

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A No. 539 OF 2019

IN THE MATTER OF:

ADIL ANSARI

APPLICANT(S)

VERSUS

M/s DHAMPUR SUGAR MILLS LTD. & ORS.

RESPONDENT(S)

INDEX

Sl. No.	<u>PARTICULARS</u>	PAGE No.
1.	COMPLIANCE REPORT IN COMPLIANCE TO HON'BLE NGT ORDER DATED 14.08.2019.	
2.	ANNEXURE- R 1 HON'BLE NGT ORDER DATED 14.08.2019.	
3.	ANNEXURE- R 2- JOINT INSPECTION REPORT PREPARED BY CPCB AND UPPCB.	

Adit Kumar Vidyarthi

**(A.K. VIDYARTHI)
SCIENTIST-'E'
CENTRAL POLLUTION CONTROL BOARD
PARIVESH BHAWAN
EAST ARJUN NAGAR,
DELHI-110032**

**PLACE: DELHI
DATED: 31.01.2020**

**Compliance Report in the matter of Adil Ansari Vs. M/S Dhampur Sugar Mills
Ltd. & Ors., O.A. No. 539/2019**

The present matter is related to operation of sugar and distillery units of M/s Dhampur Sugar Mills Ltd. (Sugar Division), District Sambhal, Bijnor and Bareilly and Distillery Unit in District.

2. Hon'ble NGT vide its order dated 14.08.2019 (**Annexure R1**) has directed:

"3. Let the CPCB and State PCB furnish a further joint factual and action taken report with regard to all the four Units (three sugar mills and one distillery unit) by 30.11.2019 by e-mail at judicial-ngt@gov.in."

3. In compliance to the order of Hon'ble NGT, joint inspection of the four units was carried out from 27.11.2019 to 29.11.2019 by a team of officials from CPCB and UPPCB. The list of the units inspected is as follows:

- 1-Dhampur Sugar Mills, Sugar Unit, Asmoli, Sambhal
- 2-Dhampur Sugar Mills, Sugar Unit, Dhampur, Bijnore
- 3-Dhampur Sugar Mills, Distillery Unit, Dhampur, Bijnore
- 4-Dhampur Sugar Mills, Sugar Unit, Meerganj, Bareilly

Joint Inspection report having factual status and action taken by CPCB and UPPCB of the four units is attached as **Annexure R2**.

4. Now, this Compliance Report is submitted in compliance of Hon'ble NGT directions.

Item No. 13

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 539/2019

Adil Ansari

Applicant(s)

Versus

M/s Dhampur Sugar Mills Ltd. & Ors.

Respondent(s)

Date of hearing: 14.08.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): None

For Respondent (s): Mr. A. A. Aron, Advocate for R-1,2&3
Dr. Sandeep Singh, Advocate for R-4,5&6
Mr. Rajkumar, Advocate for CPCB
Mr. Pradeep Misra and Mr. Daleep Dhyani,
Advocates for UPPCB

ORDER

- Grievance in this application is that M/s Dhampur Sugar Mills Ltd. (Sugar Division), District Sambhal and sugar mill units in District Bijnor and District Bareilly and Distillery in District Bareilly were operating in violation of environmental norms. The unit at Dhampur was directed to be closed earlier vide order dated 23.04.2015 passed by this Tribunal and was allowed to reopen by subsequent order subject to certain conditions, including payment of Rs. 1 Crore towards environmental compensation and furnishing a bank guarantee of Rs. 10 lakhs. However, the pollution still continues to operate without compliance of conditions. Other units in

Bijnor and Bareilly Districts are also operating illegally and so is the Distillery unit in Bareilly District.

2. On 27.06.2019, Notice was issued by this Tribunal with reference to the allegations in the application. Reply has been filed by the UP State PCB which is practically of no value. Reply has been filed by the CPCB is that the closure directions have been issued in respect of Dhampur unit of Sugar Mill. Besides, show cause notices have been issued to other two Sugar Mills at Bareilly and Sambhal. Distillery unit at Bareilly is non-functional on account of off season.
3. Let the CPCB and State PCB furnish a further joint factual and action taken report with regard to all the four Units (three sugar mills and one distillery unit) by 30.11.2019 by e-mail at judicial-ngt@gov.in.

List for further consideration on 11.12.2019.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

Dr. Nagin Nanda, EM

August 14, 2019
Original Application No. 539/2019
A

JOINT INSPECTION REPORT

OF

1. M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor
2. M/s Dhampur Sugar Mills Ltd (Distillery Unit), Dhampur, Bijnor
3. M/s Dhampur Sugar Mills Ltd. (Sugar Unit), Asmoli, Sambhal and
4. M/s Dhampur Sugar Mills Ltd., Meerganj, Bareilly

IN THE MATTER

OF

ADIL ANSARI VS. M/s DHAMPUR SUGAR MILLS LTD. & Ors.

[O.A. NO. 539/2019]

Date of inspection: 27.11.2019 to 29.11.2019

- Prepared by -

Joint team of CPCB and UPPCB

[Signature]
S.F. CPCB

[Signature]
(Shashi Vimalakar)
AEE
UPPCB, Ro
Bareilly

[Signature]
AEE
Bijnor
(S.F. UPPCB)
1

[Signature]
AEE
Moradabad
(S.S. Sh.)

[Signature]
S.D.
CPCB

Contents

1.0 Subject Matter	6
2.0 Order of Hon'ble NGT dated 14.08.2019	6
2.1 Earlier National Green Tribunal Order:	7
3.0 The Joint Inspection team and its execution	8
4.0 M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor	8
4.1 Sources of Fresh Water:	8
4.2 Fresh Water Consumption:	9
4.3 Samples Collection	9
4.4 Wastewater Generation and Treatment Facility:	9
4.5 Characteristics of the collected Ground Water samples	10
4.6 Characteristics of Wastewater:	10
4.7 Co-generation:	11
4.8 Observations	11
4.9 Recommendations:	13
4.10 Action taken status	13
4.11 Photogallery of M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor	14
5.0 M/s Dhampur Sugar Mills Ltd (Distillery Unit), Dhampur, Bijnor	16
5.1 Installed Production Capacity and Product Details	16
5.2 Sources of Fresh Water & Daily Consumption.	16
5.3 Characteristics of Ground Water Sample	17
5.4 Existing Systems for Spent Wash Management and Other Effluents.	17
5.5 Details of ZLD system installed,for spent wash management and other effluents.	18
5.6 Observations:	19
5.7 Recommendations.	23
5.8 Action taken status of CPCB on M/s Dhampur Sugar Ltd (Distillery Sector), Bijnor	24
5.9 Action taken status of UPPCB on M/s Dhampur Sugar Ltd (Distillery Sector), Bijnor, U.P	24
5.10 Photogallery of M/s Dhampur Sugar Mills Ltd (distillery Unit), Dhampur, Bijnor.....	24
6.0 M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal.....	27
6.1 Sources of Fresh Water:	27
6.2 Fresh Water Consumption:	27
6.3 Samples Collection.....	27
6.4 Wastewater Generation and Treatment Facility:.....	28
6.5 Characteristics of the collected Ground Water samples	28
6.6 Characteristics of Wastewater:	29
6.7 Co-generation:	29
6.8 Observations	29
6.9 Recommendations:	31
6.10 Action taken status	31
6.11 Photographs of M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal.....	32
7.0 M/s DSM Sugar Meerganj, Sidhauri Road, Meerganj, Bareilly, UP- inspected on 29-11- 2019	35
7.1 Sources of Fresh Water:	35
7.2 Fresh Water Consumption:	35
7.3 Samples Collection	35
7.4 Wastewater Generaton and Treatment Facility:.....	36

7.5	Characteristics of Ground Water samples	37
7.6	Charateristics of wastewater:	37
7.7	Boilers	37
7.8	Observations	38
7.9	Recommendations:	41
7.10	Action taken status	41
7.11	Photographs of M/s Dhampur Sugar Mills Ltd (Sugar Unit), Meerganj, Bareilly	42

List of Tables

Table 1 Details of borewell	9
Table 2 Characteristics of Ground water sample	10
Table 3 Characteristics of Wastewater.....	10
Table 4 Characteristics of Wastewater flowing through Ikara drain	12
Table 5 Details of bore-well in distillery Unit	16
Table 6: Characteristics of Ground water in distillery Unit.....	17
Table 7: Details of the installed ZLD system	18
Table 8: Details of mass flow meters	20
Table 9: Details of lagoons for spentwash management	21
Table 10: Characteristics of spent wash and other effluents in distillery Unit.....	22
Table 11 :Details of borewells at M/s Dhampur Sugar Mills Ltd., Asmoli	27
Table 12: Characteristic of Ground water in M/s Dhampur Sugar Mills Ltd., Asmoli	29
Table 13: Waste water characteristics of M/s Dhampur Sugar Mills Ltd., Asmoli	29
Table 14: Characteristic of wastewater flowing through drain adjacent to M/s Dhampur Sugar Mills Ltd., Asmoli.....	30
Table 15: Details of borewells at M/s Dhampur Sugar Mills Ltd., Meerganj.....	35
Table 16: Characteristic of Groundwater in M/s Dhampur Sugar Mills Ltd., Meerganj	37
Table 17: Characteristics of Wastewater at M/s Dhampur Sugar Mills Ltd., Meerganj	37
Table 18: Characteristics of by-passed effluent by M/s Dhampur Sugar Mills Ltd., Meerganj	39
Table 19: Water quality of river Peelakhar.....	40

ANNEXURES

Annexure 1a :	CTO of M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor, UP under Water Act 1974
Annexure 1b :	CTO of M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor, UP under Air Act 1981
Annexure 1c :	Haz. Waste Authorization of M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor, UP
Annexure 2a :	CTO of M/s Dhampur Sugar Mills Ltd (Distillery Unit), Dhampur, Bijnor, UP under Water Act 1974
Annexure 2b :	CTO of M/s Dhampur Sugar Mills Ltd (Distillery Unit), Dhampur, Bijnor, UP under Air Act 1981
Annexure 2c :	Production data, spent wash generation
Annexure 3a :	CTO of M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal, UP under Water Act 1974
Annexure 3b :	CTO of M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal, UP under Air Act 1981
Annexure 3c :	Haz. Waste Authorization of M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal, UP
Annexure 4a :	CTO of M/s Dhampur Sugar Mills Ltd (t), Meerganj-Sindhauri Road, Meerganj, Bareilly, UP under Water Act 1974
Annexure 4b :	CTO of M/s Dhampur Sugar Mills Ltd., Meerganj-Sindhauri Road, Meerganj, Bareilly, UP under Air Act 1981
Annexure 4c :	Haz. Waste Authorization of M/s Dhampur Sugar Mills Ltd., Meerganj-Sindhauri Road, Meerganj, Bareilly, UP
Annexure 4d :	NOC from CGWA for abstraction of ground water by M/s Dhampur Sugar Mills Ltd., Meerganj, Bareilly, UP

**JOINT INSPECTION REPORT OF M/S DHAMPUR SUGAR MILLS LTD.
(THREE SUGAR MILLS AND ONE DISTILLERY UNIT) AS PER HON'BLE
NGT ORDER DATED 14.08.2019 CARRIED OUT BY CPCB AND UPPCB
DURING NOVEMBER 27-29, 2019**

1.0 Subject Matter

Matter: Adil Ansari Vs. M/s Dhampur Sugar Mills Ltd. & Ors., O.A. No. 539/2019

Subject: Violation of environmental norms by four Units of M/s Dhampur Sugar Mills Ltd. (Three sugar mills and one distillery Unit) in Bijnor, Sambhal and Bareilly.

2.0 Order of Hon'ble NGT dated 14.08.2019

Hon'ble NGT vide its order dated 14.08.2019 in the matter of Adil Ansari versus M/s Dhampur Sugar Mills Ltd. and ors OA No. 539/2019 has directed:

1. *Grievance in this application is that M/s Dhampur Sugar Mills Ltd. (Sugar Division), District Sambhal and sugar mill units in District Bijnor and District Bareilly and Distillery in District Bareilly were operating in violation of environmental norms. The unit at Dhampur was directed to be closed earlier vide order dated 23.04.2015 passed by this Tribunal and was allowed to reopen by subsequent order subject to certain conditions, including payment of Rs. 1 Crore towards environmental compensation and furnishing a bank guarantee of Rs. 10 lakhs. However, the pollution still continues to operate without compliance of conditions. Other units in Bijnor and Bareilly Districts are also operating illegally and so is the Distillery unit in Bareilly District.*
2. *On 27.06.2019, Notice was issued by this Tribunal with reference to the allegations in the application. Reply has been filed by the UP State PCB which is practically of no value. Reply has been filed by the CPCB is that the closure directions have been issued in respect of Dhampur unit of Sugar Mill. Besides, show cause notices have been issued to other two Sugar Mills at Bareilly and Sambhal. Distillery unit at Bareilly is non-functional on account of off season.*
3. *Let the CPCB and State PCB furnish a further joint factual and action taken report with regard to all the four Units (three sugar mills and one distillery unit) by 30.11.2019 by e-mail at judicial-ngt@gov.in."*

Although, the Hon'ble NGT in its order has directed to carry out inspection of three sugar units at Asmoli (Sambhal); Dhampur (Bijnore) and



Meerganj (Bareilly) and distillery in Bareilly but on perusal of the appeal it was observed that in the present case respondent units are M/S Dhampur Sugar Mills Ltd. (Sugar unit) at Asmoli, Sambhal; Dhampur Sugar Mills Ltd. (Sugar unit), Dhampur, Bijnore; Dhampur Sugar Mills Ltd. (Distillery unit), Dhampur, Bijnore and Dhampur Sugar Mills Ltd. (Sugar units), Meerganj, Bareilly.

Also, the UPPCB vide its email dated 22nd November, 2019 has sent the list of the following units to be inspected:

- 1-Dhampur Sugar Mills, Sugar Unit, Asmoli, Sambhal
- 2-Dhampur Sugar Mills, Sugar Unit, Dhampur, Bijnore
- 3-Dhampur Sugar Mills, Distillery Unit, Dhampur, Bijnore
- 4-Dhampur Sugar Mills, Sugar Unit, Meerganj, Bareilly

It is also informed that there is no distillery unit in Bareilly.

Therefore, in compliance to the order of Hon'ble NGT, joint inspection of the above said four units were carried out from 27.11.2019 to 29.11.2019 by a team of officials from CPCB and UPPCB.

2.1 Earlier National Green Tribunal Order:

Hon'ble NGT in its order dated 14.08.2019 in the matter of Adil Ansari versus M/s Dhampur Sugar Mills Ltd., OA No. 539/2019 has also referred to another distillery unit in District Asmoli which was closed down vide its order dated 23.04.2015 in the matter of Shailesh Singh vs. M/s D.S.M Sugar Distillery Division, O.A. No. 35 of 2015.

Subsequently, vide its judgement dated 10th December, 2015 in Review Application No. 13 of 2015 in OA No. 35 of 2015 in the matter of M/s. DSM Sugar Distillery Division, Asmoli, District Sambhal, Uttar Pradesh Versus Shailesh Singh Hon'ble NGT held the unit to be liable to pay the Environmental Compensation of Rs. 1 Crore within one month to UPPCB and furnish a bank guarantee as well to the extent of Rs.10 lakh. It was also directed that the amount of Rupees One Crore paid to the UPPCB shall be spent upon taking preventive measures, removing of the various materials, pollutants lying in the area, as well as steps for restoring of the environment and ecology as per the records of this file and ensure that no sludge spent wash, fly ash or other pollutants generated by this industry is permitted to remain in the soil, ground water and even on the land of the industry.

The EC of Rs. One crore and the bank guarantee of Rs. 10 lacs levied on the unit by Hon'ble NGT was deposited by the said unit to the UPPCB vide Demand Drafts dated 7th January, 2016.



3.0 The Joint Inspection team and its execution

In compliance of the directions of Hon'ble NGT, inspection of M/s Dhampur Sugar Mills Ltd. (Three sugar mills and one distillery Unit) in Bijnor, Sambhal and Bareilly (hereinafter referred as 'the Unit') was carried out during November 27-29, 2019 by joint team comprising the officials from UPPCB (RO Bijnor, RO Moradabad, RO Bareilly) and CPCB Delhi. The team has inspected all the four Units of M/s Dhampur Sugar Mills Ltd.

The team visited the Dhampur Sugar Mills Ltd. Group of Industries which is consisting of the following industries:

- a) M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor, UP
- b) M/s Dhampur Sugar Mills Ltd (Distillery Unit), Dhampur, Bijnor, UP
- c) M/s Dhampur Sugar Mills Ltd. (Sugar Unit), Asmoli, Sambhal, UP
- d) M/s Dhampur Sugar Mills Ltd., Meerganj-Sindhauri Road, Meerganj, Bareilly, UP

Unit wise inspection and action taken report are as follows:

4.0 M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor

- Inspected on 27.11.2019 and 28.11.2019

M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor, UP-246761 is an integrated sugar plant with installed capacity of 14000 TCD. During visit the plant was operating at 10954 TCD. The crushing for the year 2019-2020 was started on 06-11-2019. The Unit has obtained valid consent to operate (CTO) under water Act 1974 and Air Act 1981 from Uttar Pradesh Pollution Control Board (UPPCB), CTO having validity upto 31-12-2019 (**Annexure 1a and 1b**). The Unit has also obtained the authorization under Hazardous & other Waste management rules 2016 from UPPCB having validity upto 21.09.2020 (**Annexure 1c**).

4.1 Sources of Fresh Water:

- The Unit has total of 4 nos. of bore wells located at different places within the campus. The NOC from CGWA for the abstraction of ground water of 1500 KLD has been expired on 27-04-2019.
- The Unit has applied for renewal of the NOCs to abstract groundwater to CGWA in March 2019 and August 2019.
- The detail of the locations of the Borewells along with co-ordinates provided by the Unit are as below:



Table 1 Details of borewell

Borewell Details				
Sr. No.	Borewell No.	Borewell Meter reading.	Coordinates	
			Latitude	Longitude
1	Borewell No. 1	47793.15 M ³	29.291368	78.512334
2	Borewell No. 2	51871.00 M ³	29.289957	78.512882
3	Borewell No. 3	10124.00 M ³	29.289944	78.511713
4	Borewell No. 4	643487.50 M ³	29.290144	78.514657

4.2 Fresh Water Consumption:

As per the record of borewell meters provided by the Unit, the total freshwater consumption from November 06-26, 2019 in sugar plant is 9975 KL, which is equivalent to average 383.65 KL/day and the fresh water consumption for co-generation is 1192 KL/day. Total fresh water consumption is 1575.65 KL/day.

4.3 Samples Collection

Joint team of CPCB & UPPCB has collected effluent and water samples from various utilities, ETP and water sources during inspection and samples have been analyzed in CPCB laboratory w.r.t the notified parameters relevant to Sugar manufacturing sector.

The Joint team also collected groundwater sample from handpump near the main gate of the Unit. The samples have been analyzed in CPCB Delhi laboratory following specified methods as per American Public Health Association (APHA) and the guidelines/SOPs certified by the National Accreditation Board for Testing and Calibration Laboratories (NABL).

The detail of the collected samples and analysis results are mentioned in the following sections.

4.4 Wastewater Generation and Treatment Facility:

- The Unit has installed Effluent Treatment Plant (ETP) of capacity 4500 KLD for treatment of trade effluent from Mill house, boiling house and Spray Pond Overflow etc.
- The ETP consists of Screen chamber, Oil & grease trap, Equalization tank, Primary clarifier, Aeration tanks (3 nos), Secondary clarifier, Sludge filter beds & geo tube, Clear water tank and PSF & ACF.
- The Unit has provided separated treatment system for Spray Pond Overflow upto secondary treatment.



- Spray Pond Overflow treatment system consists of Holding tank, Lime stabilisation tank, Primary clarifier, Aeration tank and Secondary clarifier. After Secondary clarifier the treated effluent sent to Clear water Tank, which is commonly used for the ETP and spray pond overflow treatment system.
- The final treated effluent is stored in lagoon of capacity 4000 KLD equivalent to <2 days for use in irrigation.
- As reported by Unit representative and the logbook provided, the Wastewater generation from mill house, boiling house etc. is approx.. 1981 KLD and generation of wastewater from spray pond overflow/cooling tower overflow is approx. 126 KLD.
- Total waste water generation from the different process is approx. 2107 KLD.
- The Unit has provided flow meter at inlet and outlet of ETP and OCEMS is installed at the outlet of ETP.
- During the inspection, unit was generating effluent of 192 l/t of cane crushed.

4.5 Characteristics of the collected Ground Water samples

The analysis result of samples collected from the handpump near the main gate of the Unit is as below:

Table 2 Characteristics of Ground water sample

Sample Location	pH	TDS (mg/l)	COD (mg/l)	Sulphate (mg/l)	Total alkalinity as CaCO ₃ (mg/l)	Total hardness as CaCO ₃ (mg/l)	Colour (Hazen)
Handpump (Near Main Gate of Unit)	7.0	618	BDL	61	300	428	BDL

4.6 Characteristics of Wastewater:

The team collected the sample of effluent from the ETP to check the compliance status of ETP.

Table 3 Characteristics of Wastewater

Locations	Sulphur/ Sulphate (mg/l)	pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)	O & G (mg/l)	MLSS/MLVSS (mg/l)
ETP Inlet	71	11.38	2656	1290	127	1820	--	--
ETP Outlet	62	7.07	70	11	BDL	688	BDL	--
Aeration tank	--	--	--	--	--	--	--	2193/ 1989
Spray pond overflow	150	6.76	1629	265	462	1092	-	-
Aeration tank for spray pond overflow	--	--	--	--	--	--	--	1927/ 1610
Treated water Lagoon	82	6.88	60	11	14	644	--	--

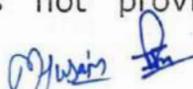
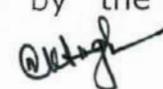
M. H. S. S. S. *S. S. S.*

4.7 Co-generation:

- The Units has co-generation power plant (30 MW x2) for power generation as well as steam generation facility.
- Baggase is used as a fuel in two boilers of 170 TPH capacity each.
- The stack of the boiler is equipped with Electro Static Precipitator (ESP).
- The flue gas of the stack is partially used in dryer (4 Nos.) for drying the baggase.
- The plant officials informed that the boiler and ESP ash is being sent to the distillery Unit of M/s Dhampur Sugar Mills Ltd., Dhampur for its utilization in Bio-composting. This was verified at Biocompost yard of distillery Unit.
- The record of fly ash generation sent to distillery unit is not available.

4.8 Observations

- i. The Unit and ETP were found operational during the inspection.
- ii. The Unit have valid consent to operate issued by UPPCB, under of Water Act and Air Act till 31.12.2019.
- iii. The primary clarifier was found non-operational during inspection. However, as per analysis report of sample collected from ETP outlet, TSS was below detectable limit, therefore the possibility of dilution cannot be ruled out.
- iv. The Unit has not installed flow meters at Mill Fibrizer, Mescuite cooling and RO reject as it was recommended in validation report of ETP for session 2018-19 by National Sugar Institute (NSI), Kanpur.
- v. The Unit has not installed the Hazardous tank in the boiling house.
- vi. The treated effluent is stored in lagoon of 4000 KL capacity for utilization for irrigation purposes.
- vii. The Unit has provided Kachcha lagoon (for storage of treated effluent) having lining of PVC sheets, which is not proper and it may result in leaching under wear & tear condition.
- viii. The Unit has installed two dryers (for baggase), using the flue gases from stack of the boiler. The utilization of boiler ash at biocompost site was observed and transport receipts were verified and found matching.
- ix. The Unit has not yet installed the Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm²).
- x. The Unit has installed additional MGF and ACF for tertiary treatment as the installed capacity of MGF and ACF was inadequate.
- xi. The mechanical sludge handling system for better management of sludge waste is not provided by the Unit. As reported by

representative of the Unit, the purchase order has been issued for Decanter of 6 m³ per hour capacity.

- xii. The Unit has not provided and did not maintained the logbook for the generation and disposal of ETP sludge, Boiler ash and other solid wastes.
- xiii. The unit is yet to comply with CPCB direction dated 01.07.2019 by dismantling the bypass provision. However, during visit the discharge of effluent was not observed by the team.



Pic.-1: Provision for by-pass of effluent

- xiv. The team also collected the wastewater sample from the local drain (Ikara Nalla) flowing adjacent to the Unit premises. The characteristic of the wastewater is as:

Table 4 Characteristics of Wastewater flowing through Ikara drain

Sampling point	Latitude/ Longitude	pH	COD (mg/L)	BOD (mg/L)	Sulphate (mg/L)	TSS (mg/L)	TDS (mg/L)	NH ₃ -N (mg/L)	Phosphate (mg/L)
Ikara Drain at u/s of the Unit	29.292038/ 78.510125	6.88	438	122	137	1200	500	34	3
Ikara Drain at d/s of the Unit	29.290151/ 78.5088303	7.11	776	177	73	1435	468	35	3.1

- xv. The value of COD in the drain waste water is more than that for raw sewage, which shows the addition of industrial effluent in to drain.
- xvi. The Unit does not have STP facility for the treatment of domestic wastewater. The domestic waste water is collected, Treated in septic tank and disposed through Soak pits installed in the Units premises.

4.9 Recommendations:

1. The Unit must dismantle the by-pass line provided within the premises and ensure that only treated effluent shall be discharged outside the premises.
2. The Unit shall maintain the log-book for the generation and disposal of ETP sludge, Boiler Ash and other solid wastes.
3. The Unit shall ensure to implement the recommendation made by National Sugar Institute (NSI), Kanpur in validation report of ETP (for season 2018-19).
4. The Unit shall install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm²).
5. The Unit shall explore the possibility of maximum utilization of treated effluent in different process.
6. The lagoon must be properly lined to prevent leaching/ contamination of ground water.
7. Domestic waste water (sewage) generated within the premises and colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) for the treatment of Sewage.
8. The Unit shall obtain NOCs from CGWA for withdrawal of groundwater at earliest, as the NOC has already expired in April, 2019.
9. The Unit's NOC from CGWA expired on 27.04.2019, but Unit has continued to withdraw groundwater without valid NOC. The CGWA may be requested to verify the status of ground water recharge by the unit and accordingly EC may be calculated.

4.10 Action taken status

1. In crushing season 2016-17, unit was non-operational during the inspection due to off- season. CPCB issued compliance direction dated 02.11.2017 under section 5 of the Environment (Protection) Act, 1986 for carrying out adequacy assessment of ETP through govt. reputed institutions.
2. In crushing season 2017-18, CPCB issued show cause notice dt.07.05.2018 under section 5 of the Environment (Protection) Act, 1986 to the unit for non-compliance of BOD-53 mg/l against norms of 30 mg/l with surface water discharge norms prescribed under Environment (Protection) Rules,1986.
3. CPCB issued compliance direction dated 16.11.2018 under section 5 of the Environment (Protection) Act, 1986 for implementation of charter.
4. In crushing season 2018-19, unit was found non-complying w.r.t. bypass of untreated effluent. BOD- 56 mg/l, TSS-35 mg/l and CPCB issued



closure direction dated 23.04.2019 and 01.07.2019 under section 5 of the Environment (Protection) Act, 1986 and levied Environmental Compensation (EC) of Rs 57,30,000/-.

5. CPCB issued compliance direction dated 06.11.2019 under section 5 of the Environment (Protection) Act, 1986 and levied EC of Rs 16,20,000/-. As per the revised policy dated 04.09.2019 and 01.11.2019.
6. The unit deposited EC in ESCROW account and submitted action plan for utilization of the EC amount. Action plan has been evaluated by CPCB and approved for execution.

4.11 Photogallery of M/s Dhampur Sugar Mills Ltd (Sugar Unit), Dhampur, Bijnor



Musam

Wahid

Pic-8: Aeration Tank



Pic-9: Secondary Clarifier



Pic-10: Media Filters



Pic-11: Sludge Drying Bed



Pic-12: Lagoon for treated effluent

Pic-13: OCEMS display

Upstream of dhampur sugar



D/s of Dhampur sugar, ikra



Pic-14: Drain u/s of the Unit

Pic-15: Drain d/s of the Unit

M. Husain

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5.0 M/s Dhampur Sugar Mills Ltd (Distillery Unit), Dhampur, Bijnor

- Inspected on 27.11.2019 and 28.11.2019

- The Unit is a molasses based distillery Unit, located at Dhampur District, Bijnor (latitude-29.285330°N, longitude-78.514015°E) having installed and consented production capacity of 200 KLPD of alcohol.
- The Unit has Consent to operate under Water Act and Air Act issued by Uttar Pradesh Pollution Control Board (UPPCB) having validity upto 31-12-2019 (**Annex.2a and 2b**). As per the Consent condition, the Unit can produce 200 KLPD of rectified spirit/ENA/absolute alcohol using molasses as raw material.

5.1 Installed Production Capacity and Product Details

- The distillery plant is based on batch type fermentation and Multi Pressure Distillation technology to produce rectified spirit or Extra neutral alcohol (ENA) and absolute alcohol.
- The Unit has twelve fermenters with variable capacities- 1.25 lakh litres (2 nos), 2.5 lakh litres (6 nos), 5 lakh litres (3 nos) and 6 lakh litres (1 no) along with two distillation plants, one having 80 KLPD capacity while another is 120 KLPD capacity with integrated evaporator.
- The 80 KLPD distillation plant produces absolute alcohol while the 120 KLPD new plant is manufacturing ENA and absolute alcohol.

5.2 Sources of Fresh Water & Daily Consumption.

- The Unit has total of three bore-wells out of which two are in operation.
- The NOC issued by CGWA to the Unit expired on 07.04.2019 and it has applied for renewal of NOC vide application dated 17.02.2019. As per the expired NOC, maximum abstraction of ground water was 2400 KL/Day.
- The bore-well meter reading at the time of inspection and geo-coordinates are represented below:

Table 5 Details of bore-well in distillery Unit

Bore-well No.	Bore-well Meter reading.	Coordinates	
		Latitude	Longitude
Bore-well No. 1	2105385.0 M ³	29.287773°N	78.515716°E
Bore-well No. 2	2637431.7 M ³	29.288261°N	78.5149301°E

- As per water balance data provided by Unit, fresh water requirement is 1726 KLPD.



5.3 Characteristics of Ground Water Sample

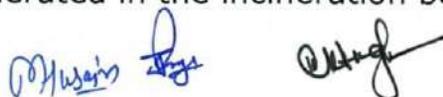
Groundwater sample was collected from handpump near the biocompost yard and its characteristics as per analysis in CPCB Laboratory, are presented below:

Table 6: *Characteristics of Ground water in distillery Unit*

Location	pH	COD (mg/L)	TDS (mg/L)	Colour (Hz)	Total alkalinity as CaCO ₃ (mg/L)	Total hardness as CaCO ₃ (mg/L)	Sulphate (mg/L)
Handpump at Bio-compost site	7.7	BDL	268	BDL	233	232	BDL
Standard	6.5-8.5	-	2000	-	600	600	400

5.4 Existing Systems for Spent Wash Management and Other Effluents.

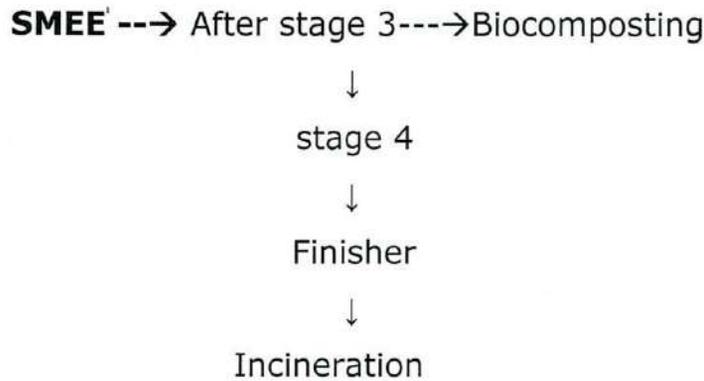
- For management of spent wash, the Unit has installed the following systems:
 - i. Five stage standalone Multi Effect Evaporator (SMEE) along with four stage finisher, connected with 80 KLPD distillation plant
 - ii. Eight stage integrated Multi Effect Evaporator (IMEE), integrated with 120 KLPD distillation plant.
 - iii. Biocomposting with active area of 16 acres.
 - iv. Incineration (incineration boiler of 75 TPH capacity).
- The Unit has a Condensate Polishing Unit (CPU) having three stage RO system for treatment of MEE condensate, spent lees, boiler blow down and cooling tower blowdown. RO reject is recirculated back into MEE feed.
- The raw spent wash generated from 80 KLPD distillation plant is stored in buffer/settling tank of capacity 1500 M³, and then treated in a 1100 KLPD capacity five stage (4+1) SMEE plant. After third stage of the forced circulation SMEE, approximately 250-300 KLPD of concentrated spentwash having 30°Brix is utilized in biocomposting while concentrated spent wash with 55 to 60 °Brix is incinerated in an incineration boiler (slop furnace) of 75 TPH capacity and feed capacity of 26 MT/hr.
- The raw spent wash generated from 120 KLPD plant is treated in eight effect (7+1) falling film IMEE having capacity of 1250 KLPD. After third stage of IMEE, concentrated spentwash having 30°Brix is utilized in biocomposting while concentrated spent wash with 55 to 60 °Brix is incinerated in the incineration boiler.



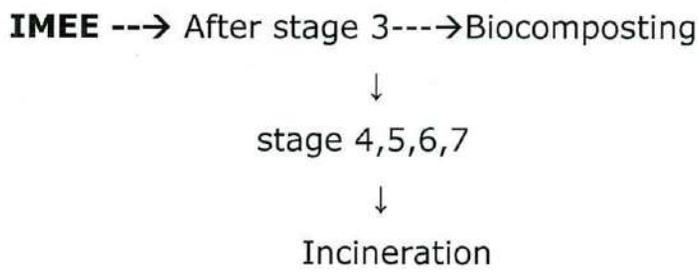
- Total biocompost yard area is 21 acres with active area of 16 acres. There are a total of three biocompost yards of active area 10.0 acres, 3.0 acres and 3.0 acres.

The flow diagram for management of spent wash is as follows:

A. For 80 KLD



B. For 120 KLD



5.5 Details of ZLD system installed,for spent wash management and other effluents.

Table 7: Details of the installed ZLD system

S. No.	Particulars	Nos.	Size /capacity / feed rate	Type of operation
1.	SMEE (5 stage forced film)	01	1100 m ³ /day	Continuous
2.	Finisher (4 stage)	01	-	Continuous
3.	Settling/buffer tank for raw spent wash	01	1500 m ³	Continuous
4.	Settling tanks	02	2200 m ³ and 3000 m ³	Continuous
5.	IMEE (8 stage falling film)	01	1250 m ³ /day	Continuous
6.	Lagoon for storage of concentrated spent wash, raw spent wash, lees, RO reject etc	02	Lagoon I-6000 m ³ Lagoon II-10000 m ³	In operation Vacant,kept as stand by for cleaning of other lagoon.
7.	Tank for storage of concentrated spent wash (30% total solids) for biocomposting	01	300 m ³	In use.

M. Husain *Abdul*

8.	Tank for storage of concentrated spent wash for incineration	01	207 m ³	In use
9.	Incinerator	01	Steam Capacity-75TPH. Feed capacity - 26MT/Hr	In operation
10.	Condensate Polishing Unit (3 stage RO)	01	2600 m ³ /day	In operation
11.	Tank for storage of conc.spent wash at Biocompost yard	01	400 m ³	In use
12.	Biocompost yard(uncovered)	01	Total area-21 acres. Active area-16 acres	In operation during non monsoon season

5.6 Observations:

- i. On the day of inspection, the distillery unit and spent wash management system were found operational.
- ii. The Unit has consent to operate at 200 KLPD under Water Act, 1974 and Air Act, 1981 both having validity up to 31.12.2019. **(Annexure 2a, 2b).**
- iii. The Unit has three bore-wells to meet the water requirement of production and domestic consumption. Out of three bore-wells, only two are in use, as per information provided by industry officials. Flow meters have been installed on each bore well. Average daily water consumption is calculated as 1234.44 KLPD based on three months (Sept, 2019-Nov, 2019) logbook data of flowmeters. However, as per water balance data provided by Unit, fresh water requirement is 1726 KLPD.
- iv. The Unit's NOC for groundwater abstraction has expired on 07.04.2019 and it has applied for renewal of NOC on 17.02.2019.
- v. Total alcohol production during last six months (May, 2019- Oct, 2019) was 36429.06 KL. Therefore the average production is 6071.51 KL/month i.e. 202.38 KLPD.
- vi. The Unit has provided production data certified by Excise department, data of raw spent wash generation, details of MEE- concentrate and condensate generation, utilization; as well as spent wash consumption for bio-composting and incineration.
- vii. As per adequacy report of April, 2019 prepared by NSI, Kanpur, the adequacy of ZLD system has been certified for 250 KLPD.
- viii. The Unit has installed mass flow meters with totalizer at inlet and outlet of SMEE as well as inlet and outlet of IMEE. All mass flow meters are



connected to CPCB server. Mass flow meter readings at the time of inspection is presented below:

Table 8: Details of mass flow meters

Sl.No	Mass flow meter	Totalizer reading at inlet	Totalizer reading at outlet
1.	SMEE	1218230.02 MT	278455.46 MT
2.	IMEE	107701 MT	33854 MT.

- ix. The raw spent generation as per mass flow meter data during last six months (May, 2019- Oct, 2019) was 3,52,943 MT while concentrated spent wash generation for 6 months is 28736 MT (for 30 °Bx) and 86492 MT (for 58 °Bx) against consumption of 27682 MT in biocomposting and 86442 MT in incineration respectively.
- x. As per logbook data of six months, overall average spentwash generation is 9.59 KL per KL of alcohol produced.
- xi. As per information provided by industry officials, the average efficiency achieved through SMEE and IMEE is 67.35%.
- xii. The concentrated spent wash after third stage evaporator having 30°Bx is utilized for bio composting while concentrated spent wash after the finisher evaporation having 55-60°Bx is incinerated and process condensate is treated in the Condensate-Polishing Unit (CPU).
- xiii. At the time of inspection, 120 KLPD distillation Unit with integrated Multi Effect Evaporator(IMEE) was not in operation due to power tripping on 27.11.2019 morning as informed by industry officials. It could only restart on 28.11.2019 afternoon.
- xiv. At the time of inspection, the density of spent wash at inlet and outlet of the stand alone MEE was 1026.87 Kg/m³ and 1226.89 Kg/m³ respectively.
- xv. As per logbook data, average feed to SMEE is 1044 KLPD while average quantity withdrawn after third stage is 287.8 KLPD and average conc. spentwash from SMEE after fifth stage is 277.7 m³/day.
- xvi. The Unit has installed Condensate Polishing Unit(CPU) consisting of three stage RO technology. As per information provided by the industry, the design capacity of the CPU is 2600 m³/day whereas as per revalidated adequacy report dated 29.05.2019, the design capacity of the CPU is 2500 m³/day. The sources of effluent coming into CPU include MEE condensate (2100 m³/day), spent lees (300 m³/day), cooling tower and boiler blowdowns (200 m³/day). While the RO permeate (2000 m³/day) is used in process and non-process activities like molasses dilution, cooling tower make up as well as non-process activities like fire





safety and gardening, the RO reject (600 m³/day) is circulated back to the MEE.

- xvii. There are total of seven tanks/lagoons of which six tanks for spentwash management are within the Unit premises and one at the biocompost yard site. Details of the tanks within premise and in biocompost yard are given below

Table 9: **Details of lagoons for spentwash management**

Sl. No.	Identification	Condition during inspection	Capacity (as provided by the Unit)	Purpose
1.	Settling tank	Filled	2492KL	Used as Settling Tank
2.	Settling tank	Filled	3396KL	Used as Settling Tank
3.	Tank 1	Completely filled	1500KL	Used as buffer tank before SREE
4.	Lagoon 3	Half filled	6050KL	Storage of conc. spent wash, raw spent wash, RO reject
5.	Lagoon 4	Empty	10,000KL	Used as standby for storage of spentwash in case of sudden breakdown of operations.
6.	Tank 2	60% filled	400KL	Storage of MEE concentrate before biocomposting
7.	Tank 3	Closed tank. Conc. Spent wash (slop) .	207KL	Storage-cum- Pump sump of MEE concentrate before incineration.

On the day of inspection, settling tank-1 (2492 KL) and settling tank-2 (3396 KL) were observed to be full with raw spentwash combined with RO reject and stormwater accumulated in open drains in the industry premises.

Based on above data, total raw spent wash plus CPU (RO) reject stored in all tanks work out to be 10413KL (2492+3396+1500+0.5*6050).

- xviii. There was a 10,000 KL capacity empty lagoon which was informed to be used for storage of effluent in cases of emergency breakdown of ZLD system.
- xix. The Consent to Operate does not indicate the amount of spentwash to be utilized in biocomposting and amount to be incinerated. As per revalidated adequacy report submitted in May,2019, 10.56 M³/hr of 30°Bx concentrated spentwash is utilized in biocomposting while 22.5 M³/hr of 57.9°Bx is incinerated in incineration boiler while based on logbook data in May,2019, 36.86% is utilized in biocomposting while 63.14% is used in incineration, similarly, in June, 2019, 46.93% is used in biocomposting and 53.67% is incinerated. For the the period from July, 2019 to October, 2019, 10% of concentrated spentwash is utilized in biocomposting while 89% of the spentwash is incinerated in slop furnace (as boiler fuel).
- xx. The existing active area for bio-composting is 16 acres while required area for 4 cycles of biocomposting is 14.6 acres.

M. S. S. S. *[Signature]* *[Signature]*

- xxi. The Unit has installed only one piezowell/piezometer in the bio-compost yard of 10 acres area.
- xxii. Incinerator design capacity is 75 TPH with maximum feed rate of 26 MT/hr and at the time of inspection it was operating at feed rate of 18TPH.
- xxiii. The Unit uses 25.5 TPH of MEE slop with 13-15 TPH of bagasse as fuel for the incinerator boiler. Flowmeter is installed at the feedline of the slop boiler. At the time of inspection, flowmeter reading was 1088.77 kg/hr. Around 30 MT/day of ash is generated from the incinerator, which is utilized for mixing with bio-compost and for land filling within the Units premises.
- xxiv. The Unit has installed mass flow meters at inlet and outlet of SMEE as well as inlet and outlet of IMEE. Also, PTZ camera is installed at the bio-compost area.
- xxv. The Unit has a bottling plant and sample was collected from its final outlet. The effluent from bottling plants collected, pumped and reused into cooling tower. Cooling tower blow down is treated through CPU.
- xxvi. At the time of inspection, samples were collected from various locations of the distillery unit to verify the efficiency of the ZLD system. Analysis results are represented below:

Table 10: Characteristics of spent wash and other effluents in distillery Unit.

S.No.	Sample location	Parameters					
		pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)	TS (mg/l)
1.	Raw spentwash	4.72	154776	-	-	-	167330
2.	MEE feed	5.42	121967	-	-	-	120590
3.	MEE concentrate	5.2	283353	-	-	-	485910
4.	Conc. spentwash in storage tank	5.04	494155	-	-	-	496010
5.	SW in buffer tank	4.73	192825	-	-	-	196390
6.	SW in lagoon of biocompost yard	4.85	280935	-	-	-	260610
7.	Feed to incinerator	4.85	471987	-	-	-	444270
8.	CPU feed	4.77	2697	1230	15	1548	-
9.	CPU permeate	4.3	1013	323	<10	164	-
10.	CPU reject	4.98	9332	5083	<10	4000	-
11.	MEE condensate	3.52	16076	9750	-	756	840
12.	Spent lees	3.76	5668	3200	-	400	488
13.	Final outlet of bottling plant	5.41	333	234	-	-	164

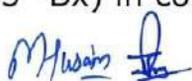
- xxvii. As per the analysis report, raw spentwash has COD of 154776 mg/l and total solids 167330 mg/l while raw spentwash stored in buffer tank has COD of 192825 mg/l and total solids of 196390 mg/l.

- xxviii. Analysis report indicates that feed to SMEE has COD and TS of 121967 mg/l and 120590 mg/l respectively while concentrated spentwash has COD of 283353mg/l and TS of 485910 mg/l.
- xxix. Samples collected from lagoons for concentrated spentwash and spentwash in the lagoon in biocompost yard indicated TS of 496010 mg/l and 260610 mg/l respectively.
- xxx. As per the analysis report, CPU permeate has **pH of 4.3, COD- 1013 mg/l, BOD-323 mg/l** and TDS of 164 mg/l and is reported to be used for both process and non-process activities including fire safety and gardening. The quality of treated condensate indicate non compliance w.r.t land discharge norms.
- xxxi. The analysis report indicate acidic characteristic of CPU permeate, reject, MEE condensate and final effluent from bottling plant.
- xxxii. Analysis report of sample collected from final outlet of bottling plant indicated pH 5.41, BOD of 234 mg/l and COD 333 mg/l. It was informed that effluent from bottling plant is stored in a tank and further pumped as cooling tower makeup water.
- xxxiii. The team also collected wastewater sample from the local drain (Ikara Nalla) flowing adjacent to the unit premises. The characteristic of the wastewater is as follows:

Sampling point	Latitude/ Longitude	pH	COD (mg/L)	BOD (mg/L)	Sulphate (mg/L)	TSS (mg/L)	TDS (mg/L)	NH ₃ -N (mg/L)	Phosphate (mg/L)
Drain at u/s of the unit	29.292038/ 78.510125	6.88	438	122	137	1200	500	34	3
Drain at D/s of the unit	29.290151/ 78.5088303	7.11	776	177	73	1435	468	35	3.1

5.7 Recommendations.

1. The utilization of CPU permeate having pH of 4.3, COD- 1013 mg/l against 250 mg/l and BOD-323 mg/l against 100 mg/l in non process activities like gardening, is a violation of ZLD norms and should be stopped immediately.
2. The Unit's NOC from CGWA expired on 07.04.2019, but Unit has continued to withdraw groundwater without valid NOC. The CGWA may be requested to verify the status of ground water recharge by the unit and accordingly EC may be calculated.
3. Based on the available active area for biocomposting (16 acres), Unit can have lagoon capacity of $\approx 9675 \text{ M}^3$ for 30 days' storage of conc. spentwash (30°Bx) and 3116 M^3 for seven days' storage of concentrated spentwash (55 °Bx) in compliance to CPCB direction dated 07.12.2015.





The extra lagoon of capacity 10,000 m³ shall remain vacant and not be used without obtaining permission from UPPCB

4. The Unit should install three piezowells around biocompost yard as per SOP for distilleries.

5.8 Action taken status of CPCB on M/s Dhampur Sugar Ltd (Distillery Sector), Bijnor

1. The Unit was issued Show Cause Notice dated 06.02.2018 for non-compliance to direction dated 14.06.2017 issued under Section 5 of Environment (Protection) Act, 1986.
2. The Show Cause Notice was revoked on 08.08.2018 following compliance to CPCB direction dated 06.02.2018.

5.9 Action taken status of UPPCB on M/s Dhampur Sugar Ltd (Distillery Sector), Bijnor, U.P

1. Based on inspection carried out by UPPCB officials on 02.08.2019, a Show cause notice dated 13.08.2019 along with imposition of environmental compensation of Rs. - 6,75,000/- has been issued to the Unit for violation of ZLD norms, illegal disposal of spentwash in agricultural fields of nearby village-Fena, Chandpur.

5.10 Photogallery of M/s Dhampur Sugar Mills Ltd (distillery Unit), Dhampur, Bijnor

	
<p>Pic-16: Raw spent wash</p>	<p>Pic-17: Buffer tank for storage of raw spentwash</p>
	
<p>Pic-18: Mass flowmeter at inlet of standalone MEE</p>	<p>Pic-19: Mass flowmeter at outlet of standalone MEE</p>

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PARAMETER	DESCRIPTION	UNITS	CURRENT	LAST TOTAL	TOT. TODAY	RESET
MFT-601	SPENTWASH FEED	TON	0	00	107703	RESET
MFT-601	PROCESS CONDENSATE	M3	0.3	1.00	89787	RESET
MFT-602	CONCENTRATE SPENTWASH	TON	0	1.5	35054	RESET
MFT-602	ANALYSER CONDENSATE	M3	1	0	14153	RESET
FT-MAIN	MAIN STEAM FLOW	KG	323	0000	333	RESET
DET-FT	DISTILLARY STEAM FLOW	TON	50	142	4888	RESET
DET-FT	DISTILLARY FLOW	TON	30	100	0880	RESET

Pic-20: Mass flowmeter data from integrated MEE



Pic-21: Flowmeter at CPU outlet



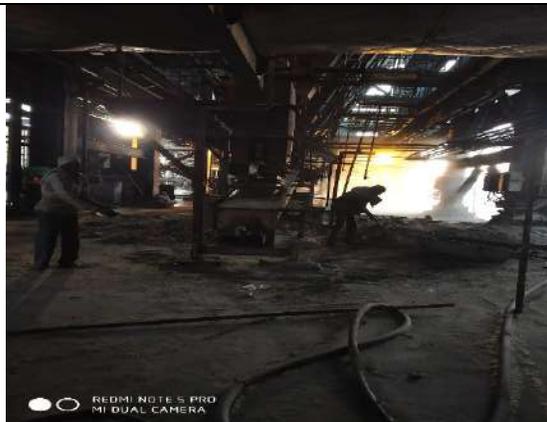
Pic-22: Empty lagoon of 10000 m3



Pic-23: Lagoon having capacity of 6050 m³



Pic-24: Lagoon having capacity of 2495 m³



Pic-25: Ash being generated from incinerator



Pic-26: Ash being collected from incinerator

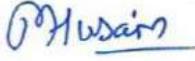
M. Hussain

W. Khan



Pic-27: Ikra drain upstream of the Unit

Pic-28: Ikra drain downstream of the Unit

Name of the inspecting officers	Designation	Signature
1. Sh. C. B. Chourasia	Scientist- 'E', CPCB	
1. Sh. J. P. Maurya	RO, UPPCB, Bijnor	
3. Dr. R. K. Singh	Scientist-'D', CPCB	
4. Dr. Anu Chetal	Scientist-'B', CPCB	
5. Mahir Husain	AEE, UPPCB, Bijnor	

6.0 M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal

- inspected on 28-11-2019

M/s Dhampur Sugar Mills Ltd (Sugar Unit), Village- Asmoli, Distt Sambhal, UP, herein referred as 'the Unit' is a sugar mill having installed capacity of 9000 TCD and power co-generation Unit. The crushing for the year 2019-2020 was started on 01-11-2019. The Unit has obtained Consent to Operate (CTO) under water Act, 1974 and Air Act, 1981 from Uttar Pradesh Pollution Control Board (UPPCB). Both CTO have validity upto 31-12-2019 (**Annexure 3a & 3b**). The Unit has also obtained Haz. Waste Authorization, issued by UPPCB, having validity upto 26.12.2022 (**Annexure 3c**). During visit the plant was operated on 7456 TCD capacity.

6.1 Sources of Fresh Water:

- The Unit has total of 3 nos. bore wells located at different places within the campus. The NOCs from CGWA, for the abstraction of 900 KLD ground water was been expired on 02-05-2019.
- The Unit has applied for renewal of the NOCs to abstract groundwater to CGWA.
- The detail of the locations of the Borewells along with co-ordinates is as below:

Table 11 :Details of borewells at M/s Dhampur Sugar Mills Ltd., Asmoli

Borewell Details				
Sr. No.	Borewell No.	Borewell Meter reading.	Coordinates	
			Latitude	Longitude
1	Borewell No. 1	92741.2 M ³	28.707433	78.54254
2	Borewell No. 2	18573.7 M ³	28.705089	78.543034
3	Borewell No. 3	19750.7M ³	28.70483	78.542684

6.2 Fresh Water Consumption:

As per the record of borewell meters provided by the Unit, the average daily freshwater consumption from November 01-27, 2019 in sugar plant is 285KL and for co-generation plant is 441 KL/day. Total fresh water consumption is 727 KL/day.

6.3 Samples Collection

Joint team of CPCB and UPPCB has collected effluent and water samples from various utilities and water sources during inspection and samples have been analyzed in CPCB, Delhi laboratory w.r.t the notified parameters relevant to sugar manufacturing Unit.

The team has also collected one groundwater sample from a handpump near the main gate of the Unit. The samples have been analyzed in CPCB, Delhi laboratory (EPA recognized) following specified methods as



per American Public Health Association (APHA) and the guidelines/SOPs certified by the National Accreditation Board for Testing and Calibration Laboratories (NABL).

The detail of the samples collected and analysis result are mentioned in the following sections.

6.4 Wastewater Generation and Treatment Facility:

- The Unit has installed Effluent Treatment Plant (ETP) of designed capacity 2500 KLPD (as reported by the Unit's representative) for the treatment of trade effluent from Mill house, boiling house, Spray Pond Overflow etc.
- The ETP consists of Screen chamber, Oil & grease trap, Equalization tank with aeration, Primary clarifier, Aeration tanks (2 Nos.) with diffused aeration system, Secondary clarifier, Treated water tank, Multi grade filter and Activated carbon filter, Sludge filter beds/geo tube.
- The Unit has provided separated treatment system for Spray Pond Overflow upto secondary treatment.
- The Spray Pond Overflow treatment system consists of Holding tank, Lime mixing and reaction/stabilization tank, lamella clarifier which discharged into a common treated water tank.
- The final treated effluent is discharged into Lagoon for the Irrigation purposes. A part of treated effluent from lagoon is pumped into a channel, which joins Sot River, observed dry on u/s of the Unit.
- As per logbook provided, the average daily wastewater generation from mill house, boiling house etc. is 762.5 KL and average daily wastewater generation from spray pond overflow/cooling tower overflow is 323.5KL.
- Total waste water generation from the different processes is 1086 KL per day and 145 liters/tonne of cane crushed.
- The Unit has provided flow meters at inlet and outlet of ETP and OCEMS is installed at the outlet of ETP.
- The Unit has provided impermeable lagoon of 16000 KL capacity for the storage of treated effluent. The permissible storage (for 15 days) is 27,000 KL.

6.5 Characteristics of the collected Ground Water samples

The analysis result of samples collected from the handpump near the main gate of the Unit is as below:



Table 12: Characteristic of Ground water in M/s Dhampur Sugar Mills Ltd., Asmoli

Sample Location	pH	TDS (mg/l)	COD (mg/l)	Sulphate (mg/l)	Total alkalinity as CaCO ₃ (mg/l)	Total hardness as CaCO ₃ (mg/l)	Colour (Hazen)
Handpump (Near Main Gate of Unit)	7.7	228	BDL	BDL	198	188	BDL

6.6 Characteristics of Wastewater:

The team collected the sample of effluent from the ETP to check the compliance status of ETP.

Table 13: Waste water characteristics of M/s Dhampur Sugar Mills Ltd., Asmoli

Locations	pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)	Sulphates (mg/l)	O & G (mg/l)	MLSS/MLVSS (mg/l)
ETP Inlet	4.09	1935	917	185	1936	29	--	--
ETP Outlet	7.30	68	14	13	1040	47	BDL	--
Aeration tank-I	--	--	--	--	--	--	--	3236/2438
Aeration tank-II	--	--	--	--	--	--	--	4397/3158
Spray pond overflow	7.78	822	178	252	852	14	--	--
Treated water Lagoon	8.37	37	08	14	1060	40	--	--

6.7 Co-generation:

- The Unit has co-generation power plant (40 MW) for power generation as well as steam generation facility.
- Baggase is used as a fuel for the boilers of 170 TPH, 70 TPH and 50 TPH capacity.
- Boiler of 170 TPH is used for co-generation.
- Boiler of 70 TPH was working and 50 TPH Boiler was not working (standby).
- Both Boilers 70 TPH and 50 TPH are attached to a wet scrubber which was not in working condition.
- The stack of the boiler 170 TPH is equipped with Electro Static Precipitator (ESP).
- The flue gas of the stack is partially used in dryers (2 Nos.) for drying the baggase.
- The plant officials informed that the ash from boiler and ESP are collected and sent to bio-compost yard of distillery Unit of M/s Dhampur Sugar Mills Ltd., Asmoli for its utilization in Bio-composting. Boiler ash from 70 TPH Boiler is sent to filling yard within Unit's premises.

6.8 Observations

- i. The manufacturing unit and ETP were found operational during the inspection.



- ii. The Unit have CTO (Consent to Operate) under Water Act, 1974 and Air Act, 1981 valid till 31.12.2019.
- iii. The Unit has installed flow meters at fresh water, cold water and hot water consumptions points as recommended by National Sugar Institute (NSI), Kanpur.
- iv. The Unit has installed three (3Nos) of Hazardous tanks with capacity of 43m³, 27m³ and 36m³ for collecting of wash water generated during chemical /mechanical cleaning of evaporators.
- v. The treated effluent from ETP is stored in a lagoon of 16000 KL capacity for utilization for irrigation purposes.
- vi. The Unit has installed two dryers (for baggase), using the flue gases from stack of the boiler. Dryers were found operational.
- vii. Wet scrubber (common to 70 TPH & 50 TPH boilers) was not in working condition.
- viii. The Unit has installed two stage, 2Nos Reverse osmosis (RO) plants for the treatment of 2 nos boilers blow down.
- ix. A new MGF (Multigrade Filter) and ACF (Activated Carbon Filter) for tertiary treatment was under installation as the installed capacity of existing MGF and ACF was inadequate.
- x. The Unit has not provided/maintained the logbook for the generation and disposal of ETP sludge and other solid wastes. However, for boiler ash disposal, documents of transportation and receipts were shown and verified with logbook at Bio-compost yard site of distillery of M/s Dhampur group.
- xi. The team also collected the sample from drain (Lat. 28.711214, Long. 78.544426) flowing adjacent to the Unit premises. The characteristic of the wastewater is as:

Table 14: Characteristic of wastewater flowing through drain adjacent to M/s Dhampur Sugar Mills Ltd., Asmoli

Sampling point	pH	COD (mg/L)	BOD (mg/L)	Sulphates (mg/L)	TSS (mg/L)	TDS (mg/L)
Drain after mixing	7.85	70	15	238	44	1236
Drain /sewage	7.45	195	97	16	99	700
Ponding, in Sot river	7.82	73	12	127	39	1204

- xiii. The Unit does not have facility for the treatment of domestic wastewater and untreated sewage is discharged and mixed with treated effluent of the sugar Unit.



6.9 Recommendations:

1. Unit shall maintain the log-book for the generation and disposal of ETP sludge and other solid wastes including boiler ash generation.
2. Unit should install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm²) to treat process condensate for reuse in process. This will help in reduction of fresh water consumption.
3. The Unit must ensure the maximum reuse of treated effluent in process.
4. Wet scrubber (attached to Boilers 70TPH & 50TPH) should be made operational before start of the attached boiler.
5. All domestic waste water generated within the Unit's premises and residential colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) of adequate capacity for the treatment of domestic wastewater.
6. The Unit shall obtain NOCs from CGWA for withdrawal of groundwater at earliest as the CGWA NOC has already been expired in May, 2019.
7. The Unit's NOC from CGWA expired on 02.05.2019, but Unit has continued to withdraw groundwater without valid NOC. The CGWA may be requested to verify the status of ground water recharge by the unit and accordingly EC may be calculated.

6.10 Action taken status

1. In crushing season 2016-17, unit was found non-complying w.r.t. discharge standard and CPCB issued show cause notice dt.16.01.2017 under section 5 of the Environment (Protection) Act, 1986.
2. CPCB issued direction dated.29.06.2017 under section 5 of the Environment (Protection) Act, 1986 for carrying out adequacy assessment of ETP through govt. repute institutions.
3. CPCB issued compliance direction dated 02.11.2017 under section 5 of the Environment (Protection) Act, 1986 for carrying out adequacy assessment of ETP through govt. repute institutions.
4. In crushing season 2017-18, unit was found non-complying w.r.t. bypass of untreated effluent and CPCB issued closure dt.07.02.2018 under section 5 of the Environment (Protection) Act, 1986.
5. CPCB issued compliance direction dated 22.10.2018 under section 5 of the Environment (Protection) Act, 1986.
6. In crushing season 2018-19, unit was found complying and CPCB issued compliance direction dt.20.05.2018 under section 5 of the Environment (Protection) Act, 1986.



6.11 Photographs of M/s Dhampur Sugar Mills Ltd (Sugar Unit), Asmoli, Sambhal



Pic-29: Inlet of ETP



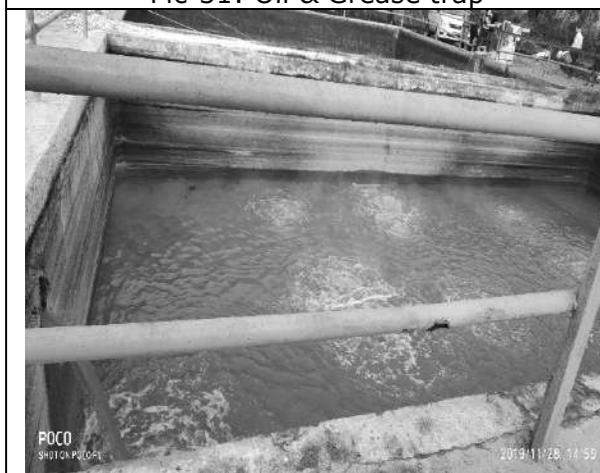
Pic-30: Flow meter at inlet of ETP



Pic-31: Oil & Grease trap



Pic-32: Lime stabilisation tank



Pic-33: Equalisation tank



Pic-34: Primary Clarifier



Pic-35: Aeration Tank



Pic-36 Secondary Clarifier

[Handwritten signatures]



Pic-37: Equalization tank for spray pond overflow



Pic-38: Lamella clarifier



Pic-39: Media Filters (New MGF & ACF)



Pic-40: Sludge Drying Bed



Pic-41: Lagoon for treated effluent



Pic-42: OCEMS display



Pic-43: Drain behind the Unit



Pic-44: Drain along the boundary of the Unit

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Pic-45: Stacks attached to boilers and dryers

Name of the inspecting officers	Designation	Signature
1. Sh. C. B. Chourasia	Scientist- 'E', CPCB	
2. Dr. R. K. Singh	Scientist-'D', CPCB	
3. Sh. S. S. Singh	AEE, UPPCB Moradabad	
4. Dr. Anu Chetal	Scientist-'B', CPCB	

7.0 M/s DSM Sugar Meerganj, Sidhauri Road, Meerganj, Bareilly, UP- inspected on 29-11-2019

M/s DSM Sugar Meerganj, Sidhauri Road, Meerganj, Bareilly, UP is an standalone sugar plant with installed capacity of 5000 TCD. The cane crushing started on 11th November, 2019. The Unit has consent to operate under the Water Act, 1974 and The Air Act, 1981 issued by Uttar Pradesh Pollution Control Board (UPPCB), having validity upto 31-12-2019 (**Annexure 4a & 4b**). The Unit has also obtained Hazardous Waste Authorization from UPPCB with validity upto 19.06.2022 (**Annexure 4c**). During visit (date 29.11.2019), the sugar mill plant was operated at 4414 TCD.

7.1 Sources of Fresh Water:

The Unit has total of 4 nos. bore wells located at different places within the premises. The CGWA NOC is valid upto 07.06.2020 for the abstraction of ground water from 4 tubewells of total quantity 743 cu.m/day (not exceeding 99,356 cu.m/year) (**Annexure 4d**).

Table 15: Details of borewells at M/s Dhampur Sugar Mills Ltd., Meerganj

Borewell Details				
Sr. No.	Borewell No.	Meter reading	Coordinates	
			Latitude	Latitude
1	Borewell No. 1	157377 M ³	28.5502343	79.2129414
2	Borewell No. 2	303798 M ³	28.5502717	79.214153
3	Borewell No. 3	19080 M ³	28.55263	79.215370
4	Borewell No. 4	118010 M ³	28.5513166	79.2220848

7.2 Fresh Water Consumption:

As per the record (logbook data) of borewell meters provided by the Unit, the total freshwater consumption during November 01-26, 2019 is 13842 KL, equivalent to average value of 494.35 KL/day.

7.3 Samples Collection

The joint team of CPCB & UPPCB collected effluent and water samples from utilities, ETP and water sources samples were analyzed for the notified parameters relevant to sugar manufacturing sector.

Two samples from the bypass of the Unit, and two samples from river Peelakhar upstream and downstream w.r.t. bypass discharge and groundwater sample from handpump inside the premises of the Unit were also collected. The samples have been analyzed in CPCB, Delhi laboratory.

Detail of the samples collected and analysis results are mentioned in the following sections.

Signature
UPPCB
Bareilly

Signature

7.4 Wastewater Generation and Treatment Facility:

- The Unit has installed Effluent Treatment Plant (ETP) of designed capacity 1000 KLD (as reported by the Unit's representative) for the treatment of trade effluent from Mill house, boiling house, Spray Pond Overflow etc.
- The ETP consists of Screen chamber, Oil & grease trap, Equalization tank, Primary clarifier, Aeration tank, Secondary clarifier, Clear water tank, MGF & ACF (2 nos.) followed by lagoon for treated effluent storage and its use for irrigation.
- The Unit has provided separate treatment system for Cooling Tower Overflow upto secondary treatment.
- The Cooling Tower Overflow treatment system consists of Holding tank, Chemical Dosing tank, Flocculator, Lamella Clarifier and Primary clarifier. After Primary clarifier the treated effluent is treated into a common Aeration Tank, which is used for the ETP and Cooling Tower overflow treatment.
- The final treated effluent is stored in Lagoons and used for Irrigation purposes. The Unit has 2 lagoons of capacity 5200 KL (in use) & 2000 KL (empty), which is within permissible capacity (15000 KL) for 15 days storage of treated effluent.
- Treated Effluent is used for irrigation purpose of command area about 128 acres and has agreement with farmers. The land on which effluent is disposed off is within radius of about 5 kms from the Unit. The Unit is having pipe line network for Irrigation.
- As reported by the unit representative the Wastewater generation from mill house, boiling house etc. is approx. 400 KLD i.e., 80 litres/ tonne of cane crushing and from spray pond overflow/cooling tower overflow is 300 KLD i.e., 60 litres/ tonne of cane crushing. Overall effluent generated is 140 litres/ tonne of cane crushing against 200 litres/ tonne of cane crushing.
- The Unit has provided flow meters at inlet and outlet of ETP and OCEMS is installed at the outlet of ETP, however, not provided the logbooks for the same.
- Sludge generated from the ETP is being dried in sludge drying beds and is distributed to farmers. However, the unit has not provided any records for the same. No mechanical sludge dewatering/handling system is installed at the ETP of the Unit.



7.5 Characteristics of Ground Water samples

- The analysis result of sample collected from the borewell inside the Unit's premises is as follows:

Table 16: Characteristic of Groundwater in M/s Dhampur Sugar Mills Ltd., Meerganj

Sampling point	pH	COD (mg/L)	BOD (mg/L)	Color (Hazen)
Ground water sample from the borewell near ETP	6.9	6.0	1.3	BDL

- The presence of BOD and COD in sample collected from borewell indicates that the ground water is contaminated.

7.6 Characteristics of wastewater:

The joint team collected the sample of effluent from the ETP to check the compliance status of ETP.

Table 17: Characteristics of Wastewater at M/s Dhampur Sugar Mills Ltd., Meerganj

Location	pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)	O & G (mg/l)	Sulphate (mg/l)	Color (Hazen)	MLSS/MLVSS (mg/l)
ETP Inlet	4.72	2874	1830	539	2560	--	175	165	--
ETP Outlet	7.12	89	29	23	964	14	348	82	--
Aeration tank	--	--	--	--	--	--	--	--	2346/2054
Cooling Tower overflow	6.97	1142	657	378	2168	--	85	96	--
Lagoon	7.38	63	30	30	844	--	208	75	--

- As per analysis of treated effluent (outlet) of ETP pH-7.12 (norms 5.5-8.5), BOD- 29mg/l (norms 100mg/l), COD-89 mg/l (norms 250mg/l), TSS 23mg/l (norms 100mg/l), and TDS 964 mg/l (norms 2100mg/l) which indicates compliance w.r.t land discharge norms notified under of Environment (Protection) Rules,1986.
- As per analysis of treated effluent stored in lagoon, pH-7.38 (norms 5.5-8.5), BOD- 30 mg/l (norms 100 mg/l), COD-63 mg/l (norms 250 mg/l), TSS 30 mg/l (norms 100 mg/l), and TDS 844 mg/l (norms 2100 mg/l) indicates compliance w.r.t discharge norms for land/irrigation notified under of Environment (Protection) Rules,1986.

7.7 Boilers

- The Unit is standalone Unit having low pressure boilers (80 TPH and 55 TPH) for steam generation facility.
- Baggase is used as a fuel for the boiler of less than 42 kg/cm² working pressure.

- The stack of the boiler is equipped with wet scrubber for control of air pollution.
- The plant officials informed that the boiler ash is being used for land filling within the Unit's premises. However, no record for the same is provided by the Unit.

7.8 Observations

- The manufacturing unit and ETP were found operational during the inspection. The inflow to ETP (flowmeter reading) during the inspection was observed 34.0 m³/hour which is equivalent to 616 KLD against the installed capacity of 1000 KLD ETP.
- The oil skimmer in oil grease trap was not properly installed and the level of effluent was at bottom/ below the belt.



Pic-46: Belt above the level of Effluent

- MLSS growth in Aeration tank was observed satisfactory.
- The Unit has not installed flow meters at power turbine cooling, boiler, wet scrubber, B & C Masecuite cooling as it was recommended by National Sugar Institute (NSI), Kanpur in validation report of ETP for season 2018-19.
- The Unit has installed MGF and ACF for tertiary treatment.
- The mechanical sludge dewatering/handling system for better management of wet sludge is not provided by the Unit.
- The Unit has not provided/maintained logbook for daily effluent generation and treatment, disposal of ETP sludge, Boiler ash and other solid wastes.
- A part of Cooling Tower overflow is being mixed with raw effluent and the rest is being treated in lamella through a separate channel. The channel carrying Cooling Tower overflow to raw effluent channel should be regulated by valve or sluice gate which may be controlled once Unit starts making refined sugar using Double Sulphitation Process.



Pic-47: Cooling Tower overflow being mixed with raw effluent

- ix. The Unit was bypassing the untreated effluent through a pipeline laid underground up to Peelakhar River in Sindholi Village (Lat: 28.556169 and Long: 79.241446) which ultimately meets River Ramganga. This was shown to the Unit's representatives, who accepted the discharge of wastewater and they explained that the PVC pipeline is laid for disposal of storm/rain water from the mill premises to Peelakhar.



Pic-48: Bypass of untreated effluent through PVC pipe

- x. Samples of untreated effluent bypassed through PVC pipe and flowing through a drain were collected by the CPCB team. The characteristics of the effluent are is given below:

Table 18: Characteristics of by-passed effluent by M/s Dhampur Sugar Mills Ltd., Meerganj

Sample Analysis	pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)	Sulphate (mg/l)	Color (Hazen)
Multiple outlet/bypass (drain)	5.40	1306	890	248	2464	274	216
Multiple outlet/bypass (pipe)	5.33	1640	967	212	2412	220	237

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- xi. Samples were also collected from the upstream and downstream of the Peelakhar river where the effluent from the bypass line was meeting with the river water. Analysis results of the water are provided in the following table. The high value of BOD and COD in down stream of the confluence point of bypass line and river shows the impact of untreated effluent being discharged by the Unit.

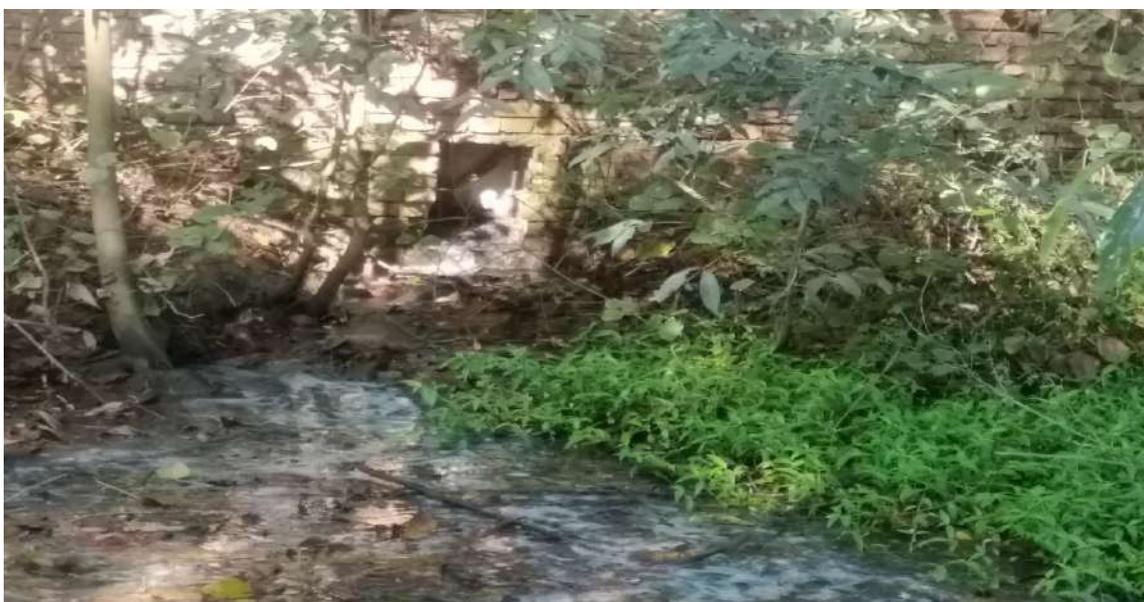
Table 19: Water quality of river Peelakhar

Sampling point	pH	COD (mg/L)	BOD (mg/L)	Color (Hazen)
River Peelakhar at u/s bypass line	8	BDL	BDL	BDL
River Peelakhar at d/s bypass line	7.7	37	5.3	BDL



Pic-49: Bypass to river Peelakhar

- xii. The Unit does not have facility for the treatment of domestic wastewater. Untreated domestic effluent was found being discharged outside the premises of the Unit through a hole in the wall of the Unit.



Pic-50: Domestic waste being discharged without treatment.

7.9 Recommendations:

1. It is proposed that direction under section 18(1)(b) shall be issued to UPPCB to take appropriate action to stop discharge of wastewater in river Peelakhar and to levy environmental compensation of suitable amount to the Unit for illegal discharge/bypass of untreated effluent.
2. The Unit must dismantle the bypass line (PVC pipe) from the premises to the river Peelakhar and ensure that the untreated/partially treated effluent shall not be discharged outside the premises in any case.
3. Unit must take corrective measures to prevent the leaching of untreated effluent into the soil/ ground water.
4. Unit shall maintain the logbook for the generation and disposal of ETP effluent, sludge, Boiler Ash, hazardous waste and other solid wastes.
5. Unit shall ensure to implement the recommendations made by National Sugar Institute (NSI), Kanpur in validation report of ETP for session 2018-19.
6. Unit shall install the flow meters at the places as recommended by the National Sugar Institute (NSI), Kanpur.
7. All domestic wastewater generated within the premises and colony shall be discharged after proper treatment. The Unit shall install Sewage Treatment Plant (STP) for the treatment of domestic wastewater.

7.10 Action taken status

1. In crushing season 2016-17, unit was found complying and CPCB issued compliance direction dated 08.11.2017 under section 5 of the Environment (Protection) Act, 1986 for carrying out adequacy assessment of ETP through govt. repute institutions.
2. In crushing season 2017-18, unit was found non-complying and CPCB issued show cause notice dt.15.03.2018 under section 5 of the Environment (Protection) Act, 1986 for non-compliance w.r.t. BOD-31.2 mg/l, TSS- 111 mg/l, MLSS- 684mg/l.
3. CPCB issued compliance direction dated 26.10.2018 under section 5 of the Environment (Protection) Act, 1986 for charter implementation.
4. In crushing season 2018-19, CPCB issued show cause notice dt.14.06.2018 under section 5 of the Environment (Protection) Act, 1986 for low MLSS-1291mg/l in aeration tank and BOD at outlet was found BDL and TSS-27.4 mg/l which showed chances of dilution.
5. CPCB issued compliance direction dated 09.08.2019 under section 5 of the Environment (Protection) Act, 1986.



6. In crushing season 2019-2020, unit was found non-complying w.r.t. bypass of untreated effluent and CPCB issued direction under section 18 (1) (b) on 02.01.2020 to UPPCB. In compliance, UPPCB has imposed EC of Rs. 17,70,000/- vide letter dated 21-01-2020 to the unit.

7.11 Photographs of M/s Dhampur Sugar Mills Ltd (Sugar Unit), Meerganj, Bareilly



Pic-51: Oil Grease tap at ETP inlet



Pic-52: Biological (ASP) and tertiary treatment (PSF & ACF)



Pic-53: Air Pollution control system and Ash-slurry



Pic-54: Ash disposal on own land

Name of the inspecting officers	Designation	Signature
1. Sh. C. B. Chourasia	Scientist- 'E', CPCB	
2. Dr. R. K. Singh	Scientist-'D', CPCB	
3. Sh. Shashi Vindkar	AEE, UPPCB Bareilly	
4. Dr. Anu Chetal	Scientist-'B', CPCB	

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
16137/UPPCB/Bijnore(UPPCBRO)/CTO/water/B
IJNOR/2018

Dated : 15/03/2018

To ,

M/S SANDEEP SHARMA
DHAMPUR SUGAR MILLS
DHAMPUR SUGAR MILLS DHAMPUR BIJNOR
BIJNOR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. DHAMPUR SUGAR MILLS

Reference Application No :734912

Dated :15/03/2018

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. DHAMPUR SUGAR MILLS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2018 to 31/12/2019 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AMIT
CHANDRA

Digitally signed by
AMIT CHANDRA
Date: 2018.03.15
16:50:56 +05'30'

For and on behalf of U.P. Pollution Control Board

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Bijnour for information and to ensure the compliance of the
conditions imposed in the consent order.

AMIT
CHANDRA

Digitally signed by
AMIT CHANDRA
Date: 2018.03.15
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U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.DHAMPUR SUGAR MILLS vide

Consent Order No. 734912/ Water

Dated : 15/03/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Sugar cane crushing 14000TCD.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	50 KLD	Septic Tank
2	Industrial	2800 KLD(1400 KLD effluent discharge from cane crushed and 1400 KLD Spray pond overflow or cooling tower blowdown) only one outlet is allowed	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	50KLD
2	Total Suspended Solids	100mg/l
3	BOD	30mg/l
4	COD	250mg/l
5	Oil & Grease	10mg/l

- 4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms . .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100mg/l (For disposal on land) or 30 (For disposal in surface water)
2	BOD	100mg/l (For disposal on land) or 30 (For disposal in surface water)
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	2800 KLD (1400 KLD cane crushed discharge and 1400 KLD waste water from spray pond overflow or cooling tower blowdown) only one outlet is allowed.

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory.
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.

Specific Conditions:

1. This consent is valid for production of sugar from Sugar cane crushing capacity 14000 TCD .
2. The Final treated effluent quantity shall be restricted to 1400KLD and Cooling Tower blow down shall be restricted to 1400 KLD in compliance of notification no G.S.R.35(E) dated 14.01.2016 of MoEF&CC. Only one outlet is allowed from the unit.
3. The final treated Effluent quality should conform to standards as prescribed in notification no G.S.R.35(E) dated 14.01.2016 of MoEF&CC.
4. Unit shall make proposals for treatment of domestic water through STP and re used the treated water to the maximum extent within 06 month.
5. Unit must comply the conditions of NOC from CGWA for extraction of Ground water.
6. Unit must comply the direction issued to the unit by CPCB letter no.B190197/NGRBA(RG)/CPCB/Sugar/15/2016-17/13194 dated 30.10.2017/02.11.2017
7. The unit must restrict its lagoon storage capacity to 15 days.
8. The unit must utilize treated effluent meeting the prescribed norms for irrigation as per irrigation management plan validated by expert institution.
9. Unit shall implement the recommendation of the adequacy report of NSI Kanpur.
10. Unit must maintain and operate the installed Electromagnetic flow meter at water source (Tube well) and outlet of ETP, proper records should be maintained of the water abstracted from ground water/Effluent discharged and effluent used for irrigation.
11. Unit shall ensure the proper operation and maintenance of online monitoring system and maintain the records, and ensure the connectivity to the servers of CPCB and UPPCB
12. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
13. Unit shall submit treated effluent monitoring report and ground water quality monitoring report done by MoEF & CC approved laboratory within 3 months.
14. Unit shall develop green belt in and also provide arrangements for odor control and to control the mosquitoes in the bio compost yard. The Green Belt shall be develop as per office order dated 16-02-2018 of UPPCB. A copy of the office order is available on www.uppcb.com.
- 15- This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

AMIT
CHANDRA

Digitally signed by
AMIT CHANDRA
Date: 2018.03.15
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For and on behalf of U.P. Pollution Control Board .



U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 16136/U PPCB/Bijnore(U PPCBRO)/CTO/air/BIJNOR/2018

Dated : 15/03/2018

To ,

M/S SANDEEP SHARMA
DHAMPUR SUGAR MILLS
DHAMPUR SUGAR MILLS DHAMPUR BIJNOR
BIJNOR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. DHAMPUR SUGAR MILLS

Reference Application No. 734891

Dated : 15/03/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s DHAMPUR SUGAR MILLS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2018 to 31/12/2019 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

AMIT
CHANDRA

Digitally signed by
AMIT CHANDRA
Date: 2018.03.15
16:47:12 +05'30'

For and on behalf of U.P. Pollution Control Board

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Bijnour for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT
CHANDRA

Digitally signed by
AMIT CHANDRA
Date: 2018.03.15
16:47:30 +05'30'

U.P. Pollution Control Board

Dated : 15/03/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Sugar cane crushing 14000 TCD.
- 2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Boiler 170 TPH and 170 TPH	Bagasse-100 TPH	01	Particulate Matter	ESP as APCS and stack height 90 meter common stack from ground level

- 2(b). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	150 mg/nm3/ m3

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

1. This consent is valid for production of sugar from cane crushing capacity 14000 TCD and 60 Megawatt Co generation.
2. Quality of the Emission should always meet the Emission norms for Sugar units as prescribed in the Environment (Protection) Rules 1986.
3. Emission from the boiler w.r.t. Particulate Matter must meet the stipulated norms specified By Ministry of Environment, forest and climate change, Govt. of India vide notification no. GSR 35 (E) dated 14.01.2016.
4. Unit shall install Online Emission Monitoring System at the stack of air polluting sources and ensure the connectivity to the servers of CPCB and UPPCB with 6 months.
5. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
6. Unit shall submit the ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC.
7. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
8. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
9. Ash disposal must be in an environmentally safe manner and Fly Ash Rules must be complied.
10. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

AMIT
CHANDRA

Digitally signed by
AMIT CHANDRA
Date: 2018.03.15
16:47:44 +05'30'

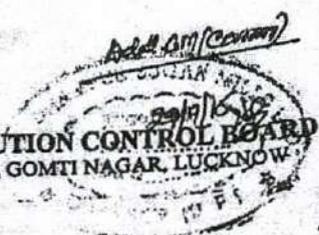
For and on behalf of U.P. Pollution Control Board .



UTTAR PRADESH POLLUTION CONTROL BOARD

T.C.- 12 V, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW.

Ref: 197/96 IC-7/Haz. Auth./11/2015



Registered

Date: 22-9-15
27-11/9/15

- 1- Number of authorisation and date of issue: 24/Haz. Auth./11/15
- 2- Mr. Sandeep Sharma of M/s Dhampur Sugar Mills Ltd. is hereby granted an authorisation to operate a facility for collection, reception, treatment, storage, transport, and disposal of hazardous wastes on the premises situated at Sugar Unit, Dhampur, Bijnor.
- 3- The authorisation granted to operate a facility for collection, reception, treatment, storage, transport and disposal of hazardous wastes.
- 4- The authorisation shall be in force for a period of Five Year from the date of issue.
- 5- The authorisation is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

[Signature]
Member Secretary

Terms and Conditions of Authorisation

The authorisation is granted for following activities and quantity of hazardous wastes

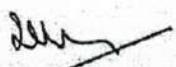
Sl. No.	Activity	Nature	Quantity	Final Mode of Disposal Recycle or reuse/ SLF/ Incineration burn in boiler alongwith Baggase as a fuel.
(i)	Collection		Used Oil & Grease - 6.0 K.L./Annum	
(ii)	Reception			
(iii)	Transport			
(iv)	Treatment			
(v)	Storage			
(vi)	Disposal			

1. The authorisation is valid for the period indicated above if not suspended or cancelled earlier.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. The authorisation shall comply with the provisions of Environment (Protection) Act 1986 and rules made thereunder.
5. The authorisation or its renewal shall be produced for inspection at the request of an officer of the U.P. Pollution Control Board.
6. The person authorised shall not rent lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the U.P. Pollution Control Board.
7. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorisation.
8. It is the duty of the authorised person to take prior permission of the U.P. Pollution Control Board to close down the facility.
9. An application for the renewal of an authorisation shall be made in form 1, before its expiry as laid down in rule. It is further brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same orders that industries which are not complying with the conditions of authorisation shall not be allowed to operate. Hence in case you fail to apply for authorisation, before its expiry or fail to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
10. The applicant must file returns on prescribed Form 4(copy enclosed) along with a compliance report of this letter and should also maintain records on Form (copy enclosed) and present it to Board's inspecting officials.
11. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
12. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

.....2/-

(2)

- 13 In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, or hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
- 14 It is within the powers and functions of the U.P. Pollution Control Board to modify/revoke the terms and conditions of the authorisation issued under the Rule- 6 of Hazardous Wastes (Management, Handling & Trans-boundary Movement) Rules, 2008.
- 15 The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
- 16 You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
- 17 It is the mandatory duty of the authorised person to comply with the guidelines for transportation of hazardous waste in accordance with rule 7 of Hazardous Waste (Management, Handling & Trans-boundary Movement) Rules, 2008. A document no. HAZWAMS/23/2003 in this regard has been issued by Central Pollution Control Board and is available on the web site of U.P. Pollution Control Board (www.uppcb.com)
- 18 It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
- 19 An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
- 20 Used oil shall be sold only to registered recyclers with Central Pollution Control Board. The record shall be maintained.
- 21 All recyclers (Waste oil/Lead/Nonferrous metal) e-waste shall not operate without obtaining registration from U.P. Pollution Control Board. Applicant shall submit Form 13 within a month.
- 22 The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1, 2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
- 23 You shall become the member of any common TSDF for S.L.F. (M/S U.P. Waste Management Project Kumbhi Kanpur Dehat permitted by U.P.P.C.B.), and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter. The authorized incinerator is with M/s Bharat Oil Company, Sahibabad, Ghaziabad for oily waste and paint sludge only and common incinerator at Kumbhi, Ramabai Nagar, Uttar Pradesh for other incinerable wastes.
- 24 Incinerable waste can also be sent to an authorised Cement Kiln after taking authorization from U.P.P.C.B. The Cement Kiln should have valid authorization from concerning SPCB and U.P.P.C.B. as well.
- 25 You are required to send the Hazardous waste to TSDF/ Incinerator /Cement Kiln within Ninety days of its generation.
- 26 Copies of Hazardous Waste Manifest in Form -13 shall be sent regularly to U.P.P.C.B. for each category of waste sent to TSDF./Incinerator / Cement Kiln.
- 27 Emission from the Common/ Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.


Member Secretary

Copy to:- Regional Officer, U.P. Pollution Control Board, Bijnor for information and necessary action.


Chief Environmental Officer
(Circle-7)

9/8/2019

Letter No. - 17851

To,
The Regional Director,
Central Ground Water Board Northern Region,
Bhujal Bhawan, Sector - B, Sitapur Road Yojna,
Ram Ram Bank Chauraha,
Lucknow (UP) - 226021

Ref.: NOC No.: CGWA/NOC/IND/ORIG/2017/2571 Dated - 18-05-2017

Sub: Renewal of NOC for Abstraction of Ground Water for Industrial Use

Dear Sir,

In reference to the NOC Number CGWA/NOC/IND/ORIG/2017/2571 Dated - 18-05-2017 granted by Central Ground Water Authority, we are submitting herewith Application for renewal of NOC. The necessary required documents are attached as under -

Enclosures -

1. Renewal Application Form
2. Transaction Receipt
3. Authority Letter
4. Self Compliance
5. Compliance Report
6. Layout Plan with Latitude & Longitude
7. Inspection Report- Renewal Checklist
8. Copy of Previous NOC
9. UPPCB valid Water Consent
10. Recharge Calculation
11. Tube-well Photograph
12. Flow Meter Log Book one month
13. Flow Meter Photo Graph
14. Piezometer Photographs
15. Logbook of Piezometer one month
16. Pre and Post Monsoon Ground Water Test Report
17. Photographs of Pond
18. Photographs of plantation
19. ETP Photographs
20. ETP Test Report
21. Reason for not Applying in Time Documents

Thanking You,

Yours Sincerely,

For DHAMPUR SUGAR MILLS LTD.
(Sugar Division)

(Authorized Signatory)

Receive
9/8/19

O/C

Date – 31st Mar, 2019

Letter No. - Sr. GM (C)/12419

To,
The Regional Director,
Central Ground Water Board Northern Region,
Bhujal Bhawan, Sector – B, Sitapur Road Yojna,
Ram Ram Bank Chauraha,
Lucknow (UP) – 226021

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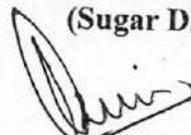
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15. Logbook of Piezometer one month
16. Pre and Post Monsoon Ground Water Test Report
17. Photographs of Pond
18. Photographs of plantation

Thanking You,

Yours Sincerely,

For **DHAMPUR SUGAR MILLS LTD.**
(Sugar Division)


(Authorized Signatory)

CENTRAL GROUND WATER AUTHORITY
(Constituted under section 3(3) of the Environment (Protection) Act, 1986)

APPLICATION FOR RENEWAL OF NOC ISSUED TO EXISTING INDUSTRIAL/
INFRASTRUCTURE PROJECTS ABSTRACTING GROUND WATER FOR
EXISTING USAGE/WITH ADDITIONAL REQUIREMENT DUE TO EXPANSION

(Refer.. Annexure for filling up form – explanation of terms/detail etc.)

1. General Information
 - (i) Name of the Industry/Infrastructure: Sugar Unit
(Unit Name - DSM Sugar Dhampur (Sugar Division)
/Group Name, if any Dhampur Group
 - (ii) Details of Project:
Main Type of Industry /Infrastructure: Sugar Unit
.....
Details of Industry Product/Process (For Industry only- Refer annexure for details)
..... - (iii) Location details of the project: (Attach site plan and location map)
 1. Village/Town Name: Dhampur, Pincode: 246761
 2. Block/ Taluka Name: Dhampur
 3. Tehsil / Taluka Name: Dhampur
 4. District Name: Bijnor
 5. State/UT Name: Uttar Pradesh(Attach Site Plan /Map– Drawing/ Map showing Location with reference to major landmark/Village/ Town of the area) (A4/A3 size paper only).
(Tick Mark if attached)
 - (iv) Name: Urban Development Authority/ Statutory Notified Industrial Area
/SEZ/Municipal Corporation/Gram-Nagar Panchayat: Allahpur Gram Panchayat
 - (v) Communication Details
 - (a) Complete Postal Address with Pincode :
DSM Sugar Dhampur (Sugar Division)
Village- Allahpur, Tehsil Dhampur
District : Bijnor – 246761
U.P.
 - (b) Phone No (landline):
 - (c) Fax No.:
 - (d) Mobile No: 7895003657
 - (e) Email – vijaymisra09@gmail.com
 - (vi) Details of Existing NOC issued by CGWA (enclose copy):
 - (a) NOC Letter No. CGWA/NOC/IND/ORIG/2017/2571
 - (b) Date of Issuance... 28-04-2017
 - (c) Validity Till (Date/period, if any mentioned)... 2 Years from the date of Issue
 - (d) Reason for not applying for renewal before expiry of NOC Validity (Attach Affidavit)
Applying for renewal with Additional water requirement details

(vii) Purpose of Renewal Application:

- a) Whether renewal NOC application for existing groundwater use only: **NA**
 b) Renewal NOC application for Renewal of existing use and permission for additional requirement due to expansion of industry project / increased demand of water requirement in infrastructure project: **Yes**

2. Breakup of Water Requirement/Recycled Water Usage: **(Including Existing+Additional, if any)**

(i) Total water requirement as on date – Summarized (a+b+c+d): **3180 m³/day**

- a) Ground Water requirement: : 1840 m³/day
 b) Surface Water requirement: : N.A. m³/day
 c) Proposed/Existing water supply from any agency: N.A. m³/day
 d) Recycled Water Available for use: 1340 m³/day

Breakup of Ground Water Requirement (a) requested in renewal application:

Existing NOC Permission	Additional Requirement, if any	Total Requirement
1500 m ³ /Day	340 m ³ /Day	1840 m ³ /Day
		1840 m ³ /year

(ii) Breakup of Total Water Requirement (a+b+c+d, above) and Usage:

(Please enclose flowchart of water showing requirement at each stage of Industry/ Infrastructure use as listed in table below)

Activity	Existing Use (m ³ /day)	Proposed requirement (m ³ /day)	Total Use+ Requirement (m ³ /day)	No. of operational days in a year	Annual requirement (m ³ /year)
Industrial Activity/ Commercial Use*	2035	485	2520	125	315000
Domestic/ Residential Use*	585	0	585	365	213525
Greenbelt development/ Environment maintenance	40	10	50	125	6250
Other use/ Flushing Req. *	20	5	25	125	3125
Grand Total	2680	500	3180		537900

*Infrastructure Project

(iii) Detail of water availability from ETP/STP for Recycle/Reuse usage:

	Existing	Proposed	Total
a) Effluent generated and treated in ETP (MEE PLANT):	1567 m ³ /day	238 m ³ /day	1805 m ³ /day
b) Available treated water for usage:	1180 m ³ /day	160 m ³ /day	1340 m ³ /day
c) Effluent / Sewerage discharge after treatment:	ZLD m ³ /day ZLD m ³ /year	ZLD m ³ /day ZLD m ³ /year	ZLD m ³ /day ZLD m ³ /year

Available treated effluent usage: Total quantity same as 2i(d) and 2 iii(b) above

Reuse/Recycle Usage Activity	Existing Use (m ³ /day)	Proposed availability (m ³ /day)	Total Use+ Availability (m ³ /day)
Industrial Activity/ Commercial Use*	1120	145	1265
Domestic/ Residential Use*	0	0	0
Greenbelt development/ Environment maintenance	40	10	50
Other use/ Flushing Req. *	20	5	25
Total	1180	160	1340

*Infrastructure Project

3. Details of groundwater abstraction structures:

Particulars	Existing Structure	Proposed structure (only in case of Expansion)
Number of structure	04 NO.	
Type of structure (dugwell, tubewell, borewell, dugcum borewell)	Bore Well	
Year of construction	1966, 1966, 2003, 2003	
Depth (meter below ground level)	60	
Diameter (mm)	200	
Depth to water level (meters below ground level)	22	
Discharge (m ³ /hour)	108	
Operational hours/day	5	
Operational days/year	125	
Mode of lift and Horse Power of pump	Submersible/3-50 HP, 1-80HP	
Whether fitted with meter or not	Yes	

4. Compliance to the conditions prescribed in the NOC

S. No.	Conditions given in NOC	Status of compliance #	Remarks
1	Water meter data - Check for groundwater abstraction	Complied	
2	Implementation of Rainwater Harvesting Proposal: Report and Photographs	Complied	
3	Water Level/ Piezometer monitoring Data	Complied	
4	Water Quality Monitoring Data	Complied	
5	Recycle- Reuse details	Complied	
6	*		
7	*		
8	*		

*(any other specific conditions mentioned in NOC Letter)

#(Please attach consolidated report along with colored photographs of conditions of NOC in 2 set)

5. Groundwater availability report (Please enclose a comprehensive report/note on groundwater condition/groundwater quality in and around 5km of the areas)(Applicable only in the expansion programme of the project.)
5. Details of rainwater harvesting and artificial recharge measures for groundwater recharge in the area.
6. **Copy of valid referral letter/Consent to operate as on date for Existing project/ Expansion Project** from Central Pollution Control Board/State Pollution Control Board/ Bureau of Indian Standards/Ministry of Environment and Forests/ State Level Environment Impact Assessment Authority/Urbana Development Authority/Municipal Corp etc., or any State/Central Government Statutory Body may be provided. - **ATTACHED**

Undertaking

It is to certify that the details and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data/information submitted is found to be false or misleading at any stage the application will be rejected outrightly.



Date:

Name &
Signature of the applicant* (With official seal)

Place:

*In cases signed by any authorized signatory, the details of the signatory with the authorizations shall be enclosed.

Incomplete/partially filled applications would be rejected summarily.

Application Proforma is subject to modification from time to time.

Renewal of NOC shall be done for the same quantity/groundwater abstraction structure.

Application fee of Rs. 500/- is to be submitted in the form of demand draft Drawn on Name: PAO, CGWB, giving other

Transaction Receipt -

Date -

Application along with attested copy of all mandatory documents/report etc., should be submitted in 2 set, to the Regional Director, Central Ground Water Board of concerned State.





मै0 धामपुर शुगर मिल्स लि0, (आसवनी इकाई), धामपुर, जनपद-बिजनौर

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी0सी0-12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

ANX-1

पंजीकृत

संदर्भ संख्या 1714188 /सी-7/105/जल प्रदूषण/बिजनौर/2017 दिनांक: 27/12/17

सेवा में,

मै0 धामपुर शुगर मिल्स लि0,
(आसवनी इकाई), धामपुर, जनपद-बिजनौर।

विषय: जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25/26 और इसके संशोधित अधिनियम, 1978 के अन्तर्गत सहमति ।

महोदय,

कृपया अपने सहमति आवेदन पत्र सं0 GM(C)/1023 दिनांक 27.09.2017 का संदर्भ लें जोकि बोर्ड में दिनांक 09.10.2017 को प्राप्त हुआ है। आपके सहमति आवेदन पत्र का परीक्षण किया गया। सशर्त सहमति आदेश पत्रांक-190/1443/सी0का/12017 दिनांक: 27/12/17 संलग्न है। आपका ध्यान निम्न बिन्दुओं पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

- 1 सहमति शर्तों तथा निम्न बिन्दुओं का कड़ाई से अनुपालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
- 2 यह सहमति मात्र 200 कि0ली0 प्रतिदिन रेक्टिफाइड स्प्रिट/एक्सट्रा न्यूट्रल एल्कोहल/एब्साल्यूट एलकोहल/इथाइल एसीटेड उत्पादन एवं जनित औद्योगिक उत्प्रवाह (स्पेण्टवाश), को ईटीपी के माध्यम से शोधित कर भष्मीकृत एवं बायो कम्पोस्ट यार्ड (16 एकड़) में बायो कम्पोस्टिंग हेतु उपयोग किये जाने तथा शत-प्रतिशत शून्य उत्प्रवाह निस्तारण हेतु मान्य है।
- 3 आसवनी इकाई से किसी प्रकार का उत्प्रवाह उद्योग परिसर के बाहर निस्तारित नहीं किया जाए एवं शत-प्रतिशत शून्य उत्प्रवाह निस्तारण पद्धति का अनुपालन किया जाय।
- 4 स्पेण्टवाश का भण्डारण आर0सी0सी0 लैगून में लाइनिंग में एचडीपीई लाइनिंग के साथ किया जाए तथा अधिकतम भण्डारित स्पेण्टवाश की मात्रा 05 दिन के उत्पादन से जनित स्पेण्टवाश से अधिक नहीं होनी चाहिए।
- 5 स्टार्म वाटर हेतु पृथक ड्रेन की व्यवस्था गार्ड पान्ड के द्वारा सुनिश्चित की जाए।
- 6 केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी निर्देशों के अनुसार शून्य उत्प्रवाह निस्तारण व्यवस्था की मानिट्रिंग हेतु स्थापित वैब कैमरे का समुचित रख-रखाव एवं संचालन तथा कन्वेटिविटी राज्य बोर्ड एवं सीपीसीबी के सर्वर से सुनिश्चित किया जाए।
- 7 केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा आसवनी इकाईयों हेतु शून्य उत्प्रवाह निस्तारण संबंधी निर्देशों का अनुपालन सुनिश्चित किया जाए।
- 8 उद्योग द्वारा शून्य उत्प्रवाह निस्तारण व्यवस्था का संतोषजनक रख-रखाव सुनिश्चित किया जाए। संपूर्ण स्पेण्टवाश की मात्रा को मल्टी इफेक्ट इवैपोरेटर द्वारा सान्द्र कर बायो कम्पोस्ट में प्रयोग किया जाए।
- 9 उद्योग द्वारा एमईई के इनलेट तथा आउटलेट पर स्थापित किये गये मास्र-प्लो मी0 का समुचित रख-रखाव एवं संचालन किया जाए तथा रिकार्ड मेनटेन किया जाए।
- 10 भूगर्भीय जल दोहन हेतु सेण्ट्रल ग्राउण्ड वाटर अथारिटी से निर्गत एनओसी दिनांक 08.04.2016 में अधिरोपित शर्तों का अक्षरशः अनुपालन सुनिश्चित किया जाए।

- मै० धामपुर शुगर मिल, लि०. (आसवनी इकाई), धामपुर, जनपद-बिजनौर
- 11 प्रक्रिया से जनित अन्य प्रदूषित उत्प्रवाह जैसे स्पेण्ट लीज फ्लोर वाशिंग आदि का शोधन उत्प्रवाह शुद्धिकरण संयंत्र के माध्यम से करते हुए शद्धीकृत उत्प्रवाह को शत-प्रतिशत पुनः प्रयोग किया जाए।
 - 12 केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी निर्देशों, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित तथा पर्यावरण संरक्षण अधिनियम, 1986 के प्राविधानों तथा ओ०ए० सं० 200/2014 एम०सी० मेहता बनाम यूनियन ऑफ इण्डिया में माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा जारी आदेश दिनांक 13.07.2017 का अक्षरशः अनुपालन सुनिश्चित किया जाए।
 - 13 रेन वॉटर हार्वेस्टिंग सिस्टम एवं भूजल स्तर की माप हेतु पीजो मीटर की स्थापना की जाए।
 - 14 आपको उद्योग की आडिट की हुई वर्ष, 2016-17 की बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (अचल+वर्तमान-वर्तमान जिम्मेदारियों) का सत्यापित प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।
 - 15 घरेलू उत्प्रवाह का निस्तारण सेपटिक टैंक एवं सोकपिट के माध्यम से किया जाए।
 - 16 कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी, सरिता, भूमिगत जल या अन्य किसी स्रोत का जल प्रदूषित न हो।
 - 17 परिसर में 33 प्रतिशत भूमि क्षेत्र में हरित पट्टिका विकसित की जाए तथा परियोजना क्षेत्र के डाउन स्ट्रीम दिशा में समस्त दिशाओं में न्यूनतम 10 मी० की हरित पट्टिका विकसित की जाए।
 - 18 उद्योग द्वारा कार्पोरेट इन्वायरमेन्ट रिसपान्सबिलिटी योजना 01 माह में जमा की जाए।
 - 19 उद्योग का पर्यावरणीय वक्तव्य निर्धारित समयावधि में बोर्ड को प्रेषित करना सुनिश्चित करें।
 - 20 उद्योग के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड अथवा उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा बन्दी आदेश निर्गत किये जाने की स्थिति में उद्योग के संचालन हेतु निर्गत सहमति बन्दी की अवधि में स्वतः निलम्बित रहेगी तथा उद्योग द्वारा अनुपालन सुनिश्चित किये जाने पर उद्योग के बन्दी निक्षेपण किये जाने के साथ ही बन्दी निक्षेपण की अतिरिक्त शर्तों के साथ उद्योग की संचालन सहमति स्वमेव प्रभावी हो जाएगी।
- इस सहमति आदेश के अंकित प्राविधान तथा सहमति शर्तों के होते हुए भी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके अधिनियम, 1978 की धारा-27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के या संशोधन के लिए अधिनियम के अनुसार जो उचित हों, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

सक्षम अधिकारी की अनुमति से निर्गत।

संलग्नक : उपरोक्तानुसार।

भवदीय

(अमित चन्द्रा)

मुख्य पर्यावरण अधिकारी वृत्त-7
तद् दिनांक-

पृष्ठ संख्या-

प्रतिलिपि:- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बिजनौर को सूचनार्थ एवं उक्त निर्देशों के अनुपालन में उद्योग द्वारा की गयी कार्यवाही का अनुश्रवण नियमित रूप से किया जाना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी वृत्त-7

मैसर्स धामपुर शुगर मिल्स लि०, (आसवनी इकाई), धामपुर, जनपद-बिजनौर



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी०सी०-12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

मात्र शून्य उत्प्रवाह निस्तारण पद्धति पर औद्योगिक उत्प्रवाह के शोधन हेतु
फार्म XV
सहमति आदेश पत्र

संदर्भ संख्या

190 सहमति/जल आदेश / 2017

लखनऊ, दिनांक: 27.12.17

विषय: मैसर्स धामपुर शुगर मिल्स लि०, (आसवनी इकाई), धामपुर, जनपद-बिजनौर को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25/26 के अन्तर्गत उत्प्रवाह निस्तारण हेतु सहमति।

संदर्भ : आवेदन पत्र संख्या- GM(C)/1023

प्राप्ति दिनांक 09.10.2017

1. औद्योगिक उत्प्रवाह का निस्तारण शून्य उत्प्रवाह निस्तारण पद्धति से उपचार के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 जिससे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में मैसर्स धामपुर शुगर मिल्स लि०, (आसवनी इकाई), धामपुर, जनपद-बिजनौर को औद्योगिक उत्प्रवाह को शून्य उत्प्रवाह निस्तारण पद्धति से उपचार किये जाने एवं किसी भी दशा में शोधित उत्प्रवाह का निस्तारण उद्योग परिसर के बाहर न किये जाने तथा घरेलू उत्प्रवाह का निस्तारण सैप्टिक टैंक एवं सोकपिट के माध्यम से किये जाने के लिए अनुलग्नक में उल्लिखित समान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।
2. यह सहमति दिनांक 31.12.2019 तक की अवधि के लिए विधि मान्य होगी।
3. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 और संशोधित अधिनियम, 1978 की धारा-27(2) के अन्तर्गत वर्णित किसी भी/सभी शर्तों में पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, का अधिकार व अंकित बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर से।
सक्षम अधिकारी की अनुमति से निर्गत।

मुख्य पर्यावरण अधिकारी द्वारा

अनुलग्नक : संलग्नक 1

मै0 धामपुर शुगर मिल्स लि0, (आसवनी इकाई), धामपुर, जनपद-बिजनौर

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

संलग्नक आदेश संख्या-...../सहमति (जल)/आदेश/.....दिनांक.....

सहमति शर्तें

- अधिकतम दैनिक उत्प्रवाह और प्रति घण्टे में निस्तारित होने वाले उत्प्रवाह की दर निम्न से अधिक नहीं होनी चाहिए।
उत्प्रवाह का प्रकार अधिकतम दैनिक निस्तारण मी³ अधिकतम प्रति घंटा निस्तारण मी³
(i) घरेलू- 20 कि०ली०/दिन (सेप्टिक टैंक/सोकपिट)
(ii) औद्योगिक- शून्य उत्प्रवाह निस्तारण पद्धति से उपचार; किसी भी दशा में उत्प्रवाह का निस्तारण उद्योग के परिसर के बाहर अनुमन्य नहीं है।
- क्लीड जल सहित प्रक्रिया में प्रयुक्त जल तथा घरेलू उत्प्रवाह को एकत्र करने के लिए अलग-अलग बन्द जल प्रवाह की व्यवस्था बनाई जाये। एकत्र करने की व्यवस्था के अन्तिम छोर टर्मिनल मेनहोल, उत्प्रवाह मापन तथा उत्वाह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्प्रवाह टर्मिनल, मेनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नहीं करना चाहिए। सहमति आवेदन पत्र में सूचित उत्प्रवाह के अलावा अन्य कोई उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश नहीं करना चाहिए तथा यह भी सुनिश्चित करें कि घरेलू उत्प्रवाह स्ट्रीम वाटर ड्रेन में निस्तारित न हो।
- घरेलू उत्प्रवाह सेप्टिक टैंक या अन्य शुद्धिकरण संयंत्र में शुद्धिकृत किया जाये।
- अन्य प्रचालक जिनके मान मानक में न दिये हो उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किये जाने वाले जल के मानकों से अधिक नहीं होना चाहिए।
- घरेलू तथा औद्योगिक उत्प्रवाह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक 4733 व 2488 और इसके बाद के संशोधनों के अनुरूप होना चाहिए।
- विश्लेषित करने के लिए नमूना शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल से एकत्रित किया जाना चाहिए।
- शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल ऊपर से ढके, ताले लगाने की व्यवस्था युक्त, कम से कम MX16 साइज, और आवश्यक गहराई के ईट या सीमेंट कंटीट के चैम्बर होने चाहिए। टर्मिनल, मेनहोल में उत्प्रवाह तथा विश्लेषित के लिए नमूना लेने की व्यवस्था होनी चाहिए।
- शुद्धिकृत घरेलू व औद्योगिक उत्प्रवाह मिजाकर (उपरोक्त शर्त संख्या-2 के प्रावधानों के अनुसार) एक ही निस्तारण बिन्दु में निस्तारित किया जाये। इस संयुक्त निस्तारण बिन्दु पर उत्प्रवाह मापन की व्यवस्था होनी चाहिए।

9. इस शर्तों का विशेष रूप से उत्प्रवाह शुद्धिकरण, उत्प्रवाह मापन, नमूना एकत्र करने की व्यवस्था, टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के संबंध में दो माह या उससे पहले पूर्ण अनुपालन किया जाये।
10. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के 30 दिन के भीतर तथा उसके बाद प्रत्येक महीने की दस तारीख तक मासिक प्रगति आख्या, सहमति शर्तों की अनुपालन आख्या के साथ जरूर भेजें।
11. विस्तृत निर्माण स्थल, रेखाचित्र उत्प्रवाह ले जाने वाली पाइप लाइन की अनुदैर्घ्य काट व प्लान तथा शर्त 8 व 9 व 10 में वर्णित अन्तिम निस्तारण बिन्दु का रेखाचित्र इस सहमति आदेश के जारी करने के एक माह के भीतर बोर्ड को भेजें।
12. परिसर में एकत्र होने वाले बरसात, तूफान के जल को भली भाँति रखा जाये और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हो, का खुले में ढेर न लगाया जाये।
13. फ़ैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अपशिष्ट पदार्थों का भली भाँति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये।
- (i) अक्रिय पदार्थ होने पर उसका भूमि भराव के लिए इस प्रकार प्रयोग सुनिश्चित किया जाये कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करें या बरसाती, तूफानी जल के द्वारा बहा न दिया जाए।
- (ii) ज्वलनशील कार्बनिक पदार्थ होने पर नियंत्रित प्रज्वलन किया जाये।
- (iii) जैविक अवघट्य पदार्थ होने पर कम्पोस्टिंग की जाये।
14. विषैले पदार्थों का विषैलापन अगर संभव हो सके तो दूर किया जाये अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्त कर सुरक्षित क्षेत्रों में मुहरबन्द स्टील ड्रम में रखा और दफनाया जाए। विषमुक्त करने या मुहरबन्द करने और दफनाने का कार्य बोर्ड के अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाय।
15. यदि फ़ैक्ट्री के किसी संयंत्र/संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्प्रवाह की मात्रा बढ़ जाए और/या उपरोक्त पैरा-3 व 4 में वर्णित मानकों का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा ऑचलिक स्वास्थ्य अधिकारी/मुख्य चिकित्सा अधिकारी को स्थिति बताते हुए सूचित किया जाए।
16. प्रार्थी फ़ैक्ट्री के अन्दर व परिसर में अच्छा रख-रखाव स्थापित करें। सभी पाइप, वाल्व, सीवर और ड्रेन रिसावरोधी होने चाहिए। फर्श की धुलाई से जनित उत्प्रवाह, उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती/तूफानी जल की नाली या खुले स्थान पर नहीं दिया जाना चाहिए।
17. प्रार्थी को टर्मिनल मेनहोल तथा अन्तिम निस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिए उत्प्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिए।
18. शुद्धिकृत घरेलू व प्रक्रिया जनित उत्प्रवाह का नमूना किसी भी सामान्य उत्पादन कार्य किये जाने वाले दिन, तीन महीने में एक बार लिया जाये और उन्हें शर्त संख्या 3 व 4 में दी हुई सीमा के अनुसार सभी प्रचालकों के लिए विश्लेषित किया जाये। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त/समय-समय पर विश्लेषण आख्या बोर्ड में जमा की जाए।
19. प्रार्थी/कम्पनी बिना लापरवाही किये इस सहमति आदेश में दिए गये निर्देशों तथा बाद में समय-समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी/कम्पनी अगर किसी समय निर्गत किसी आदेश/निर्देश का पालन न करें और/या इस सहमति आदेश की शर्तों का उल्लंघन करें तो वह कार्टून/अधिनियम के प्राधिकारों के अन्तर्गत विधिक कार्यवाही के लिए उत्तरदायी होंगी।
20. प्रार्थी बोर्ड की पूर्ण लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रवाह की मात्रा व मात्रा, उत्प्रवाह निस्तारण की दर, उत्प्रवाह का तापमान न बदले या परिवर्तित करें।

21. उपरोक्त शर्तें जब तक अधिनियम/संशोधित अधिनियम की धारा 27(2) के अन्तर्गत समाप्त नहीं कर दी जाती हैं, तब तक लागू रहेगी।
22. प्रार्थी की सहमति की अवधि समाप्त होने से कम से कम 30 दिन पहले या प्रस्तावित बंधु का परिवर्तित निस्तारण बिन्दु के चालू होने और/या निस्तारण किये जाने के 30 दिन पूर्व, जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।
23. एक निरीक्षण पुस्तिका खोली जानी चाहिए और बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिए।
24. प्रार्थी उत्प्राह शुद्धिकरण संयंत्र संस्थान के निर्माण, स्थापना या प्रयोग में लाने संबंधी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से संबंधित सूचना फैक्ट्री में बोर्ड से आये अधिकारी और/या बोर्ड को अवश्य उपलब्ध कराये।
25. फैक्ट्री परिसर से अन्तिम निस्तारण बिन्दु जैसे साल भर बहने वाली नदी या सिचाई योग्य फान, तक उत्प्राह ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिससे एनारोबिक स्थितियाँ या मच्छरों की पैदावार हो, को नहीं होने दिया जाए।
26. निदेशक (निदेशकों), साझेदार (साझेदारों), प्रोपराइटर(प्रोपराइटरों) के नाम, पदों व टेलीफोन की सूचना दी जाये।
27. इस सहमति आदेश में अंकित प्राविधान तथा दिये गये सहमति शर्तों के होते हुए भी उ0ग्र0प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, या अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

सक्षम अधिकारी की अनुमति से निर्गत।


(अमित चन्द्रा)

मुख्य पर्यावरण अधिकारी वृत्त-7

मै० धामपुर शुगर मिल्स लि०, (आसवनी इकाई), धामपुर, जनपद-बिजनौर



ANX-1

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी०सी०-१२ वी, विभूति खण्ड,
गोमती नगर, लखनऊ

संदर्भ संख्या ११५१८ १ /सी-७/१०१६/वायु प्रदूषण/बिजनौर/२०१७

दिनांक: २७.१२.१७

सेवा में,

मै० धामपुर शुगर मिल्स लि०,
(आसवनी इकाई), धामपुर, जनपद-बिजनौर।

विषय: वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९८१ की धारा-२१ के अन्तर्गत सहमति के संबंध में।

महोदय,

कृपया अपने सहमति आवेदन पत्र सं० GM(C)/१०२४ दिनांक २७.०९.२०१७ का संदर्भ लें जोकि बोर्ड में दिनांक ०९.१०.२०१७ को प्राप्त हुआ है। आपके सहमति आवेदन पत्र का परीक्षण किया गया। सशर्त सहमति आदेश पत्रांक- १०७१/सहमति वायु/२०१७ दिनांक: २७.१२.१७ संलग्न है। आपका ध्यान निम्न बिन्दुओं पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

- १ सहमति शर्तों तथा निम्न बिन्दुओं का कड़ाई से अनुपालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
- २ यह सहमति मात्र २०० कि०ली० प्रतिदिन रेक्टिफाइड स्प्रिट/एक्सट्रा न्यूट्रल एल्कोहल/एब्साच्यूट एल्कोहल/इथाइल एसीटेट के उत्पादन एवं स्थापित ब्यालर ४० एवं ७५ टीपीएच के मानकों के अनुरूप उत्सर्जन निस्तारित किये जाने की दशा में संचालन हेतु विधि मान्य है।
- ३ उद्योग द्वारा आसवनी इकाईयों हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित चार्टर/निर्देशों का अनुपालन सुनिश्चित किया जाए।
- ४ ४० टीपीएच० एवं ७५ टीपीएच० क्षमता के ०२ स्लोप ब्यालर स्थापित है। वायु प्रदूषण नियंत्रण व्यवस्था के रूप में ४० टीपीएच ब्यालर पर मल्टी साइकलोन डस्ट कल्क्टर एवं वेट स्कबर तथा भूतल से ६० मी० ऊँची चिमनी तथा ७५ टीपीएच के ब्यालर पर बैग फिल्टर एवं भूतल से ८४ मी० चिमनी स्थापित है।
- ५ ७५० के०वी०ए० का ०१ डी०जी० सेट जिनमें सम्बद्ध चिमनी की ऊँचाई निकटतम भवन की छत से ५.४ मी० ऊँची सुनिश्चित की जाए।
- ६ वायु प्रदूषण नियंत्रण व्यवस्था का रख-रखाव एवं संचालन इस प्रकार किया जाए जिससे निस्तारित उत्सर्जन में प्रचालकों की मात्रा बोर्ड मानकों के अनुरूप रहे तथा परिवेशीय वायु गुणता पर प्रतिकूल प्रभाव न पड़े।

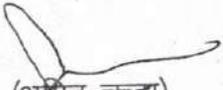
- 7 40 टीपीएच ब्यालर में वायु प्रदूषण नियंत्रण व्यवस्था हेतु बैग फिल्टर / ईएसपी की व्यवस्था 06 माह के अन्दर सुनिश्चित की जाए।
- 8 ब्यालर की चिमनी पर स्थापित ऑनलाइन मॉनिटरिंग सिस्टम का सुचारू रूप से रख-रखाव एवं संचालन सुनिश्चित किया जाए तथा निर्धारित समयावधि में कैलिब्रेशन कराते हुए रिपोर्ट बोर्ड को प्रेषित की जाए।
- 9 प्लू गैस उत्सर्जन तथा वायु गुणता संबंधी अनुश्रवण आख्या इस पत्र प्राप्ति के तीन माह के अंदर प्रेषित करना सुनिश्चित करें।
- 10 यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिए ही मान्य है।
- 11 उद्योग को पर्यावरणीय व्यक्तव्य निर्धारित समय अवधि प्रत्येक वर्ष 30 सितम्बर तक बोर्ड में प्रेषित करना सुनिश्चित करें।
- 12 वायु प्रदूषण (निवारण एवं नियंत्रण) अधिनियम, 1981, पर्यावरण (संरक्षण) अधिनियम, 1986 के प्राविधानों एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली तथा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा समय-समय पर पारित आदेशों का अक्षरशः अनुपालन सुनिश्चित करें।
- 13 यह सहमति केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा बन्दी आदेश जारी किये जाने पर बन्दी आदेश की समयावधि में मान्य नहीं होगी।
- 14 उद्योग के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड अथवा उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा बन्दी आदेश निर्गत किये जाने की स्थिति में उद्योग के संचालन हेतु निर्गत सहमति बन्दी की अवधि में स्वतः निलम्बित रहेगी तथा उद्योग द्वारा अनुपालन सुनिश्चित किये जाने पर उद्योग के बन्दी निक्षेपण किये जाने के साथ ही बन्दी निक्षेपण की अतिरिक्त शर्तों के साथ उद्योग की संचालन सहमति स्वमेव प्रभावी हो जाएगी।

इस सहमति आदेश के अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

सक्षम अधिकारी की अनुमति से निर्गत।

संलग्नक : उपरोक्तानुसार ।

भवदीय,


(अमित चन्द्रा)

मुख्य पर्यावरण अधिकारी(वृत्त-7)

संदर्भ संख्या-

/वायु प्रदूषण/

तद दिनोंक-

प्रतिलिपि:- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, विजगौर को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी(वृत्त)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी0सी0-12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

सहमति आदेश पत्र

संदर्भ संख्या 107/सहमति (वायु) आदेश/ 2017 लखनऊ, दिनांक- 27.12.17

विषय: मैसर्स घामपुर शुगर मिल्स लि0, (आसवनी इकाई), घामपुर, जनपद-बिजनौर को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-21/22 के अन्तर्गत।

संदर्भ : आवेदन संख्या- GM(C)/1024

प्राप्ति दिनांक 09.10.2017

1. वायु अधिनियम, 1981 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मैसर्स घामपुर शुगर मिल्स लि0, (आसवनी इकाई), घामपुर, जनपद-बिजनौर को अपने संयंत्रों से संलग्नक में वर्णित शर्तों के अनुरूप वायुमण्डल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।
2. यह सहमति दिनांक 31.12.2019 की अवधि के लिए विधि मान्य होगी।
3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत ।

सक्षम अधिकारी की अनुमति से निर्गत।

(अमित चन्द्रा)

मुख्य पर्यावरण अधिकारी(वृत्त-7)

अनुलग्नक : संलग्नक ।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ.

संलग्नक आदेश संख्या-...../सहमति(वायु)/आदेश/.....दिनांक.....

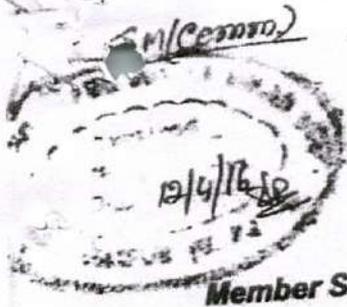
सहमति शर्तें

- 1- प्लू गैस की प्रतिघण्टा अधिकतम उत्सर्जन मात्रा बोर्ड मानकों से अधिक नहीं होना चाहिए।
 - (i) 40 टीपी0एच0 एवं 75 टीपी0एच0 क्षमता के 02 स्लोप ब्यायलर स्थापित है। वायु प्रदूषण नियंत्रण व्यवस्था के रूप में 40 टीपीएच ब्यालर पर मल्टी साइकलोन डस्ट कल्क्टर एवं वेट स्कबर तथा भूतल से 60 मी0 ऊँची चिमनी।
 - (ii) 75 टीपीएच के ब्यालर पर बैग फिल्टर एवं भूतल से 84 मी0 चिमनी।
 - (iii) 750 केंवी0ए0 का 01 डी0जी0 सेट जिनमें सम्बद्ध चिमनी की ऊँचाई निकटतम भवन की छत से 5.4 मी0 ऊँची सुनिश्चित की जाए।
 - (iv) समस्त वायु प्रदूषण नियंत्रण व्यवस्था का रख-रखाव एवं संचालन इस प्रकार किया जाए जिससे निस्तारित उत्सर्जन में प्रचालकों की मात्रा बोर्ड मानकों के अनुरूप रहे तथा परिवेशीय वायु गुणता पर प्रतिकूल प्रभाव न पड़े।
 - (v) उक्त 40 टीपीएच ब्यालर पर ईएसपी/बैग फिल्टर की व्यवस्था 06 माह के अन्दर सुनिश्चित की जाए।
 - (vi) समस्त वायु प्रदूषणकारी स्रोतों का वायु अनुश्रवण कराकर अनुश्रवण आख्या 03 माह में बोर्ड को प्रेषित करें।
- 2- वायु मण्डल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा बोर्ड मानकों के अनुरूप हो।
सस्पेन्डेड पार्टिकुलेट मैटर पर्यावरण (संरक्षण) नियम, 1986 की अनुसूच-1 के नियम-59 के अनुसार।
- 3- समय-समय पर बोर्ड द्वारा निर्धारित अन्य परिचालकों की मात्रा भी मानकों के अनुरूप हो।
- 4- बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवम् अनुश्रवण हेतु संयंत्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।
- 5- बोर्ड के अनुरूप ही उद्योगों द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवम् अनुरूप न पाये गये हो) किया जा सकता है।
- 6- बिन्दु-4ए 5 एवम् 7 में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में, इकाई में रखा जाये।
- 7- इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/संयंत्र का प्राविधान बोर्ड मानकों के अनुसार किया जाये।
- 8- सहमति आदेश निर्गत किये जाने की दिनांक के एक माह के भीतर इकाई के समस्तस्टैक से हो रहे उत्सर्जन के अनुश्रवण किये जाने की सम्पूर्ण व्यवस्था ली जाये। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाय एवम् इसकी मासिक आख्या बोर्ड में जमा की जाये।
- 9- (अ) उपरोक्त संदर्भित सहमति शर्तों का समस्त अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाये एवं इस संबंध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के एक माह के भीतर प्रस्तुत किया जाये।
(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की शर्तों का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।
- 10- इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा संयंत्र में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाए।
- 11- इकाई का रख-रखाव इस प्रकार से सुनिश्चित किया जाये कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त अन्य किसी बिन्दु से नहीं होना हो।

- 12- इकाई द्वारा बोर्ड के कर्मचारियों, मान्यता प्राप्त संस्थानों द्वारा, चिमनी अथवा उक्त किसी अन्य "आउट लेट" से वायु उत्सर्जन का नमूना एकत्रित किये जाने से संबंध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए।
- 13- इकाई से आबादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाए।
- 14- आवेदन कर्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिये जाने वाले समस्त निर्देशों/आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिये गये आदेश/निर्देश अथवा इस सहमति आदेश की शर्तों का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकर्ता /इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।
- 15- उपरोक्त इंगित समस्त शर्तें अधिनियम की धारा-21 (6) के अन्तर्गत निरस्त न किये जाने तक वैद्य रहेगी।
- 16- आवेदन कर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से 03 माह अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि हो एवम् प्रस्तावित नवीन उत्सर्जन की तिथि से 03 माह पूर्व (जो भी पहले हो) जमा किया जाए।
- 17- बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करायी जाए।
- 18- आवेदक को निरीक्षणकर्ता/बोर्ड को अनुश्रवण एवम् प्रदूषण नियंत्रण संयंत्रों के निर्माण, अधिस्थापन अथवा संचालन तथा अन्य सूचनार्यें जो वायु प्रदूषण नियंत्रण से संबंधित हो, उपलब्ध करानी होगी।
- 19- इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर अपने उद्योग के डाइरेक्टर्स, पार्टनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।
- 20- इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।
सक्षम अधिकारी की अनुमति से निर्गत।


(अमित-चन्द्रा)

मुख्य पर्यावरण अधिकारी(वृत्त-7)



Member Secretary



भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

ANX-1

CGWA/IND/Proj/2016-135-R

No.21-4(87)/NR/CGWA/2007-542

Dated:- 08 APR 2016

To,

M/s Dhampur Sugar Mills Ltd.,
Unit Dhampur
Village Allaihpur, Tehsil Dhampur
District Bijnor-246761, Uttar Pradesh

Sub:- Renewal of NOC for ground water withdrawal to M/s Dhampur Sugar Mills Ltd., for their existing Distillery unit located at Village Allaihpur, Block Allaihpur, District Bijnor, Uttar Pradesh – reg.

Refer to application dated 1.6.2015 & letter dated 5.3.2016 on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide his office letter No. 10(1)/CGWA/NR/GWC/15-961 dated 12.6.2015, the presentation made before the committee on 20.02.2016 and further deliberations on the subject, the renewal of NOC issued vide this office letter of even no. dated 6.12.2007, is hereby accorded to M/s Dhampur Sugar Mills Ltd., for their existing Distillery unit located at Village Allaihpur, Block Allaihpur, District Bijnor, Uttar Pradesh. The renewal is however subject to the following conditions:-

1. The firm may continue to abstract 2400 m³/day (and not exceeding 6,48,000 m³/year) of ground water through existing three (3) tubewells only. No additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA.
2. All the wells to remain fitted with water meter and monitoring of ground water abstraction to be continued on regular basis at least once in a month. The ground water quality to be monitored twice in a year during pre monsoon and post monsoon periods.
3. M/s Dhampur Sugar Mills Ltd., shall continue to implement ground water recharge measures to the tune of 2,68,584 m³/year for augmenting the ground water resources in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow. Firm to implement recharge measures by constructing recharge shafts in the ponds adopted and complete report with computations and

West Block - 2, Wing - 3, Sector - 1, R.K. Puram, New Delhi - 110066

Tel : 011-26175362, 26175373, 26175379 • Fax : 011-26175369

Website : www.cgwa-noc.gov.in

स्वच्छ सुरक्षित जल - सुन्दर सुराहाल कल

CONSERVE WATER - SAVE LIFE

photographs to be submitted to Central Ground Water Board, Northern Region, Lucknow within six months of the issue of this letter.

4. The firm shall continue to execute ground water regime monitoring programme in and around the project area through piezometers fitted with automatic water level recorders on regular basis in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow. Firm to install additional piezometers fitted with automatic water level recorder.
5. The ground water monitoring data in respect of S. No. 2 & 4 to be submitted to Regional Director, Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.
6. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
7. Action taken report in respect of S.N o. 1 to 6 may be submitted to CGWA within one year period. Firm to submit proper compliance report with all data and photographs of the conditions.
The renewal is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 7.
9. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structures/discharge of effluents or any such matter as applicable.
10. This NOC does not absolve the applicant / proponent of his obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
11. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.
12. This renewal is valid for three years from date of issuance of this letter.


Member Secretary

Copy to:

1. The Member Secretary, Uttar Pradesh State Pollution Control Board, Pispur Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow.
2. The District Magistrate, Bijnor District, Uttar Pradesh
3. The Regional Director, Central Ground Water Board, Northern Region, Bhujal Bhawan, Sector B, Sitapur Road Yojana, Lucknow, U.P. This has reference to your letter No. 10(1)/CGWANR/GWC/15-961 dated 12.6.2015.
4. TS to Chairman, Central Ground Water Board, Bhujal Bhawan, Fardabad.
5. Guard File 2016-17.


Member Secretary

Date - 20th Feb, 2019

Letter No. -

ANX-1

To,
The Regional Director,
Central Ground Water Board Northern Region,
Bhujal Bhawan, Sector - B, Sitapur Road Yojna,
Ram Ram Bank Chauraha,
Lucknow (UP) - 226021

Ref.: NOC No.: CGWA/IND/Proj/2016-135-R Dated - 08 April, 2016

Sub: 2nd Renewal of NOC for Abstraction of Ground Water for Industrial Use

Dear Sir,

In reference to the NOC Number CGWA/ IND/PROJ/2016-135-R Dated - 08/04/2016 granted by Central Ground Water Authority, we are submitting herewith Application for 2nd renewal of NOC. The necessary required documents are attached herewith. List of attached documents are as under -

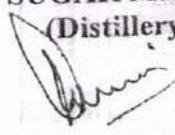
Enclosures -

1. Renewal Application Form
2. Transaction Receipt
3. Authority Letter
4. Self Compliance
5. Compliance Report
6. Layout Plan with Latitude & Longitude
7. Inspection Report- Renewal Checklist
8. Copy of Previous NOC
9. UPPCB valid Water Consent
10. Recharge Calculation
11. Tube-well Photograph
12. Flow Meter Log Book one month
13. Flow Meter Photo Graph
14. Piezometer Photographs
15. Logbook of Piezometer one month
16. Pre and Post Monsoon Ground Water Test Report
17. Photographs of Pond
18. Photographs of plantation

Thanking You,

Yours Sincerely,

For DHAMPUR SUGAR MILLS LTD.
(Distillery Division)


(Authorized Signatory)

Recd
R. K. S. S.
26/02/19

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Application For Renewal of NOC)**

Application Number : 21-4/87/UP/IND/2007
Old Application Number : 21-4(87)/NR/CGWA/2007
Applied For Renewal : 2nd

1. General Information:

Water Quality:	Fresh Water
Application Type Category/ Type of Application:	Distilleries
(i) Name of Industry:	M/S DHAMPUR SUGAR MILLS LTD.
(ii) Location Details of the Industrial Unit- (Attach Site Plan and Certified Revenue Sketch) (\$)	
Address Line 1 :	M/S DHAMPUR SUGAR MILLS LTD.
Address Line 2 :	
Address Line 3 :	
State:	UTTAR PRADESH
District:	BIJNOR
Sub-District:	DHAMPUR
Village/Town:	Alhaipur (CT)
Area Type :	Non-Notified
Area Type Category :	Safe
(iii) Communication Address	
Address Line 1:	M/S DHAMPUR SUGAR MILLS LTD.(DISTILLERY DIVISION)
Address Line 2:	DHAMPUR, DISTRICT - BIJNOR
Address Line 3:	
State:	UTTAR PRADESH
District:	BIJNOR
Sub-District:	DHAMPUR
Pincode:	246761
Phone Number with Area Code:	
Mobile Number:	91-7895003657
Fax Number:	
E-Mail:	vijaymisra09@gmail.com
(v) Details of Existing NOC issued by CGWA (enclose copy)	
NOC Letter No:	CGWA/NOC/IND/REN/1/2015/0135
Date of Issuance:	08/04/2016
Vailidity (Start):	08/04/2016
Validity (End):	07/04/2019
Reason for not applying for renewal before expiry of NOC Validity (Attach Affidavit):	Manually applied Dated - 14-09-2018.
(vi) Purpose of Renewal Application:	Existing Ground Water

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Applied For Renewal : 2nd

2. Details of Water Requirement (Fresh and Recycled Water Usage):
(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m3/day)

	Existing	Additional	Total
Water Requirement Details (Fresh Water) (m3/day)			
(a) Ground Water Requirement (m3/day):	2400.00	0.00	2400.00
(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00	0.00	0.00
(c) Water Supply from Any Agency (m3/day):	0.00	0.00	0.00
Total Fresh Water Requirement (a+b+c)(m3/day):	2400.00	0.00	2400.00
(d) Recycled Water Usage (m3/day):	2352.00	0.00	2352.00
Total Water Requirement : (a+b+c+d)(m3/day)	4752.00	0.00	4752.00

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m3/day)	Additional Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
Industrial Activity	4702.00	0.00	4702.00	365	1716230.00
Residential / Domestic	10.00	0.00	10.00	365	3650.00
Greenbelt Development /Environment Maintenance	20.00	0.00	20.00	365	7300.00
Other Use	20.00	0.00	20.00	365	7300.00
Grand Total	4752.00	0.00	4752.00		1734480.00

(iii) Details of Water Availability from ETP / STP for Recycle / Resuse usage:

	Existing			Additional			Total	
	(m3/day)	No. Of Days	(m3/year)	(m3/day)	No. Of Days	(m3/year)	(m3/day)	(m3/year)
Effluent / Sewerage generated and treated in ETP / STP:	2380.00	365	868700.00				2380.00	868700.00
Availability treated Effluent / Sewerage for usage:	2352.00	365	858480.00				2352.00	858480.00
Effluent / Sewerage discharge after treatment:	28.00	365	10220.00				28.00	10220.00

(iv) Availability treated effluent usage : Total quantity same as 2 i (d) and 2 ii (b) above

Government of India
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Applied For Renewal : 2nd

	Existing (m3/day)	Additional availability (m3/day)	Total Use + Availability (m3/day)
Industrial Activity / Commercial Use	2312.00	0.00	2312.00
Domestic / Residential Use	0.00	0.00	0.00
Greenbelt development / Environment maintenance	20.00	0.00	20.00
Other Use / Flushing Req.	20.00	0.00	20.00
Total	2352.00	0.00	2352.00

3. (a). Groundwater Abstraction Structure- Existing:

Number of Existing Structures:

3

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operatio nal Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Borewell / -	100.00 / 100	18.00	50.00	18 / 365	Submer sible Pump	50.00	Yes	Yes / CGWA/IND/Proj/ 2016-135-R 21- 4(87)/NR/CGWA/ 2007-542 Dated- 08-04-2016
2	Borewell / -	100.00 / 100	18.00	50.00	18 / 365	Submer sible Pump	50.00	Yes	Yes / CGWA/IND/Proj/ 2016-135-R 21- 4(87)/NR/CGWA/ 2007-542 Dated- 08-04-2016
3	Borewell / -	100.00 / 100	18.00	50.00	12 / 365	Submer sible Pump	50.00	Yes	Yes / CGWA/IND/Proj/ 2016-135-R 21- 4(87)/NR/CGWA/ 2007-542 Dated- 08-04-2016

(b). Groundwater Abstraction Structure- Additional:

Number of Additional Structures:

0

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
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Applied For Renewal : 2nd

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
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4. (a). Compliance to the Condition prescribed in the NOC

SNo.	Conditions given in NOC	Compliance Conditions Applicable	Status of Compliance
1	Area Specific Plantation	Yes	Compliance submitted
2	Domestic Water School Sanitation	No	NOT APPLICABLE
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	Yes	Compliance submitted
4	Maintenance of recharge structures	Yes	Compliance submitted
5	Number of Pizometers as per NOC and Water Level Record	Yes	Compliance submitted
6	Number of Tubewells Borewales as per NOC	Yes	Compliance submitted
7	Pizometer fitted with AWLRs with telemetry as per NOC	Yes	Compliance submitted
8	Quantum of Groundwater as per NOC	Yes	Compliance submitted
9	Recharge through ponds	Yes	Compliance submitted
10	Recycle and reuse of water	Yes	Compliance submitted
11	RWH and AR structures implemented	Yes	Compliance submitted
12	Submission of Compliance report to the Region	Yes	Compliance submitted
13	Water conservation measures	Yes	Compliance submitted
14	Water Security Plan of villages	No	NOT APPLICABLE
15	Well monitored around the plant premises	Yes	Compliance submitted
16	Wells fitted with water meter and its Record	Yes	Compliance submitted

(b). Compliance to the Condition prescribed in the NOC - Other

SNo.	Conditions given in NOC	Status of Compliance
1	No other specific Condition.	Submitted

Government of India
Central Ground Water Authority (CGWA)
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5. Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition / Groundwater Quality in and Around the Area) Applicable to Industries Consuming Greater Than 500 m³/day and / or having a Land Area of Greater Than 2 Ha.- (\$)

Already Submitted

6. Details of Rainwater Harvesting and Artificial Recharge Measures for Groundwater Recharge in the Area. If the Firm has Proposed to take up Rainwater Harvesting and Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency where the Harvesting Measures are Proposed, if Already implemented, details may be furnished. (Attach Report on Comprehensive & Feasible Rainwater Harvesting / Recharge Proposal).- (\$)

ATTACHED

INDUSTRIAL USE- Self Declaration

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.
It is to Certify that the Details and Information furnished above are true to the best of my Knowledge and Belief and I am aware that if any part of the Data/Information submitted is found to be false or misleading at any stage the application will be Rejected Out Rightly.

1. Application Proforma is Subject to Modification from Time to Time.

2. Application should be submitted to Regional Office.

Regional Director, Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B, Sitapur Road Yojna, Ram Ram Bank Chauraha, LUCKNOW, UTTAR PRADESH, 226021

3. Incomplete Application will be Summarily Rejected.

Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.

4. Applicant has to Submit Processing Fee of Rs. 500.00/- (Rupees Five Hundred Only) through NON TAX RECEIPT PORTAL (<https://bharatkosh.gov.in>). A receipt will be generated. Please fill in the Transaction Ref No. and Date from the receipt, in print out of application and attach receipt along with hard copy of application.

Bharatkosh Details:-

Transaction Ref
Number:-

Dated:-

Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.

Attached Files:

1). Site Plan : (Refer: 1 (ii))

No Attachment Found!

2). Certified Revenue Sketch : (Refer: 1 (ii))

No Attachment Found!

3). Reason for Not Applying for Renewal before Expiring NOC : (Refer: 1 (v))

No Attachment Found!

Government of India
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4). Existing NOC : (Refer: 1 (vii)) :

S.No	Attachment Name	File Name
1	NOC 542	NOC 542.jpg

5). Enclose Flow Chart of Activity and Requirement of Water: (Refer: 2)

No Attachment Found!

6). Groundwater Availability Report : (Refer: 4)

No Attachment Found!

7). Details of Rainwater Harvesting / Artificial Recharge Measures : (Refer: 5)

S.No	Attachment Name	File Name
1	Artificial Recharge Calculation.pdf	Artificial Recharge Calculation.pdf

8). Authorization :

S.No	Attachment Name	File Name
1	Authorization.pdf	Authorization.pdf

9). Extra Attachment :

S.No	Attachment Name	File Name
1	Compliance Report DSM Distillery	Compliance Report DSM Distillery.pdf

10). Compliance to the Condition prescribed in the NOC

S.No.	Conditions given in NOC	Attachments		
		S.No.	Attachment Name	File Name
1	Area Specific Plantation	No Attachment Found!		
2	Domestic Water School Sanitation	No Attachment Found!		
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	1	GWQ.jpg	GWQ.jpg
4	Maintenance of recharge structures	1	Recharge Structure	Recharge Structure.jpg
5	Number of Pizometers as per NOC and Water Level Record	1	Piezometer	Piezometer.jpg
6	Number of Tubewells Borewales as per NOC	1	Borewell	Borewell.jpg
7	Pizometer fitted with AWLRs with telemetry as per NOC	1	DWLR	DWLR.jpg
8	Quantum of Groundwater as per NOC	1	NOC 542	NOC 542.jpg
9	Recharge through ponds	1	Recharge Structure	Recharge Structure.jpg
10	Recycle and reuse of water	1	MULTI EFFECT EVAPORATOR	MULTI EFFECT EVAPORATOR .jpg
11	RWH and AR structures implemented	1	Recharge Structure	Recharge Structure.jpg

Government of India
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Old Application Number : 21-4(87)/NR/CGWA/2007
Applied For Renewal : 2nd

12	Submission of Compliance report to the Region	1	Compliance Submission Receipt	Compliance Submission Receipt.jpeg
13	Water conservation measures	No Attachment Found!		
14	Water Security Plan of villages	No Attachment Found!		
15	Well monitored around the plant premises	No Attachment Found!		
16	Wells fitted with water meter and its Record	1	Borewell	Borewell.jpg

11). Compliance to the Condition prescribed in the NOC - Other

S.No.	Conditions given in NOC	Attachments		
		S.No.	Attachment Name	File Name
1	No other specific Condition.	No Attachment Found!		

Date :

Name & Signature of the applicant

Place :

(With official seal)

Associated User : dsmdhampurdistillery

Submitted By User : dsmdhampurdistillery

Submission Date : 17/02/2019

* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी0सी0-12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ।

पंजीकृत

संदर्भ संख्या H114/9 / सी-7/जल/59/मुरा0/2017 दिनांक- 27.12.17
सेवा में,

मै0 धामपुर शुगर मिल्स लि0 (शुगर यूनिट),
ग्राम-असममोली, तहसील-सम्भल,
जनपद-सम्भल।

विषय: जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25/26 और इसके संशोधित अधिनियम, 1978 के अन्तर्गत घरेलू/प्रकिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया अपने सहमति आवेदन पत्र सं0- पत्र सं0 DSM/Sugar/Consent/2017-18/122 दिनांक 11.10.2017 जो बोर्ड में दिनांक 16.10.2017 को प्राप्त हुआ है आपके सहमति आवेदन पत्र का परीक्षण किया गया। क्षेत्रीय अधिकारी, मुरादाबाद के पत्र दिनांक 13.11.2017 के द्वारा की गयी संस्तुति के दृष्टिगत सशर्त सहमति निर्गत की जा रही है। सशर्त सहमति आदेश पत्रांक-109/संशोधित पत्र/12.012/..... दिनांक 27.12.17 संलग्न है। आपका ध्यान निम्न बिन्दुओं पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

- 1 सहमति शर्तों तथा निम्न बिन्दुओं का कड़ाई से अनुपालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
- 2 यह सहमति गन्ना-9000 टीसीडी की पेराई कर चीनी के उत्पादन हेतु मान्य है।
- 3 उद्योग से निस्तारित शुद्धिकृत उत्प्रवाह की अधिकतम मात्रा 1800 कि0ली0/दिन (900 कि0ली0/दिन गन्ने से पेराई से जनित उत्प्रवाह तथा 900 कि0ली0/दिन स्प्रे पाण्ड ओवरफ्लो तथा कूलिंग टावर ब्लो डाउन)।
- 4 उद्योग से निस्तारित किये जाने वाले उत्प्रवाह हेतु मात्र एक ही आउटलेट अनुमन्य है।
- 5 उद्योग से निस्तारित उत्प्रवाह की गुणता की मात्रा एवं मानक पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना संख्या-जीएसआर 35(ई) दिनांक 14.01.2016 के अनुरूप सुनिश्चित की जाए।
- 6 केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली के पत्र सं0-B190197/NGRBA/(RG)/CPCB/Sugar/13/2016-17/13195 दिनांक 30.10.2017/02.11.2017 द्वारा जारी निर्देशों का समयबद्ध अनुपालन सुनिश्चित किया जाए।
- 7 बसंत दादा शुगर इन्स्टीट्यूट, पूणे द्वारा तैयार करायी गयी ई0टी0पी0 की एड्यूक्सी रिपोर्ट की अनुशंसाओं, अबर्जेशन एवं रिकमेन्डेशन का अनुपालन सुनिश्चित किया जाए।
- 8 शुद्धिकृत उत्प्रवाह के भण्डारण हेतु अधिकतम अनुमन्य भण्डारण क्षमता 15 दिन के उत्प्रवाह की मात्रा के समतुल्य रखी जाए।
- 9 सिंचाई हेतु भूमि पर निस्तारित किये जाने वाले उत्प्रवाह के मानक प्राधिकृत संस्था यथा एनएसआई, कानपुर/वीएसआई, पूना द्वारा वैलिडेट किये गये इरीगेशन मैनेजमेन्ट प्लान में निर्धारित मानकों के अनुसार सुनिश्चित किये जाएं।
- 10 उद्योग द्वारा शुगर इकाईयों हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित चार्टर/निर्देश के प्राविधानों का अनुपालन सुनिश्चित किया जाए।
- 11 उद्योग में स्थापित ऑन लाईन मानीटरिंग सिस्टम को मान्यता प्राप्त प्रयोगशाला से नियमित अन्तराल पर कैलिब्रेट कराते हुए राज्य बोर्ड को सूचित किया जाए।
- 12 केन्द्रीय भूजल प्राधिकरण से भूगर्भीय जल निष्कर्षण हेतु अनापत्ति प्रमाणपत्र में अधिरोपित शर्तों का अक्षरशः अनुपालन सुनिश्चित किया जाए।
- 13 उत्प्रवाह शुद्धिकरण संयंत्र से शुद्धिकृत उत्प्रवाह एवं सिंचाई हेतु प्रेषित किये जा रहे शुद्धिकृत उत्प्रवाह का दैनिक रिकार्ड मेनटेन किया जाए।

- 14 उद्योग द्वारा प्रत्येक दशा में प्रदूषण नियंत्रण व्यवस्था तथा ऑन लाईन इन्फ्लूएण्ट मानीटरिंग सिस्टम के डाटा को अनवरत् रूप से केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं राज्य बोर्ड के सर्वर को प्रेषित किये जाए।
- 15 उद्योग द्वारा वर्षा जल संचयन हेतु एक रूफ टाप रेन वाटर हार्वेस्टिंग सिस्टम की स्थापना हेतु समयबद्ध कार्यक्रम एवं प्रस्ताव बोर्ड में एक माह में प्रेषित किया जाना सुनिश्चित किया जाए।
- 16 जल सप्लाई स्रोत (ट्यूबवेल) एवं उत्प्रवाह शुद्धिकरण संयंत्र (ई०टी०पी०) के आउटलेट पर इलेक्ट्रोमैग्नेटिक फ्लो मीटर स्थापित किये जाए एवं भू-जल दोहन/उत्प्रवाह निस्तारण एवं सिंचाई हेतु प्रयोग किये गये उत्प्रवाह की मात्रा का रिकार्ड मेन्टेन किया जाए तथा उत्प्रवाह मीटर मापी गयी रीडिंग हर महीने समय से अवश्य भेजें।
- 17 स्थापित उत्प्रवाह शुद्धिकरण संयंत्र के संचालन में प्रयुक्त होने वाले विद्युत की माप हेतु अलग से विद्युत मीटर स्थापित किया जाए तथा प्रयुक्त होने वाले रसायनों की खपत की प्रत्येक दिवस की लागबुक मेन्टेन की जाए।
- 18 कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी, सरिता, भूमिगत जल या अन्य किसी स्रोत का जल प्रदूषित न हो।
- 19 परिसंकटमय एवं अन्य अपशिष्ट (प्रबन्धन एवं सीमापार संचालन) नियम, 2016 के प्राविधानों का अनुपालन सुनिश्चित किया जाए एवं उक्त नियम के नियम-6 के अनुसार परिसंकटमय अपशिष्ट के सुरक्षित भण्डारण एवं निस्तारण हेतु व्यवस्था सुनिश्चित कर बोर्ड से प्राधिकार प्राप्त किया जाए।
- 20 स्थापित उत्प्रवाह शुद्धिकरण संयंत्र से जनित शुद्धिकृत उत्प्रवाह की विश्लेषण आख्या किसी मान्यता प्राप्त प्रयोगशाला से कराकर 03 माह में प्रेषित की जाए।
- 21 जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना सं० का० अ० 3187 (अ)दिनांक 07.10.2016 के प्रावधानों का अक्षरशः समयबद्ध अनुपालन सुनिश्चित किया जाए।
- 22 मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० सं० 200/2014 एम०सी० मेहता प्रति यूनियन आफ इण्डिया व अन्य में पारित आदेश दिनांक 13.7.2017 में जारी निर्देशों का अनुपालन सुनिश्चित करें।
- 23 जल प्रदूषण (निवारण एवं नियंत्रण) अधिनियम, 1974, पर्यावरण (संरक्षण) अधिनियम, 1986 के प्राविधानों एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली द्वारा जारी निर्देशों का अक्षरशः अनुपालन सुनिश्चित करें।
- 24 उचित मात्रा में वृक्षारोपण करें जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।
- 25 उद्योग का पर्यावरणीय वक्तव्य 30 सितम्बर तक बोर्ड को प्रेषित करना सुनिश्चित करें।
- 26 उद्योग के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड अथवा उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा बन्दी आदेश निर्गत किये जाने की स्थिति में उद्योग के संचालन हेतु निर्गत सहमति बन्दी की अवधि में स्वतः निलम्बित रहेगी तथा उद्योग द्वारा अनुपालन सुनिश्चित किये जाने पर उद्योग के बन्दी निक्षेपण किये जाने के साथ ही बन्दी निक्षेपण की अतिरिक्त शर्तों के साथ उद्योग की संचालन सहमति स्वमेव प्रभावी हो जाएगी।
इस सहमति आदेश में अंकित प्राविधान तथा सहमति शर्तों के होते हुए भी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके अधिनियम, 1978 की धारा-27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।
सक्षम अधिकारी की अनुमति से निर्गत।

संलग्नक : उपरोक्तानुसार ।

पृष्ठ संख्या-

प्रतिलिपि:- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित।

भवदीय,
(अमित चन्द्रा)
मुख्य पर्यावरण अधिकारी(वृत्त-7)
तद् दिनांक-

मुख्य पर्यावरण अधिकारी (वृत्त-7)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी0सी0-12 वी, विभूति खण्ड,

गोमती नगर, लखनऊ

केवल सरिता/भूमि में निस्तारण के लिए
वर्तमान/बदली हुई क्षमता के लिए

फार्म XV

सहमति आदेश पत्र

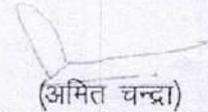
संदर्भ संख्या 189 /सहमति/जल आदेश/ 2017 लखनऊ, दिनांक- 27/2/17

विषय :मैसर्स धामपुर शुगर मिल्स लि0, ग्राम-असममोली, तहसील-सम्भल, जनपद-सम्भल को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25/26 के अन्तर्गत उत्प्रावह निस्तारण हेतु सहमति।

संदर्भ : आवेदन पत्र संख्या- DSM/Sugar/Consent/2017-18/122 प्राप्ति दिनांक :16.10.2017

1. जल राशि का सीवन में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 जिससे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में मैसर्स धामपुर शुगर मिल्स लि0, ग्राम-असममोली, तहसील-सम्भल, जनपद-सम्भल को उसके परिसर से निकलने वाले उसके घरेलू नगर पालिका/औद्योगिक बहिःश्राव के शतप्रतिशत रिसाइकिल अथवा भूमि पर सिंचाई हेतु प्रयोग किये जाने के लिये अनुलग्नक में उल्लिखित समान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।
2. यह सहमति दिनांक-31.12.2019 तक की अवधि के लिए मान्य है।
3. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 और इसके संशोधित अधिनियम, 1978 की धारा-27(2) के अन्तर्गत वर्णित किसी भी/सभी शर्तों में पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर से।

सक्षम अधिकारी की अनुमति से निर्गत।


(अमित चन्द्रा)

मुख्य पर्यावरण अधिकारी (वृत्त-7)

अनुलग्नक : संलग्नक ।

मै० घामपुर शहर मिल्स लि०, ग्राम-असममोली, तहसील-सम्मल, जनपद-
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
 लखनऊ

संलग्नक आदेश संख्या-...../सहमति(जल)/आदेश/.....दिनांक.....

सहमति शर्तें

- अधिकतम दैनिक उत्प्रावाह और प्रति घण्टे में निस्तारित होने वाले उत्प्रावाह की दर निम्न से अधिक नहीं होनी चाहिए।

उत्प्रावाह का प्रकार	अधिकतम दैनिक निस्तारण मी	अधिकतम प्रति घंटा निस्तारण मी
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 - घरेलू- 08 कि०ली०/दिन (सेप्टिक टैंक/सोकपिट)
 - औद्योगिक- 1800 कि०ली०/दिन (900 कि०ली०/दिन गन्ने से पेराई से जनित उत्प्रावाह तथा 900 कि०ली०/दिन स्प्रे पाण्ड ओवरफलो तथा कूलिंग टावर ब्लो डाउन)। निस्तारित किये जाने वाले उत्प्रावाह हेतु मात्र एक ही आउटलेट अनुमन्य है।
- एकत्र करने की व्यवस्था के अन्तिम छोर टर्मिनल मेनहोल, उत्प्रावाह मापन तथा उत्प्रावाह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्प्रावाह टर्मिनल, मेनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नहीं करना चाहिए। सहमति आवेदन पत्र में सूचित उत्प्रावाह के अलावा अन्य कोई उत्प्रावाह एकत्र करने की व्यवस्था में प्रवेश नहीं करना चाहिए तथा यह भी सुनिश्चित करें कि घरेलू उत्प्रावाह स्ट्रीम वाटर ड्रेन में निस्तारित न हो।
- शुद्धिकरण संयंत्र से शुद्धिकृत उत्प्रावाह की गुणता की मात्रा एवं मानक पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना संख्या-जीएसआर 35(ई) दिनांक 14.01.2016 के अनुरूप निम्नानुसार सुनिश्चित की जाए।

27 से० पर 3 दिन की बी०ओ०डी० (मि०ग्रा०/ली०)	100 (भूमि पर निपटान के लिये) 30 (भू पृष्ठ जल (सर्फेश वाटर बाडी) पर निपटान के लिये)
कुल निलम्बित ठोस (मि०ग्रा०/ली०)	100 (भूमि पर निपटान के लिये) 30 (भू पृष्ठ जल (सर्फेश वाटर बाडी) पर निपटान के लिये)
पी०एच०	5.5 से 8.5
टी०डी०एस० (मि०ग्रा०/ली०)	2100
तेल एवं ग्रीज (मि०ग्रा०/ली०)	10
अंतिम अपशिष्ट जल बहिःश्राव सीमा	200 ली०/टन पेराई किये हुए गन्ने के लिये
(पेराई किये हुए गन्ने के प्रति टन के लिये अंतिम उपचारित अपशिष्ट बहिःश्राव 100 ली० तक निर्बन्धित है और छिड़काव तालाब ओवरफलो अपशिष्ट जल या शीतलन टावर ब्लो डाउन (स्प्रे पाण्ड ओवरफलो/कूलिंग टावर ब्लो डाउन) पेराई किये हुए गन्ने के लिए 100 ली०/टन तक निर्बन्धित है तथा इकाई से एक ही आउटलेट बिन्दु अनुमन्य है)	

- शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल ऊपर से ढके, ताले लगाने की व्यवस्था युक्त, कम से कम MX15 साइज और आवश्यक गहराई के ईट या सीमेन्ट कंक्रीट के चैम्बर होने चाहिए। टर्मिनल, मेनहोल में उत्प्रावाह तथा विश्लेषित के लिए नमूना लेने की व्यवस्था होनी चाहिए।
- शुद्धिकृत औद्योगिक उत्प्रावाह के निस्तारण बिन्दु से अन्तिम निस्तारण बिन्दु/पुनः प्रयोग/गार्डनिंग/भूमि सिंचाई तक पक्के, ढके हुए बन्द पाइप युक्त ड्रेन से होकर निस्तारित किया जाये। पक्की ड्रेन या बन्द पाइप को इस प्रकार बिछाना चाहिए जिससे कि अनाधिकृत व्यक्तियों द्वारा उसमें नुकसान न पहुँचाया जाये। टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल



की भौति बनाया जाये, बन्द पाइपों में स्थल की आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनाये जाये।

6. अन्य प्रचालक जिनके मान मानक में न दिये हो उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किये जाने वाले जल के मानकों से अधिक नहीं होना चाहिए।
7. औद्योगिक उत्प्रवाह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक के अनुरूप होना चाहिए।
8. इस शर्तों का विशेष रूप से उत्प्रवाह शुद्धिकरण, उत्प्रवाह मापन, नमूना एकत्र करने की व्यवस्था, टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के संबंध में दो माह या उससे पहले पूर्ण अनुपालन किया जाये।
9. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के 30 दिन के भीतर तथा उसके बाद प्रत्येक महीने की दस तारीख तक मासिक प्रगति आख्या, सहमति शर्तों की अनुपालन आख्या के साथ जरूर भेजें।
10. विस्तृत निर्माण स्थल, रेखाचित्र उत्प्रवाह ले जाने वाली पाइप लाइन की अनुदैर्घ्य काट व प्लान तथा अन्तिम निस्तारण बिन्दु का रेखाचित्र इस सहमति आदेश के जारी करने के एक माह के भीतर बोर्ड को भेजें।
11. परिसर में एकत्र होने वाले बरसात, तूफान के जल को भली भौति रखा जाये और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हो, का खुले में ढेर न लगाया जाये।
12. फैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अपशिष्ट पदार्थों का भली भौति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये।
 - (i) अक्रिय पदार्थ होन पर उसका भूमि भराव के लिए इस प्रकार प्रयोग सुनिश्चित किया जाये कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करें या बरसाती, तूफानी जल के द्वारा बहा न दिया जाए।
 - (ii) ज्वलनशील कार्बनिक पदार्थ होने पर नियंत्रित प्रज्वलन किया जाये।
 - (iii) जैविक अवघट्य पदार्थ होने पर कम्पोस्टिंग की जाये।
13. विषैले पदार्थों का विषैलापन अगर संभव हो सके तो दूर किया जाये अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्त कर सुरक्षित क्षेत्रों में मुहरबन्द स्टील ड्रम में रखा और दफनाया जाए। विषमुक्त करने या मुहरबन्द करने और दफनाने का कार्य बोर्ड के अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाय।
14. यदि फैक्ट्री के किसी संयंत्र/संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्प्रवाह की मात्रा बढ़ जाए और/या उपरोक्त पैरा-3 व 4 में वर्णित मानकों का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा ऑचलिक स्वास्थ्य अधिकारी/मुख्य चिकित्सा अधिकारी को स्थिति बताते हुए सूचित किया जाए।
15. प्रार्थी फैक्ट्री के अन्दर व परिसर में अच्छा रख-रखाव स्थापित करें। सभी पाइप, वाल्व, सीवर और ड्रेन रिसावरोधी होने चाहिए। फर्श की धुलाई से जनित उत्प्रवाह, उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती/तूफानी जल की नाली या खुले स्थान पर नहीं दिया जाना चाहिए।
16. प्रार्थी को टर्मिनल मेनहोल तथा अन्तिम निस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिए उत्प्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिए।
17. शुद्धिकृत घरेलू व प्रक्रिया जनित उत्प्रवाह का नमूना किसी भी सामान्य उत्पादन कार्य किये जाने वाले दिन, तीन महीने में एक बार लिया जाये और उन्हें पर्यावरण (संरक्षण) अधिनियम, 1986 में शुगर इकाईयों के द्वारा निस्तारित किये जाने वाले उत्प्रवाह के लिए निर्धारित मानकों के अनुसार सभी प्रचालकों के लिए विश्लेषित किया जाये। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त/समय-समय पर विश्लेषण आख्या बोर्ड में जमा की जाए।
18. प्रार्थी/कम्पनी बिना लापरवाही किये इस सहमति आदेश में दिय गये निर्देशों तथा बाद में समय-समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी/कम्पनी अगर किसी समय निर्गत किसी आदेश/निर्देश का पालन न करें और/या इस सहमति आदेश की शर्तों का उल्लंघन करें तो वह कानून/अधिनियम के प्राविधानों के अन्तर्गत विधिक कार्यवाही के लिए उत्तरदायी होगी।
19. प्रार्थी बोर्ड की पूर्व लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रवाह की गुणता व मात्रा, उत्प्रवाह निस्तारण की दर, उत्प्रवाह का तापमान न बदले या परिवर्तन करे।

20. उपरोक्त शर्तें जब तक अधिनियम/संशोधित अधिनियम की धारा 27(2) के अन्तर्गत समाप्त नहीं कर दी जाती हैं, तब तक लागू रहेंगी।
21. प्रार्थी की सहमति की अवधि समाप्त होने के कम से कम 03 माह पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिन्दु के चालू होने और/या निस्तारण किये जाने के 03 माह पूर्व, जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।
22. एक निरीक्षण पुस्तिका खोली जानी चाहिए और बोर्ड के अधिकारियों को फ़ैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिए।
23. प्रार्थी उत्पन्न शुद्धिकरण संयंत्र संस्थान के निर्माण, स्थापना या प्रयोग में लाने संबंधी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से संबंधित सूचना फ़ैक्ट्री में बोर्ड से आये अधिकारी और/या बोर्ड को अवश्य उपलब्ध कराये।
24. फ़ैक्ट्री परिसर से अन्तिम निस्तारण बिन्दु जैसे साल भर बहने वाली नदी या सिंचाई योग्य फार्म, तक उत्पन्न ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिससे एनारोबिक स्थितियों या मच्छरों की पैदावार हो, को नहीं होने दिया जाए।
25. निदेशक (निदेशकों), साझेदार (साझेदारों), प्रोपराइटर(प्रोपराइटरों) के नाम, पदों व टेलीफोन की सूचना दी जाये।
26. यह सहमति आदेश में अंकित प्राविधान तथा दिये गये सहमति शर्तों के होते हुए भी उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, या अधिकार व शक्ति, बोर्ड आरक्षित रखती हैं।

सक्षम अधिकारी की अनुमति से निर्गत।


(अमित चन्द्रा)

मुख्य पर्यावरण अधिकारी (वृत्त-7)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी0सी0-12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

संदर्भ संख्या 4/4/95/सी-7/404/वायु प्रदूषण/मुरादाबाद/2017

दिनांक: 27/12/17

सेवा में,

मै0 डी0एस0एम0 शुगर (पावर प्लाण्ट),
ग्राम-असमोली, तहसील व जनपद-सम्भल।

विषय: वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 के अन्तर्गत सहमति के संबंध में।

महोदय,

कृपया अपने सहमति आवेदन पत्र सं0-DSM/Sugar/Consent-2017-18/124 दिनांक 11.10.2017 जो कि बोर्ड में दिनांक 16.10.2017 को प्राप्त हुआ है का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया। क्षेत्रीय अधिकारी, मुरादाबाद के पत्र दिनांक 13.11.2017 के द्वारा की गयी संस्तुति के दृष्टिगत सशर्त सहमति निर्गत की जा रही है। सशर्त सहमति आदेश पत्रांक-108/संशर्त-वायु/2017 दिनांक 27.12.17 संलग्न है। आपका ध्यान निम्न बिन्दुओं पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

- 1 सहमति शर्तों तथा निम्न बिन्दुओं का कड़ाई से अनुपालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
- 2 यह सहमति 30 मेगावाट विद्युत उत्पादन तथा भाप जनन क्षमता 170 टन/घण्टा क्षमता के ब्यालर के संचालन हेतु विधि मान्य है।
- 3 वायु प्रदूषण नियंत्रण व्यवस्था के रूप में स्थापित ई0एस0पी0 तथा भूतल से 72 मी0 ऊँची चिमनी का रख-रखाव एवं संचालन इस प्रकार किया जाए जिससे उत्सर्जन सदैव मानकों के अनुरूप रहे।
- 4 उद्योग में स्थापित ऑन लाईन एमीशन मानीटरिंग सिस्टम को मान्यता प्राप्त प्रयोगशाला से नियमित अन्तराल पर कैलिब्रिरेट कराते हुए राज्य बोर्ड को सूचित किया जाए।
- 5 उद्योग द्वारा प्रत्येक दशा में प्रदूषण नियंत्रण व्यवस्था तथा ऑन लाईन एमीशन मानीटरिंग सिस्टम के डाटा को अनवरत रूप से केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं राज्य बोर्ड के सर्वर को प्रेषित किया जाए।
- 6 प्लू गैस उत्सर्जन तथा वायु गुणता संबंधी अनुश्रवण आख्या इस पत्र प्राप्ति के तीन माह के अंदर प्रेषित करना सुनिश्चित करें।
- 7 यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिए ही मान्य है।
- 8 फलाई ऐश रूल्स के प्राविधानों का अनुपालन सुनिश्चित किया जाए।
- 9 उद्योग को पर्यावरणीय व्यक्तव्य निर्धारित समय अवधि प्रत्येक वर्ष 30 सितम्बर तक बोर्ड में प्रेषित करना सुनिश्चित करें।

10 वायु प्रदूषण (निवारण एवं नियंत्रण) अधिनियम, 1981, पर्यावरण (संरक्षण) अधिनियम, 1986 के प्राविधानों एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली तथा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा समय-समय पर पारित आदेशों का अक्षरशः अनुपालन सुनिश्चित करें।

11 उद्योग के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड अथवा उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा बन्दी आदेश निर्गत किये जाने की स्थिति में उद्योग के संचालन हेतु निर्गत सहमति बन्दी की अवधि में स्वतः निलम्बित रहेगी तथा उद्योग द्वारा अनुपालन सुनिश्चित किये जाने पर उद्योग के बन्दी निक्षेपण किये जाने के साथ ही बन्दी निक्षेपण की अतिरिक्त शर्तों के साथ उद्योग की संचालन सहमति स्वमेव प्रभावी हो जाएगी।

इस सहमति आदेश के अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

सक्षम अधिकारी की अनुमति से निर्गत।

संलग्नक : उपरोक्तानुसार।

भवदीय,

(अमित चन्द्रा)

मुख्य पर्यावरण अधिकारी(वृत्त-7)

संदर्भ संख्या-

/ वायु प्रदूषण /

तद दिनांक-

प्रतिलिपि:- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी(वृत्त-7)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी0सी0-12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

सहमति आदेश पत्र

संदर्भ संख्या 108/सहमति (वायु) आदेश/ 2017 लखनऊ, दिनांक- 27.12.17

विषय: मैसर्स डी0एस0एम0 शुगर (पावर प्लाण्ट), ग्राम-असमोली, तहसील व जनपद-सम्मल को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-21/22 के अन्तर्गत।

संदर्भ : आवेदन संख्या- DSM/Sugar/Consent-2017-18/124

प्राप्ति दिनांक 16.10.2017

1. वायु अधिनियम, 1981 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मैसर्स डी0एस0एम0 शुगर (पावर प्लाण्ट), ग्राम-असमोली, तहसील व जनपद-सम्मल को अपने संयंत्रों से संलग्नक में वर्णित शर्तों के अनुरूप वायुमण्डल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।
2. यह सहमति दिनांक 31.12.2019 की अवधि के लिए विधि मान्य होगी।
3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।

सक्षम अधिकारी की अनुमति से निर्गत।


(अमित चन्द्रा)

मुख्य पर्यावरण अधिकारी(वृत्त-7)

अनुलग्नक : संलग्नक ।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

संलग्नक आदेश संख्या-...../सहमति(वायु)/आदेश/.....दिनांक.....

सहमति शर्तें

- 1- प्लू गैस की प्रतिघण्टा अधिकतम उत्सर्जन मात्रा बोर्ड मानको से अधिक नहीं होना चाहिए ।
 - (i) 170 टीपीएच क्षमता के ब्यालर वायु प्रदूषण नियंत्रण व्यवस्था के रूप में ईएसपी स्थापित है तथा सम्बद्ध चिमनी की ऊँचाई भूतल से 72 मीटर ।
- 2- गैसीय उत्सर्जन परिचालक (सस्पैन्डेड पार्टिकुलेट मैटर) की मात्रा पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची-1 के कमांक-59 के अनुसार सुनिश्चित की जाए ।
- 3- बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवम् अनुश्रवण हेतु संयंत्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो ।
- 4- बोर्ड के अनुरूप ही उद्योगों द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवम् अनुरूप न पाये गये हों) किया जा सकता है ।
- 5- बिन्दु-4ए 5 एवम् 7 में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में, इकाई में रखा जाये ।
- 6- इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाये ।
- 7- सहमति आदेश निर्गत किये जाने की दिनांक के एक माह के भीतर इकाई के समस्तस्टैक से हो रहं उत्सर्जन के अनुश्रवण किये जाने की सम्पूर्ण व्यवस्था की जाये । उत्सर्जन का अनुश्रवण नियमित रूप से किया जाय एवम् इसकी मासिक आख्या बोर्ड में जमा की जाए ।
- 8- (अ) उपरोक्त संदर्भित सहमति शर्तों का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाये एवं इस संबंध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के एक माह के भीतर प्रस्तुत किया जाये ।
 - (ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की शर्तों का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए ।
- 9- इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाए ।
- 10- इकाई का रख-रखाव इस प्रकार से सुनिश्चित किया जाए कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त अन्य किसी बिन्दु से नहीं होना चाहिए ।
- 11- इकाई द्वारा बोर्ड के कर्मचारियों, मान्यता प्राप्त संस्थानों द्वारा, चिमनी अथवा उक्त किसी अन्य "आउट लेट" से वायु उत्सर्जन का नमूना एकत्रित किये जाने से संबंध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए ।
- 12- इकाई से आबादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाए ।
- 13- आवेदनकर्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिये जाने वाले समस्त निर्देशों/आदेशों का अनुपालन कड़ाई से किया जाए । किसी भी समय पर दिये गये आदेश/निर्देश अथवा इस सहमति आदेश की शर्तों का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकर्ता /इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी ।
- 14- उपरोक्त इंगित समस्त शर्तें अधिनियम की धारा-21 (6) के अन्तर्गत निरस्त न किये जाने तक वैध रहेगी ।
- 15- आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए । यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से 03 माह अथवा नवीन या प्रतिस्थापित चिमनी

की कार्यान्वयन तिथि हो एवम् प्रस्तावित नवीन उत्सर्जन की तिथि से 03 माह पूर्व (जो भी पहले हो) जमा किया जाए।

- 16- बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करायी जाए।
- 17- आवेदक को निरीक्षणकर्ता/बोर्ड को अनुश्रवण एवम् प्रदूषण नियंत्रण संयंत्रों के निर्माण, अधिस्थापन अथवा संचालन तथा अन्य सूचनायें जो वायु प्रदूषण नियंत्रण से संबंधित हो, उपलब्ध करानी होगी।
- 18- इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर अपने उद्योग के डाइरेक्टर्स, पार्टनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।
- 19- इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।
सक्षम अधिकारी की अनुमति से निर्गत।


(अमित चन्द्रा)

मुख्य पर्यावरण अधिकारी(वृत्त-7)

13 उद्योग के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड अथवा उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा बन्दी आदेश निर्गत किये जाने की स्थिति में उद्योग के संचालन हेतु निर्गत सहमति बन्दी की अवधि में स्वतः निलम्बित रहेगी तथा उद्योग द्वारा अनुपालन सुनिश्चित किये जाने पर उद्योग के बन्दी निक्षेपण किये जाने के साथ ही बन्दी निक्षेपण की अतिरिक्त शर्तों के साथ उद्योग की संचालन सहमति स्वमेव प्रभावी हो जाएगी।

इस सहमति आदेश में अंकित प्राविधान तथा सहमति शर्तों के होते हुए भी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके अधिनियम, 1978 की धारा-27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

सक्षम अधिकारी की अनुमति से निर्गत।

संलग्नक : उपरोक्तानुसार ।

पृष्ठ संख्या-

प्रतिलिपि:- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित।

भवदीय,


(अमित चन्द्रा)

मुख्य पर्यावरण अधिकारी(वृत्त-7)

तद दिनांक-

मुख्य पर्यावरण अधिकारी (वृत्त-7)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

संलग्नक आदेश संख्या-...../सहमति(जल)/आदेश/.....दिनांक.....

सहमति शर्तें

- अधिकतम दैनिक उत्प्रवाह और प्रति घण्टे में निस्तारित होने वाले उत्प्रवाह की दर निम्न से अधिक नहीं होनी चाहिए।
उत्प्रवाह का प्रकार अधिकतम दैनिक निस्तारण मी अधिकतम प्रति घंटा निस्तारण मी
(i) घरेलू- 06 कि०ली०/दिन (सेप्टिक टैंक/सोकपिट)
(ii) औद्योगिक- शून्य।
- एकत्र करने की व्यवस्था के अन्तिम छोर टर्मिनल मेनहोल, उत्प्रवाह मापन तथा उत्त्वाह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्प्रवाह टर्मिनल, मेनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नहीं करना चाहिए। सहमति आवेदन पत्र में सूचित उत्प्रवाह के अलावा अन्य कोई उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश नहीं करना चाहिए तथा यह भी सुनिश्चित करें कि घरेलू उत्प्रवाह स्ट्रीम वाटर ड्रेन में निस्तारित न हो।
- घरेलू उत्प्रवाह सेप्टिक टैंक या अन्य शुद्धिकरण संयंत्र में शुद्धिकृत किया जाये जिससे शुद्धिकृत उत्प्रवाह निम्न मानकों के अनुरूप हो।
- शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल ऊपर से ढके, ताले लगाने की व्यवस्था युक्त, कम से कम MX15 साइज और आवश्यक गहराई के ईट या सीमेन्ट कंक्रीट के चैम्बर होने चाहिए। टर्मिनल, मेनहोल में उत्प्रवाह तथा विश्लेषित के लिए नमूना लेने की व्यवस्था होनी चाहिए।
- शुद्धिकृत औद्योगिक उत्प्रवाह के निस्तारण बिन्दु से अन्तिम निस्तारण बिन्दु/पुनः प्रयोग/गार्डनिंग/भूमि सिंचाई तक पक्के, ढके हुए बन्द पाइप युक्त ड्रेन से होकर निस्तारित किया जाये। पक्की ड्रेन या बन्द पाइप को इस प्रकार बिछाना चाहिए जिससे कि अनाधिकृत व्यक्तियों द्वारा उसमें नुकसान न पहुँचाया जाये। टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भौति बनाया जाये, बन्द पाइपों में स्थल की आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनाये जाये।
- अन्य प्रचालक जिनके मान मानक में न दिये हो उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किये जाने वाले जल के मानकों से अधिक नहीं होना चाहिए।
- औद्योगिक उत्प्रवाह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक के अनुरूप होना चाहिए।
- इस शर्तों का विशेष रूप से उत्प्रवाह शुद्धिकरण, उत्प्रवाह मापन, नमूना एकत्र करने की व्यवस्था, टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के संबंध में दो माह या उससे पहले पूर्ण अनुपालन किया जाये।
- बोर्ड से निर्गत सहमति आदेश की प्राप्ति के 30 दिन के भीतर तथा उसके बाद प्रत्येक महीने की दस तारीख तक मासिक प्रगति आख्या, सहमति शर्तों की अनुपालन आख्या के साथ जरूर भेजें।
- विस्तृत निर्माण स्थल, रेखाचित्र उत्प्रवाह ले जाने वाली पाइप लाइन की अनुदैर्ध्य काट व प्लान तथा अन्तिम निस्तारण बिन्दु का रेखाचित्र इस सहमति आदेश के जारी करने के एक माह के भीतर बोर्ड को भेजें।
- परिसर में एकत्र होने वाले बरसात, तूफान के जल को भली भौति रखा जाये और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हो, का खुले में ढेर न लगाया जाये।
- फैक्ट्री परिसर में उत्पन्न होने वाले सभी टोस अपशिष्ट पदार्थों का भली भौति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये।
(i) अक्रिय पदार्थ होने पर उसका भूमि भराव के लिए इस प्रकार प्रयोग सुनिश्चित किया जाये कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करें या बरसाती, तूफानी जल के द्वारा बहा न दिया जाए।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी0सी0-12 वी, विभूति खण्ड,

गोमती नगर, लखनऊ

केवल सरिता/भूमि में निस्तारण के लिए

वर्तमान/बदली हुई क्षमता के लिए

फार्म XV

सहमति आदेश पत्र

संदर्भ संख्या 191 /सहमति/जल आदेश/ 2017 लखनऊ, दिनांक- 27-12-17

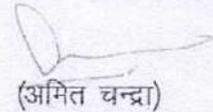
विषय :मैसर्स डी0एस0एम0 शुगर (पावर प्लाण्ट), ग्राम-असमोली, तहसील व जनपद-सम्भल को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25/26 के अन्तर्गत उत्प्रवाह निस्तारण हेतु सहमति।

संदर्भ : आवेदन पत्र संख्या- DSM/Sugar/Consent-2017-18/124

प्राप्ति दिनांक 16.10.2017

1. जल राशि का सीवन में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 जिससे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में मैसर्स डी0एस0एम0 शुगर (पावर प्लाण्ट), ग्राम-असमोली, तहसील व जनपद-सम्भल को उसके परिसर से निकलने वाले उसके घरेलू नगर पालिका/औद्योगिक बहिःश्राव के शतप्रतिशत रिसाइकिल अथवा भूमि पर सिंचाई हेतु प्रयोग किये जाने के लिये अनुलग्नक में उल्लिखित समान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।
2. यह सहमति दिनांक-31.12.2019 तक की अवधि के लिए मान्य है।
3. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 और इसके संशोधित अधिनियम, 1978 की धारा-27(2) के अन्तर्गत वर्णित किसी भी/सभी शर्तों में पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर से।

सक्षम अधिकारी की अनुमति से निर्गत।



(अमित चन्द्रा)

मुख्य पर्यावरण अधिकारी (वृत्त-7)

अनुलग्नक : संलग्नक ।

- (ii) ज्वलनशील कार्बनिक पदार्थ होने पर नियंत्रित प्रज्वलन किया जाये।
- (iii) जैविक अवघट्य पदार्थ होने पर कम्पोस्टिंग की जाये।
13. विषैले पदार्थों का विषैलापन अगर संभव हो सके तो दूर किया जाये अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्त कर सुरक्षित क्षेत्रों में मुहरबन्द स्टील ड्रम में रखा और दफनाया जाए। विषमुक्त करने या मुहरबन्द करने और दफनाने का कार्य बोर्ड के अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाय।
14. यदि फैंक्ट्री के किसी संयंत्र/संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्प्रवाह की मात्रा बढ़ जाए और/या उपरोक्त पैरा-3 व 4 में वर्णित मानकों का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा ऑचलिक स्वास्थ्य अधिकारी/मुख्य चिकित्सा अधिकारी को स्थिति बताते हुए सूचित किया जाए।
15. प्रार्थी फैंक्ट्री के अन्दर व परिसर में अच्छा रख-रखाव स्थापित करें। सभी पाइप, वाल्व, सीवर और ड्रेन रिसावरोधी होने चाहिए। फर्श की धुलाई से जनित उत्प्रवाह, उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती/तूफानी जल की नाली या खुले स्थान पर नहीं दिया जाना चाहिए।
16. प्रार्थी को टर्मिनल मेनहोल तथा अन्तिम निस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिए उत्प्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिए।
17. शुद्धिकृत घरेलू व प्रक्रिया जनित उत्प्रवाह का नमूना किसी भी सामान्य उत्पादन कार्य किये जाने वाले दिन, तीन महीने में एक बार लिया जाये और उन्हें पर्यावरण (संरक्षण) अधिनियम, 1986 में निर्धारित मानकों के अनुसार सभी प्रचालकों के लिए विश्लेषित किया जाये। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त/समय-समय पर विश्लेषण आख्या बोर्ड में जमा की जाए।
18. प्रार्थी/कम्पनी बिना लापरवाही किये इस सहमति आदेश में दिये गये निर्देशों तथा बाद में समय-समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी/कम्पनी अगर किसी समय निर्गत किसी आदेश/निर्देश का पालन न करें और/या इस सहमति आदेश की शर्तों का उल्लंघन करें तो वह कानून/अधिनियम के प्राविधानों के अन्तर्गत विधिक कार्यवाही के लिए उत्तरदायी होगी।
19. प्रार्थी बोर्ड की पूर्व लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रवाह की गुणता व मात्रा, उत्प्रवाह निस्तारण की दर, उत्प्रवाह का तापमान न बदले या परिवर्तन करे।
20. उपरोक्त शर्तें जब तक अधिनियम/संशोधित अधिनियम की धारा 27(2) के अन्तर्गत समाप्त नहीं कर दी जाती हैं, तब तक लागू रहेगी।
21. प्रार्थी की सहमति की अवधि समाप्त होने के कम से कम 03 माह पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिन्दु के चालू होने और/या निस्तारण किये जाने के 03 माह पूर्व, जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।
22. एक निरीक्षण पुस्तिका खोली जानी चाहिए और बोर्ड के अधिकारियों को फैंक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिए।
23. प्रार्थी उत्प्रवाह शुद्धिकरण संयंत्र संस्थान के निर्माण, स्थापना या प्रयोग में लाने संबंधी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से संबंधित सूचना फैंक्ट्री में बोर्ड से आये अधिकारी और/या बोर्ड को अवश्य उपलब्ध कराये।
24. फैंक्ट्री परिसर से अन्तिम निस्तारण बिन्दु जैसे साल भर बहने वाली नदी या सिचाई योग्य फार्म, तक उत्प्रवाह ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिससे एनारोबिक स्थितियों या मच्छरों की पैदावार हो, को नहीं होने दिया जाए।
25. निदेशक (निदेशकों), साझेदार (साझेदारों), प्रोपराइटर(प्रोपराइटरों) के नाम, पदों व टेलीफोन की सूचना दी जाये।
26. यह सहमति आदेश में अंकित प्राविधान तथा दिये गये सहमति शर्तों के होते हुए भी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, या अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

सक्षम अधिकारी की अनुमति से निर्गत।

(अमित चन्द्रा)

मुख्य पर्यावरण अधिकारी (वृत्त-7)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी0सी0-12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

संदर्भ संख्या H/114190 /सी-7/52/वायु प्रदूषण/मुरा0/2017

दिनांक: 27.12.17

सेवा में,

मै0 धामपुर शुगर मिल्स लि0 (शुगर यूनिट),
ग्राम-असमोली, तहसील-सम्मल,
जनपद-सम्मल।

विषय: वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 के अन्तर्गत सहमति के संबंध में।

महोदय,

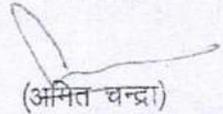
कृपया अपने सहमति आवेदन पत्र सं0- पत्र सं0 DSM/Sugar/Consent/2017-18/122 दिनांक 11.10.2017 जो बोर्ड में दिनांक 16.10.2017 को प्राप्त हुआ है का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया। क्षेत्रीय अधिकारी, मुरादाबाद के पत्र दिनांक 13.11.2017 के द्वारा की गयी संस्तुति के दृष्टिगत सशर्त सहमति निर्गत की जा रही है। सशर्त सहमति आदेश पत्रांक- 106/24 सशर्त वायु/2017 दिनांक 27.12.17 संलग्न है। आपका ध्यान निम्न बिन्दुओं पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

- 1- सहमति शर्तों तथा निम्न बिन्दुओं का कड़ाई से अनुपालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
- 2- यह सहमति गन्ना-9000 टीसीडी की पेराई कर चीनी के उत्पादन एवं 170, 65, 65 टीपीएच क्षमता के 03 ब्यालरों का मानकों के अनुरूप उत्सर्जन निस्तारित किये जाने हेतु मान्य है।
- 3- वाष्प की आपूर्ति हेतु 170, 65 एवं 65 टीपीएच के 03 ब्यालर स्थापित हैं। 170 टीपीएच ब्यालर में ईंधन के रूप में बैगास 1600 एमटीडी तथा 65 टीपीएच के ब्यालर में बैगास 630 एमटीडी की दर से ईंधन के रूप में प्रयोग किया जाए।
- 4- 170 टीपीएच ब्यालर में वायु प्रदूषण नियंत्रण व्यवस्था के रूप में ईएसपी तथा भूतल से 72 मी0 ऊँची चिमनी स्थापित है, 65 टीपीएच के दोनों ब्यालरों पर वायु प्रदूषण नियंत्रण व्यवस्था के रूप में पृथक-पृथक वेट स्कबर तथा भूतल से 60 मी0 ऊँची चिमनी स्थापित है, उक्त वायु प्रदूषण नियंत्रण व्यवस्था का समुचित संचालन एवं रख-रखाव इस प्रकार किया जाए जिससे निस्तारित उत्सर्जन में प्रचालकों का मान सदैव बोर्ड मानकों के अनुरूप रहे।
- 5- उक्त ब्यालरों की स्टैक पर स्थापित ऑनलाइन एमीशन मॉनिटरिंग सिस्टम का समुचित रख-रखाव एवं संचालन किया जाए तथा नियमित अन्तराल पर कैलिब्रेट कराते हुए राज्य बोर्ड को सूचित किया जाए।

- 6- 65 टीपीएच के 02 ब्यालरों पर वायु प्रदूषण नियंत्रण व्यवस्था हेतु 06 माह के अन्दर ईएसपी/बैग फिल्टर स्थापित किया जाना सुनिश्चित किया जाए।
- 7- केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली के पत्र सं0-B190197/NGRBA/(RG)/CPCB/Sugar/13/2016-17/13195 दिनांक 30.10.2017/02.11.2017 द्वारा जारी निर्देशों का समयबद्ध अनुपालन सुनिश्चित किया जाए।
- 8- प्लू गैस उत्सर्जन तथा वायु गुणता संबंधी अनुश्रवण आख्या इस पत्र प्राप्ति के तीन माह के अंदर प्रेषित करना सुनिश्चित करें।
- 9- समस्त वायु प्रदूषणकारी स्रोतों पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली की गाइड लाइन के अनुसार प्लेटफार्म एवं पोर्ट होल सुनिश्चित किया जाए तथा बोर्ड से मान्यता प्राप्त प्रयोगशाला से अनुश्रवण कराकर अनुश्रवण आख्या बोर्ड को प्रेषित की जाए।
- 10- यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिए ही मान्य है।
- 11- उद्योग को पर्यावरणीय व्यक्तव्य निर्धारित समय अवधि प्रत्येक वर्ष 30 सितम्बर तक बोर्ड में प्रेषित करना सुनिश्चित करें।
- 12- वायु प्रदूषण (निवारण एवं नियंत्रण) अधिनियम, 1981, पर्यावरण (संरक्षण) अधिनियम, 1986 के प्राविधानों एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली तथा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा समय-समय पर पारित आदेशों का अक्षरशः अनुपालन सुनिश्चित करें।
- 13- उद्योग के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड अथवा उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा बन्दी आदेश निर्गत किये जाने की स्थिति में उद्योग के संचालन हेतु निर्गत सहमति बन्दी की अवधि में स्वतः निलम्बित रहेगी तथा उद्योग द्वारा अनुपालन सुनिश्चित किये जाने पर उद्योग के बन्दी निक्षेपण किये जाने के साथ ही बन्दी निक्षेपण की अतिरिक्त शर्तों के साथ उद्योग की संचालन सहमति स्वमेव प्रभावी हो जाएगी।
इस सहमति आदेश के अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।
सक्षम अधिकारी की अनुमति से निर्गत।

संलग्नक : उपरोक्तानुसार ।

भवदीय,



(अमित चन्द्रा)
मुख्य पर्यावरण अधिकारी(वृत्त-7)

संदर्भ संख्या-

/वायु प्रदूषण/

तद दिनांक-

प्रतिलिपि:- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी(वृत्त-7)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

टी0सी0-12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

सहमति आदेश पत्र

संदर्भ संख्या 106/सहमति (वायु) आदेश/ 2617 लखनऊ, दिनांक- 27.12.17

विषय: मैसर्स धामपुर शुगर मिल्स लि0, ग्राम-असममोली, तहसील-सम्भल, जनपद-सम्भल को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-21/22 के अन्तर्गत।

संदर्भ : आवेदन संख्या- DSM/Sugar/Consent/2017-18/122

प्राप्ति दिनांक: 16.10.2017

1. वायु अधिनियम, 1981 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मैसर्स धामपुर शुगर मिल्स लि0, ग्राम-असममोली, तहसील-सम्भल, जनपद-सम्भल को अपने संयंत्रों से संलग्नक में वर्णित शर्तों के अनुरूप वायुमण्डल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।
2. यह सहमति दिनांक 31.12.2019 की अवधि के लिए विधि मान्य होगी।
3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।

सक्षम अधिकारी की अनुमति से निर्गत।

(अमित चन्द्रा)

मुख्य पर्यावरण अधिकारी(वृत्त-7)

अनुलग्नक : संलग्नक।

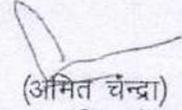
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

संलग्नक आदेश संख्या-...../सहमति(वायु)/आदेश/.....दिनांक.....

सहमति शर्तें

- 1- प्लू गैस की प्रतिघण्टा अधिकतम उत्सर्जन मात्रा बोर्ड मानको से अधिक नहीं होना चाहिए।
 - (i) 170 टीपीएच क्षमता का 01 ब्यालर ईएसपी सहित तथा ईंधन के रूप में बैगास-1600 एमटीडी एवं सम्बद्ध चिमनी की ऊँचाई भूतल से 72 मीटर।
 - (ii) 65 टीपीएच क्षमता के 02 ब्यालर वेट स्कबर सहित तथा ईंधन के रूप में बैगास-630 एमटीडी पर सम्बद्ध चिमनी की ऊँचाई भूतल से 60 मीटर।
 - (iii) 65 टीपीएच क्षमता के ब्यालरों पर 06 माह के अन्दर बैग फिल्टर/ईएसपी की स्थापना सुनिश्चित की जाए।
- 2- निस्तारित उत्सर्जन में परिचालक (सस्पैन्डेड पार्टिकुलेट मैटर) की मात्रा पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना-जीएसआर-35(ई) दिनांक 14.01.2016 द्वारा जारी निर्धारित मानक 150 मि0ग्रा0 प्रतिनार्मल क्यूबिक मी0 से कम सुनिश्चित की जाए।
- 3- बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवम् अनुश्रवण हेतु संयंत्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।
- 4- बोर्ड के अनुरूप ही उद्योगों द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवम् अनुरूप न पाये गये हो) किया जा सकता है।
- 5- बिन्दु-4ए 5 एवम् 7 में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में, इकाई में रखा जाये।
- 6- इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाये।
- 7- सहमति आदेश निर्गत किये जाने की दिनांक के एक माह के भीतर इकाई के समस्तस्टैक से हो रहे उत्सर्जन के अनुश्रवण किये जाने की सम्पूर्ण व्यवस्था की जाये। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाय एवम् इसकी मासिक आख्या बोर्ड में जमा की जाए।
- 8- (अ) उपरोक्त संदर्भित सहमति शर्तों का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाये एवं इस संबंध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के एक माह के भीतर प्रस्तुत किया जाये।
(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की शर्तों का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।
- 9- इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाए।
- 10- इकाई का रख-रखाव इस प्रकार से सुनिश्चित किया जाए कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त अन्य किसी बिन्दु से नहीं होना चाहिए।
- 11- इकाई द्वारा बोर्ड के कर्मचारियों, मान्यता प्राप्त संस्थानों द्वारा, चिमनी अथवा उक्त किसी अन्य "आउट लेट" से वायु उत्सर्जन का नमूना एकत्रित किये जाने से संबंध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए।
- 12- इकाई से आबादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाए।
- 13- आवेदन कर्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिये जाने वाले समस्त निर्देशों/आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिये गये आदेश/निर्देश अथवा इस सहमति

- आदेश की शर्तों का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकर्ता /इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।
- 14- उपरोक्त इंगित समस्त शर्तें अधिनियम की धारा-21 (6) के अन्तर्गत निरस्त न किये जाने तक वैध रहेगी।
 - 15- आवेदन कर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से 03 माह अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि हो एवम् प्रस्तावित नवीन उत्सर्जन की तिथि से 03 माह पूर्व (जो भी पहले हो) जमा किया जाए।
 - 16- बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करायी जाए।
 - 17- आवेदक को निरीक्षणकर्ता/बोर्ड को अनुश्रवण एवम् प्रदूषण नियंत्रण संयंत्रों के निर्माण, अधिस्थापन अथवा संचालन तथा अन्य सूचनायें जो वायु प्रदूषण नियंत्रण से संबंधित हो, उपलब्ध करानी होगी।
 - 18- इस सहमति आदेश की प्राप्ति के 30 दिन के अन्दर अपने उद्योग के डाइरेक्टर्स, पार्टनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।
 - 19- इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड हेतु अथवा अधिकृत।
सक्षम अधिकारी की अनुमति से निर्गत।



(अमित चन्द्रा)
मुख्य पर्यावरण अधिकारी(वृत्त-7)



Registered

UTTAR PRADESH POLLUTION CONTROL BOARD
T.C. 12 V, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW

Ref: HIM 210 C-7/Haz-18/17

Dated: 27-12-17
as above

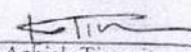
1. Number of authorisation and date of issue: 52 / Haz Auth - 18/17
2. Reference of application (No. and date):
3. Mr. Mukesh Kashyap of M/s Dhampur Sugar Mills Ltd, (Sugar Unit) Asmoli Sambhal, Moradabad is hereby granted an authorisation based on the enclosed signed inspection report for generation, storage & disposal of hazardous wastes as per following details.

Details of Authorisation

Sl. No.	Category of Hazardous waste as per Schedule I,II and III of these rules	Authorised mode of disposal or Recycle or utilization or co-processing, etc.	Quantity /Annum
1.	Schedule I-Cat 5.1 (Oil & Grease)	TSDF	1200 Ltr./Annum

1. The authorisation shall be valid for a period of Five Year from the date of issue, if not suspended or cancelled earlier.
2. The authorisation is subject to the following general and specific conditions.
 - A: **General conditions of authorisation:**
 1. The authorisation shall comply with the provisions of Environment (Protection) Act 1986 and rules made there under.
 2. The authorisation or its renewal shall be produced for inspection at the request of an officer of the U.P. Pollution Control Board.
 3. The person authorised shall not rent lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the U.P. Pollution Control Board.
 4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorisation.
 5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
 6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
 7. It is the duty of the authorised person to take prior permission of the U.P. Pollution Control Board to close down the facility.
 8. An application for the renewal of an authorisation shall be made in form 1, before its expiry as laid down in rule. It is further brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 shall be allowed to operate without valid authorisation. It is also provided in the same orders that industries which are not complying with the conditions of authorisation shall not be allowed to operate. Hence in case you fail to apply for authorisation, before its expiry or fail to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
 9. Annual return shall be filled by June 30th for the period ensuring 31st March of the Year.
 10. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
 11. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

12. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
13. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
14. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
15. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
16. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorisation issued under the Rule - 7 of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
17. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
18. It is the mandatory duty of the authorised person to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.
19. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
20. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
21. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
22. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1, 2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
23. Details of raw material which is (Hazardous waste) and product along with quantity shall be sent with in a month.
24. You shall become the member of any common TSDF for S.L.F. (M/S U.P. Waste Management Project Kumbhi Kanpur Dehat or M/s Bharat Oil & Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat, permitted to U.P.P.C.B), and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifest (document of proof) within one/three month of this letter. The authorized incinerator is with M/s Bharat Oil Company, Sahibabad, Ghaziabad for oily waste and paint sludge only and common incinerator at Kumbhi, Kanpur Dehat, Uttar Pradesh for other incinerable wastes. The authorized incinerator is also with U.P. Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat.
25. You are required to store the hazardous waste safely and send it to TSDF/incinerator within Ninety days Six months of its generation.
26. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to U.P.P.C.B. for each category of waste sent to TSDF / Incinerator.
27. Emission from the Common / Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act, 1986.


 (Ashish Tiwari)
 Member Secretary

Copy to:- Regional Officer, U.P. Pollution Control Board, Moradabad for information and necessary action.


 (Amit Chandra)
 Chief Environmental Officer
 Circle -7



भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

MEMBER SECRETARY

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

File No: - 21-4/1254/UP/IND/2016-1038

NOC No: - CGWA/NOC/IND/ORIG/2017/2575

Date:- 23 MAY 2017

To,

✓ M/s Dhampur Sugar Mills (Asmoli Unit),
Village Asmoli, Tehsil Sambhal,
Uttar Pradesh- 244304.

Sub: - NOC for ground water withdrawal to M/s Dhampur Sugar Mills (Asmoli Unit) in respect of their existing Sugar manufacturing unit located at Village Asmoli, Block Asmauli, District Sambhal, Uttar Pradesh – reg.

Refer to your application on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide their recommendations dated 22/03/2017 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to **M/s Dhampur Sugar Mills (Asmoli Unit) in respect of their existing Sugar manufacturing unit located at Village Asmoli, Block Asmauli, District Sambhal, Uttar Pradesh.** The NOC is, however subject to the following conditions:-

1. The firm may abstract **900 cu.m/day** (and not exceeding **1,12,500 cu.m/year**) of ground water, through existing **three (3) borewells only**. No additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA.
2. All the borewells to be fitted with water meter by the firm at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, atleast once in a month. The ground water quality to be monitored twice in a year during pre- monsoon and post- monsoon periods.
3. **M/s Dhampur Sugar Mills (Asmoli Unit)** shall, in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow implement ground water recharge measures to the tune of **4,44,000 cu.m/year** as proposed, for augmenting the ground water resources of the area within six months from the date of issue of this letter. Firm shall undertake periodic maintenance of recharge structures at its own cost.
4. The photographs of the recharge structures after completion of the same are to be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification and under intimation to this office.

West Block - 2, Wing - 3, Sector - 1, R.K. Puram, New Delhi - 110066

Tel : 011-26175362, 26175373, 26175379 • Fax : 011-26175369

Website : www.cgwa-noc.gov.in

स्वच्छ सुरक्षित जल - सुन्दर स्वास्थ्य कल

CONSERVE WATER - SAVE LIFE

5. The firm at its own cost shall install two (2) piezometers fitted with automatic water level recorder with telemetry system at suitable location and execute ground water regime monitoring programme in and around the project area on regular basis in consultation with the Central Ground Water Board Northern Region, Lucknow.
6. The ground water monitoring data in respect of S. No. 2 & 5 to be submitted to Central Ground Water Board Northern Region, Lucknow on regular basis at least once in a year.
7. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
8. Action taken report in respect of S. No. 1 to 7 may be submitted to CGWA within one year period.
9. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.
10. This NOC is subject to prevailing Central/State Government rules/laws or Courts orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.
11. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
12. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.
13. This NOC is valid from 03/05/2017 till 02/05/2019.


Member Secretary

Copy to:

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh with a request to ensure that the conditions mentioned in the NOC are complied by the firm. The District Magistrate, District Sambhal, Uttar Pradesh.
2. The District Magistrate, District Sambhal, Uttar Pradesh for necessary action.
3. The Regional Director, Central Ground Water Board Northern Region, Lucknow. This has reference to your recommendation dated 22/03/2017.
4. TS to the Chairman, Central Ground Water Board, Bhujal Bhawan, Faridabad, Haryana.
5. Guard File 2017-18.


Member Secretary

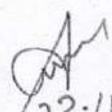
SITE INSPECTION FOR VERIFICATION OF COMPLIANCE OF CONDITIONS OF NOC BY INDUSTRIES / INFRASTRUCTURE / MINING PROJECTS

1. Name of industry/infrastructure/mining project: **-M/s Dhampur Sugur Mills (Asmoli Unit)**
2. Village/Block/District/State: **Asmoli/ Asmoli/Sambhal/ Uttar Pradesh**
3. Date of issuance of NOC: **23rd May- 2017**
4. Date of latest renewal (if any): **Not Applicable**
5. Validity of NOC (Years): **03.5.17 to 02.05.19 (Two Year)**
6. Monitoring of compliance of conditions laid down in the NOC:

Sl. No	Conditions as per NOC		Compliance status observed		Remarks
1.	Quantum of ground water withdrawal	900 m ³ /day 112500 m ³ /yr	Quantum withdrawn by the firm (Check log book)	891 m³/day 111368m³/yr Average of two year (October 2017 to September -2019)	Abstraction data received (May 2017 to 22 nd November -2019) Ground water withdrawal within permitted limits. Compliance done as per NOC Condition.
2.	No. of TWs/BWs	03 (Three)	No. of TWs/BWs constructed	03 (Three)	Compliance done as per NOC Condition.
3.	Wells fitted with flow meter	All wells to be fitted with flow meters	Check at site	03 (Three)	Compliance done as per NOC Condition.
3a.	Functional status of flow meter	All flow meters should be functional	Are all flow meters in working condition?	Yes	Compliance done as per NOC Condition
3b.	Submission of data on GW extraction to CGWA	GW extraction data to be submitted to CGWA periodically	Whether ground water extraction data submitted to CGWA	Yes/No. Month up to which data submitted: Yes	Compliance submitted at the time apply of renewal.
4.	No. of piezometers to be constructed	02 (Two)	No. of piezometers constructed (Check monthly water level data)	04 (Four) (Attach photograph)	Compliance done as per NOC Condition.
5.	No. of piezometers to be fitted with AWLR/DWLR with/without telemetry	02 (Two)	No. of piezometers fitted with AWLR/DWLR with/without telemetry	04 (Four)	DWLR are yet not fitted in piezometers. Water level are being monitored by manually two times in the month and data recorded in register. Firm has advised to install immediately AWLR/DWLR with telemetry and sent photographs and DWL data to Regional office.
5a.	Submission	Monthly WL	Whether	yes	Compliance submitted at the

	of water level data to CGWA	data to be submitted to CGWA	monthly water level data submitted to Regional Office		time apply of renewal.
	Monitoring of GW quality	GW quality to be monitored	Whether quality data submitted to Regional Office	Yes	Compliance submitted at the time apply of renewal.
7.	No. of wells to be monitored around the mining area	Both in core and buffer zone	No. of wells monitored around the industry	Not Applicable	-
7a.	Submission of water level data	Pre and Post monsoon data	Whether water level data of wells monitored submitted to Regional Office	Not Applicable	-
8	Annual quantum of water to be harvested/ Recharged	444000 m³/annum	Quantum of water harvesting/rec charge as implemented by the firm	565434 m³/annum	Total Ground Water recharge implemented to a tune of 565434 m³/annum . Recharge implemented through adopting ponds in the villages by constructing 12 no of recharge shafts in the ponds in three villages. Compliance done as per NOC Condition
8a.			No. and type of Recharge structures implemented inside the premises	Not Implemented	Firm is planning to construct RTRWH structures in the premises. Suggestion have been given to firm for its implementation.
			Whether structures are maintained properly	-	
8b.			No. and type of Recharge structures implemented outside the premises	Area of pond having 10.471 ha by constructing 12 no of recharge shafts in village ponds	Ponds adopted having an area of 10.471 ha in Rustampur Niyawali, Daboi and Buknala villages by constructing recharge shafts Thus, total recharge implemented to a tune of 565434 m³/annum . Compliance done as per NOC Condition
			Locations of structures	1. Rustampur 2. Daboi 3. Buknala	
			Whether all the structures are maintained	12 no of recharge shafts are constructed.	

9.	Recycling /re-use of water		Check at site the STP/ETP installed (Attach photographs)	Yes	ETP installed of 2400 KLD capacity.
10.	Water conservation measures (e.g: adoption of pounds)		Initiatives taken by the firm (Attach photographs, if any)	Yes	Treated water used in industrial and green belt activities and plantation carried in 52 acres area as on date.
11.	Water from dewatering in mining/infrastructure projects to be put to gainful use		Activity for which water from dewatering project is being used	Not Applicable	


23.11.19

Name & signature of Project proponent /Representative of the firm


23.11.2019
JAGDAMBA PRASAD
Scientist - D
Ministry of Water Resources
Govt. of India
Lucknow.

Name & signature of Inspecting officer from Regional Office

7. Status of Compliance of NOC Conditions: Fully / Partially / Non-Compliance
8. Valid reasons for non-compliance, if any :
9. Whether action is to be initiated against the industry? : Yes / No
10. Details of Action Taken at the level of Regional Director/ Member Secretary:
11. Date of issuing Show Cause Notice:
12. Date of receiving reply of Show Cause Notice:
13. Follow – up actions taken/ recommended, if any:

Recommendation of Regional Director

: Recommended for renewal (Yes/No)

Name & Signature of Regional Director

Format for Inspection of PDW Industries

1.	Name of applicant to whom permission have given	M/s Dhampur Sugar Mills (Asmoli Unit) Village- Asmoli, Block- Asmoli, District - Sambhal ,UP
2.	Volume of water withdrawal permitted (m ³ /day & m ³ /year)	900 m3/day 112500 m3/yr
3.	Whether Inspection done	Yes
4.	Compliance of the conditions of the permission	yes
5.	Whether PZ installed	Yes
6.	Recharge against permission or withdrawal (m ³ /year)	4444000 m3/yr
7.	Profit of the company	Rs. 6.01 cr. in F.Y. 2018-19
8.	CSR fund used for discharge water related issues	Rs. 1335950 in F.Y. 2018-19
9.	Type of zone/Over exploited /critical /semi-critical	Over Exploited as per GWRE-2013
10	Production of the company	1776932 Qtl. FY 2018-19 (White Sugar production)


23.11.19

Name with signature
Projects Proponents/Representative


23.11.2019

Name with signature
Officer CGWB

INDIAN
Scientist - D
Ground Water
Department
Ministry of Water Resources

U.P. Pollution Control Board

CONSENT ORDER

Reference No.
13/UPPCB/Bareilly(UPPCBRO)/CTO/water/BAR
EILLY/2017

Dated : 30/01/2018

To ,

M/S SANJAY SHARMA
DSM SUGAR MEERGANJ A UNIT OF DHAMPUR SUGAR MILLS
SINDHAULI ROAD MEERGANJ BAREILLY
BAREILLY

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. DSM SUGAR MEERGANJ A UNIT OF DHAMPUR SUGAR MILLS

Reference Application No :54204

Dated :30/01/2018

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. DSM SUGAR MEERGANJ A UNIT OF DHAMPUR SUGAR MILLS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2018 to 31/12/2019 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AMIT
CHANDRA

Digitally signed by
AMIT CHANDRA
Date: 2018.01.30
15:43:06 +05'30'

For and on behalf of U.P. Pollution Control Board

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U P Pollution Control Board Bareilly for information and to ensure the conditions imposed in the consent order.

AMIT
CHANDRA

Digitally signed by
AMIT CHANDRA
Date: 2018.01.30
15:43:24 +05'30'

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.DSM SUGAR MEERGANJ A UNIT OF DHAMPUR SUGAR MILLS vide

Consent Order No. 54204/ Water

Dated : 30/01/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Sugar cane crushing 5000 TCD.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	18KLD	Septic Tank
2	Industrial	1000 KLD(500 KLD effluent discharge from cane crushed and 500 KLD Spray pond overflow or cooling tower blowdown) only one outlet is allowed	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100mg/l
2	BOD	30mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	18KLD

- 4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100mg/l(For disposal on land) or 30 (For disposal in surface water)
2	BOD	100mg/l(For disposal on land) or 30 (For disposal in surface water)
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	1000 KLD(500 KLD cane crushed discharge and 500 KLD waste water from spray pond overflow or cooling tower blowdown) only one outlet is allowed.

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This consent is valid for production of sugar (Sugar cane crushing capacity 5000 TCD)& Industrial Effluent generation is 1000 KLD (500 KLD for cane crushed effluent and 500 KLD waste water from spray pond overflow or cooling tower blow down) treated through ETP and treated effluent is Reused in the process or gardening on land or discharged in stream after achieving the norms specified By Ministry of Environment , forest and climate change , Govt. of India vide notification no. GSR 35 (E) dated 14.01.2016.
2. Only one outlet is allowed from the unit.
3. Unit must comply with the conditions of NOC from CGWA for extraction of Ground water.
4. Unit must comply the direction issued to the unit by CPCB letter no.B190197/NGRBA(RG)/CPCB/Sugar/14/2016-17/13382 dated 06/08.11.2017
5. The unit must restrict its capacity of lagoon to store treated effluent up to 15 days.
6. The unit must utilize treated effluent meeting the prescribed norms for irrigation as per irrigation management plan validated by expert institution.
7. Unit shall implement the recommendation of the adequacy report of NSI Kanpur.
8. Unit must maintain and operate the installed Electromagnetic flow meter at water source(Tubewell) and outlet of ETP, proper records should be maintained for daily water abstracted from ground and treated Effluent discharge used for irrigation.
9. Unit shall ensure the proper operation and maintenance of online monitoring system and maintain the records, and ensure the connectivity to the servers of CPCB and UPPCB
10. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Ammended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
11. This consent will be invalid for the period of closure order issued by CPCB/UPPCB and after the revocation of the closure order it shall be valid again.

AMIT
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Date: 2018.01.30
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Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

U.P. Pollution Control Board

CONSENT ORDER

Reference No.
15/UPPCB/Bareilly(UPPCBRO)/CTO/air/BAREILLY/2017

Dated : 30/01/2018

To ,

M/S SANJAY SHARMA
DSM SUGAR MEERGANJ A UNIT OF DHAMPUR SUGAR MILLS
SINDHAULI ROAD MEERGANJ BAREILLY
BAREILLY

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. DSM SUGAR MEERGANJ A UNIT OF DHAMPUR SUGAR MILLS

Reference Application No. 54402

Dated : 30/01/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s DSM SUGAR MEERGANJ A UNIT OF DHAMPUR SUGAR MILLS . under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2018 to 31/12/2019 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

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Date: 2018.01.30
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For and on behalf of U.P. Pollution Control Board

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Bareilly for information and to ensure the compliance of conditions imposed in the consent order.

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U.P. Pollution Control Board

Dated : 30/01/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Sugar cane crushing 5000 TCD.
- 2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG set of 625 KVA, 625 KVA and 180 KVA	DIESEL as per requirement	02	Particulate Matter	5 meter, 5 meter and 2.7 meter from the roof of nearest building
2	Boiler 80 TPH and 55 TPH	Bagasse-1080 TPD	1	Particulate Matter	separate wet scrubber as APCS and common stack height 50 meter from Ground Level.

- 2(b). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	02	Particulate Matter	0.2(g/Kw-hr)
2	02	Oxides of Nitrogen	4.0(g/Kw-hr)
3	1	Particulate Matter	150 mg/nm3

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

1. This consent is valid for the production of sugar (sugarcane crushing capacity 5000 TCD) only.
2. Emissions discharged should always meet the Emission norms for Sugar units as prescribed in the Environment (Protection) Rules 1986.
3. Emission from the boiler w.r.t. Particulate Matter must meet the stipulated norms specified By Ministry of Environment , forest and climate change , Govt. of India vide notification no. GSR 35 (E) dated 14.01.2016.
4. Unit shall operate and maintain the installed Online Emission Monitoring System at the stack of air polluting sources and ensure the connectivity to the servers of CPCB and UPPCB.
- 5- Air pollution control system scrubber shall be maintained and operated regularly so that the emissions are within the prescribed norms.
- 6- Ash disposal must be in an environmentally safe manner and Fly Ash Rules must be complied.
- 7- Unit shall submit the stack monitoring, ambient air monitoring, noise monitoring report conducted by MoEF & CC approved laboratory within 3 months.
- 8- Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
9. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.
10. This consent will be invalid for the period of closure order issued by CPCB/UPPCB and after the revocation of the closure order it shall be valid again.

Issued with the permission of competent authority .

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For and on behalf of U.P. Pollution Control Board .

Registered



UTTAR PRADESH POLLUTION CONTROL BOARD
T.C. 12 V, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW

Ref: *Model*

IC-7/Haz./12/2017

Dated: *27/05/17*

1. Number of authorisation and date of issue *27/ May Ardh/12/17 Dt- As above*
2. Reference of application (No. and date) : DSM/PROD/UPPCB/45, Dt. Nil.
- 3 **M/s. D.S.M. Sugar, Sindhauli Raod, Meerganj, Distt-Bareilly** is hereby granted an authorisation based on the signed inspection report dated 13-04-2017 for generation, storage & disposal of hazardous wastes as per following details.

Details of Authorisation

Sl. No.	Category of Hazardous waste as per Schedule I,II and III of these rules	Authorised mode of disposal or Recycle or utilization or co-processing, etc.	Quantity
1.	Schedule-I, Category 5.1, 5.2 Oil & Grease	Mix with baggase & burn into own boiler.	02 M.T./Annum

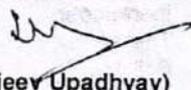
1. The authorisation shall be valid for a period of Five Year from the date of issue, if not suspended or cancelled earlier.
2. The authorisation is subject to the following general and specific conditions (Please specify any conditions that need to be imposed over and above general conditions, if any):

A. General conditions of authorisation:

 1. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
 2. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
 3. The authorisation shall comply with the provisions of Environment (Protection) Act 1986 and rules made thereunder.
 4. The authorisation or its renewal shall be produced for inspection at the request of an officer of the U.P. Pollution Control Board.
 5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
 6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
 7. The person authorised shall not rent lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the U.P. Pollution Control Board.
 8. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorisation.
 9. It is the duty of the authorised person to take prior permission of the U.P. Pollution Control Board to close down the facility.
 10. An application for the renewal of an authorisation shall be made in form 1, before its expiry as laid down in rule. It is further brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 shall be allowed to operate without valid authorisation. It is also provided in the same orders that industries which are not complying with the conditions of authorisation shall not be allowed to operate. Hence in case you fail to apply for authorisation, before its expiry or fail to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
 11. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
 12. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

[Handwritten signature]

13. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
14. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive, and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
15. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorisation issued under the Rule - 7 of Hazardous and Other Wastes (Management & Transboundar Movement) Rules, 2016.
16. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
17. It is the mandatory duty of the authorised person to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.
18. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
19. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
20. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
21. ~~The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.~~
22. Details of raw material which is (Hazardous waste) and product along with quantity shall be sent with in a month.
23. You shall become the member of any common TSDF for S.L.F. (M/S U.P. Waste Management Project Kumbhi Kanpur Dehat or M/s Bharat Oil & Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat. permitted by U.P.P.C.B.), and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter. The authorized incinerator is with M/s Bharat Oil Company, Sahibabad, Ghaziabad for oily waste and paint sludge only. or the hazardous waste (Lead Dross) through open hearth furnace may be sent to recycler facilities duly authorized by CPCB. The proof/document shall be submitted having three months. Lead slag shall not be generated in this unit.
24. You are required to store the hazardous waste safely and send it to TSDF/incinerator within Ninety days/Six months of its generation.


(Dr. Rajeev Upadhyay)
Member Secretary

Copy to:- Regional Officer, U.P. Pollution Control Board, Bareilly for information and necessary action.


Environmental Engineer
Incharge - (Circle 7)

Regional Director



भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

File No: - 21-4/4611/UP/IND/2017 - 1319

NOC No: - CGWA/NOC/IND/ORIG/2018/3734

Date: - 20 JUN 2018

To ✓

M/s DSM Sugar Meerganj
(A Unit of Dhampur Sugar Mills Ltd.)
Sindhauri Road, Block Meerganj,
District Bareilly, Uttar Pradesh - 243504

Sub: - NOC for ground water withdrawal to M/s DSM Sugar Meerganj (A Unit of Dhampur Sugar Mills Ltd.) in respect of their existing Sugar manufacturing unit located at Sindhauri Road, Village Nagaria Sadat, Block Meerganj, District Bareilly, Uttar Pradesh - reg.

Refer to your application for grant of NOC for ground water withdrawal dated 24/12/2017. Based on recommendations of the Regional Director, Central Ground Water Board, Northern Region, Lucknow vide their recommendations dated 03/04/2018 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to **M/s DSM Sugar Meerganj (A Unit of Dhampur Sugar Mills Ltd.) in respect of their existing Sugar manufacturing unit located at Sindhauri Road, Village Nagaria Sadat, Block Meerganj, District Bareilly, Uttar Pradesh.** The NOC is valid from 08/06/2018 to 07/06/2020 and is subject to the following conditions:-

1. The firm may abstract **743 cu.m/day** (and not exceeding **99,356 cu.m/year**) of ground water through four (4) existing tube wells only. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA.
2. All the wells shall be fitted with digital water meter by the firm at its own cost and monthly ground water abstraction data shall be recorded in a log book. Compliance to this condition shall be reported within one month from the date of issue of this letter.
3. **M/s DSM Sugar Meerganj (A Unit of Dhampur Sugar Mills Ltd.)**, in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow shall implement ground water recharge measures atleast to the tune of **51,070 cu.m/year** as proposed, for augmenting the ground water resources of the areas where post monsoon water level is more than 5 meter below ground level. Firm shall report the compliance within six months from the date of issuance of this letter. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The photographs of the recharge structures after completion of construction of the same shall be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification and under intimation to this office.

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

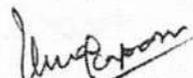
Phone : (011) 23383561 Fax : 23382051, 23386743

Website: www.cgwa.noc.gov.in

स्वच्छ सुरक्षित जल - सुन्दर खुशहाल कल

CONSERVE WATER - SAVE LIFE

5. The firm, at its own cost, shall construct one (1) observation well (piezometer) at suitable location and install digital water level recorder having telemetry system for monthly ground water level monitoring in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow. The firm shall share the user ID and password of the telemetry system with the Regional Director Central Ground Water Board, Northern Region, Lucknow.
6. The ground water quality shall be monitored once in a year during pre- monsoon period.
7. The ground water monitoring data in respect of S. No. 2, 5 & 6 shall be submitted to the Regional Director, Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.
8. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
9. Action taken report in respect of S. No. 1 to 8 shall be submitted to CGWA within one year period.
10. This NOC is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 9.
11. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tube well/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.
12. The firm shall report self compliance online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
13. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
14. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.


Regional Director

Copy to: -

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh with a request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the District Magistrate, District Bareilly, Uttar Pradesh.
2. The District Magistrate, District Bareilly, Uttar Pradesh for necessary action.
3. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 03/04/2018.
4. Guard File 2018-19.


Regional Director